

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE - CHENNAI.**

Appeal No. 79 of 2022(SZ)

Between

Tumkunta Narsa Reddy & Ors

.....

Appellants (S)

Versus

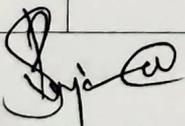
SEIAA, Telangana and others

.....

Respondent(S)

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6	16.08.2021	The copy of the final proceedings of acquisition of 168-05 ha of land is at Annexure III in Site Inspection Report.	96-147
7	Nil	The copy of the relevant extract of the GO is at Annexure IV in Site Inspection Report.	148-148
8	Nil	The copy of the KML file map showing total land area provided by PP is at Annexure V in Site Inspection Report	149-149
9	Nil	layout map for survey nos. 1495 and 1510 is at Annexure VI in Site Inspection Report.	150-150
10	Nil	The Copy of the site inspection photographs at Survey nos. 1495 and 1510 at Wargal are at Annexure VII in Site Inspection Report.	151-152


S. Rajasekar, Advocate
MoEF&CC

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

CHENNAI (SOUTHERN ZONE)

IN

APPEAL No. 79 of 2022 (SZ)

IN THE MATTER OF: -

Tumkunta Narsa Reddy & Ors

.....Appellant(s)

VERSUS

SEIAA, Telangana & Ors.

..... Respondent(s)

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2, MINISTRY

OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

MOST RESPECTFULLY SHOWETH: -

I, Sh. Tarun Kathula, S/o Shyamala Rao, aged about 45 years working as Director/Scientist 'F' in Integrated Regional Office of the Ministry of Environment, Forest & Climate Change, at Hyderabad, the deponent hereby solemnly affirms and state on oath as under: -

1. That I am duly authorised and competent to swear the present reply affidavit on behalf of the Ministry of Environment, Forest and Climate Change (hereinafter referred as MoEF&CC).
2. That the contents of the application, unless specifically admitted, are denied to the extent that they are inconsistent with submissions made hereinafter.


Tarun Kathula
Director/Scientist 'F' (C)
Integrated Regional Office,
Ministry of Environment Forest and Climate Change
Aranya Bhavan, Hyderabad. Telangana-500 004.

3. That the instant reply is being filed by the Answering Respondent without prejudice to his right to file a fuller and more detailed reply at a later stage, if so necessary.
4. That the present appeal has been filed against the grant of Environmental Clearance (EC) dated 29.07.2022 by the State Environment Impact Assessment Authority (SEIAA), Telangana to the Respondent No.3 i.e., Telangana State Industrial Infrastructure Corporation Ltd (TSIIC) for setting up of Industrial Park/Estate at Wargal Mandal, Siddipet District, Telangana. It was also alleged by the appellant that the SEIAA has failed to understand that the project is an establishment of Industrial Park, which falls under the Category A of Item 7(c) "Industrial Estate/Park/Complex of the schedule to the Environmental Impact Assessment (EIA) Notification, 2006. However, in the instant matter, SEIAA has appraised project under the wrong category i.e., B1 of Item 8(b) "Township and area Development of the schedule to the EIA Notification, 2006.
5. In this regard, it is submitted that the Respondent No.2 has issued the EIA Notification S.O.1533E dated 14 September, 2006 and its amendments regulates the construction of new projects/activities/expansion or modernization of existing projects in different parts of the country for grant of prior Environmental Clearance under sub-section (3) of section 3 of Environment Protection Act, 1982. **Copy of the EIA Notification, 2006 is annexed as Annexure-R/1.**

6. That EIA Notification, 2006 covers 38 projects/activities in its schedule which *inter-alia* includes different types of infrastructure projects viz., Airports, Ports, Highways, and Building & Construction Projects, etc., as specified and classified in the schedule of the said notification. All such projects/activities shall require prior environmental clearance from the concerned regulatory authority, e.g., MoEF&CC in the Union Government for matters falling under Category A in the schedule and the SEIAA at State level for matters falling under Category B in the said schedule before starting any construction work. Following categories projects/activities are covered under the ambit of EIA Notification, 2006 as amended:

- a. All new projects or activities listed in the schedule to this notification;
- b. Expansion and modernization of existing projects or activities listed in the schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
- c. Any change in product-mix in an existing manufacturing unit included in schedule beyond the specified range.

7. It is humbly submitted that the Industrial estate/park/complexes/areas, export processing zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes are covered under entry 7(c) of the schedule to the EIA Notification, 2006 as amended with details are as under:

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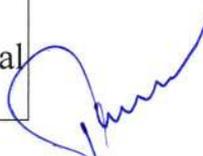
	Project or Activity	Category with threshold limit		Conditions if any
		A	B	
(1)	(2)	(3)	(4)	(5)
7		Physical Infrastructure including Environmental Services		
7(c)	Industrial estate/ park/ complexes/ areas, export processing zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estate with area greater than 500 ha. and housing	Industrial estate housing atleast one Category B industry and area <500 ha. Industrial estate of area >500 ha. and not housing any industry belonging to Category A or B	General as well as specific conditions shall apply. Note: Industrial estate of area below 500 ha. and not housing any industry of category A and B does not require clearance. If the area is less than 500 ha. but contains building and construction project >20,000 sq.m. and or development area more than 50 ha it will be treated as

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		at least one Category B industry.		no. 8(a) or 8(b) in the schedule, as the case may be.
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8. It is humbly submitted that the answering respondent through its Integrated Regional Office (IRO), Hyderabad has conducted the site inspection of the project in question and calculated the area based on KML files of the proposed Special Food Processing Park as provided by TSIIC. According to the findings of report, total area of the project site under question is more than 500 ha.

Copy of the Inspection Report is annexed as Annexure-R/2.

9. It is humbly submitted that in view of above findings of the IRO, Hyderabad, it appears that the Environmental Clearance to the project under question should had been granted under category 7(c) of the EIA Notification, 2006 as amended. However, the SEAC/SEIAA might have appraised the project on the basis of information provided by the project proponent who wrongly or mistakenly declared that area of the project site is less than 500 ha before the SEAC/SEIAA. In view of this, it may also be a case of concealment of facts by the project proponent.

10. That in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may kindly be pleased to pass appropriate order(s).

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11. It is respectfully submitted that the answering respondent without prejudice reserves his right to file an additional affidavit at a later stage, if so necessary.

DEPONENT

Tarun Kathula

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Aranya Bhavan, Hyderabad, Telangana-500 004.

VERIFICATION

I, the aforementioned Deponent, do hereby verify that the contents of the above affidavit are true and correct to my knowledge as per the records of the answering respondents. No part of it is false and nothing material has been concealed therefrom.

Verified at Hyderabad on this 1st June, 2023.

DEPONENT

Tarun Kathula

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Integrated Regional Office,
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Aranya Bhavan, Hyderabad, Telangana-500 004.

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The Gazette of India

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पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 14 सितम्बर, 2006

का.आ. 1533(अ).—केंद्रीय सरकार या केन्द्रीय सरकार द्वारा राज्य सरकार या संबंधित संघ राज्यक्षेत्र प्रशासन के परामर्श से गठित किए जाने वाले राज्य या संघ राज्यक्षेत्र स्तर पर्यावरण समाघात निर्धारण प्राधिकरण द्वारा इस अधिसूचना के प्रयोजन के लिए पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन संघ मंत्रिमंडल द्वारा 18 मई, 2006 को अनुमोदित राष्ट्रीय पर्यावरण नीति और अधिसूचना में विनिर्दिष्ट प्रक्रिया के उद्देश्यों के अनुसार जब तक पूर्व पर्यावरणीय अनापत्ति अभिलिखित नहीं हो जाती है, भारत के किसी भाग में, नई परियोजनाओं या क्रियाकलापों पर या इस अधिसूचना की अनुसूची में यथा उपवर्णित उनके सक्षम पर्यावरणीय समाघातों पर विद्यमान परियोजनाओं या क्रियाकलापों के विस्तार या आधुनिकीकरण पर कतिपय निर्बंधन और प्रतिषेध अधिरोपित करने के लिए, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के अधीन एक प्रारूप अधिसूचना भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में, का0आ10 सं0 1324(अ), तारीख 15 सितंबर, 2005 द्वारा प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों से, जिनके उनसे प्रभावित होने की संभावना है, उस तारीख से, जिसको उक्त अधिसूचना को अंतर्विष्ट करने वाले राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थीं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे ;

और उक्त अधिसूचना की प्रतियां 15 सितंबर, 2005 को जनता को उपलब्ध करा दी गई थीं ;

और ऊपर उल्लिखित प्रारूप अधिसूचना के उत्तर में प्राप्त सभी आपेक्षों और सुझावों पर केन्द्रीय सरकार ने सम्यक् रूप से विचार कर लिया है ।

अतः, अब केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, और अधिसूचना सं० का.आ. 60(अ), तारीख 27 जनवरी, 1994 को उन बातों के सिवाए अधिकांत करते हुए, जिन्हें ऐसे अधिक्रमण से पूर्व किया गया है या करने का लोप किया गया है, यह निर्देश देती है कि इसके प्रकाशन की तारीख से ही, नई परियोजनाओं या क्रियाकलापों का अपेक्षित संनिर्माण या इस अधिसूचना की अनुसूची में सूचीबद्ध विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार या आधुनिकीकरण प्रक्रिया और या प्रौद्योगिकी में परिवर्तन सहित क्षमता में परिवर्धन करते हुए भारत के किसी भाग में, यथास्थिति, केन्द्रीय सरकार द्वारा या इस अधिसूचना में इसमें इसके पश्चात् विनिर्दिष्ट प्रक्रिया के अनुसार उक्त अधिनियम की धारा 3 के

¹ भारत का राज्यक्षेत्रीय सागर खंड और अन्य अधिक जोन सम्मिलित है।

अधीन केन्द्रीय सरकार द्वारा सम्यक् रूप से गठित राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण द्वारा पूर्व पर्यावरण अनापत्ति के पश्चात् ही किया जाएगा।

2. पूर्व पर्यावरणीय अनापत्ति की अपेक्षाएं (ई.सी.) :-

निम्नलिखित परियोजनाओं या क्रियाकलापों के लिए, परियोजना प्रबंधन द्वारा भूमि को अभिप्राप्त करने के सिवाय, कोई संनिर्माण कार्य या भूमि तैयार करने से पूर्व उक्त अनुसूची में प्रवर्ग 'ख' के अंतर्गत आने वाले विषयों के लिए संबंधित विनियामक प्राधिकरण से, जिसे अनुसूची में 'क' के अंतर्गत आने वाले विषयों के लिए इसमें इसके पश्चात् केन्द्रीय सरकार में पर्यावरण और वन मंत्रालय कहा गया है, और राज्य स्तर पर राज्य पर्यावरण समाघात निर्धारण प्राधिकरण कहा गया है, पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी जब परियोजना या क्रियाकलाप आरंभ किया जाता है।

- (i) इस अधिसूचना की अनुसूची में सूचीबद्ध सभी नई परियोजनाएं या क्रियाकलाप ;
- (ii) इस अधिसूचना की अनुसूची में सूचीबद्ध विद्यमान परियोजनाओं या क्रियाकलापों का, संबंधित क्षेत्र के लिए अर्थात् परियोजनाओं या क्रियाकलापों के लिए जो विस्तार या आधुनिकीकरण के पश्चात् अनुसूची में दी गई अधिकतम सीमाओं को पार कर लेते हैं, क्षमता में परिवर्धन सहित विस्तार या आधुनिकीकरण ;
- (iii) विनिर्दिष्ट रेंज से परे अनुसूची में सम्मिलित किसी विद्यमान विनिर्माणकर्ता यूनिट में उत्पाद मिश्रण में कोई परिवर्तन।

3. राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण :- (1) कोई राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, जिसे इसमें इसके पश्चात् एसईआईएए कहा गया है, केन्द्रीय सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन गठित किया जाएगा जिसमें तीन सदस्य होंगे जिसके अंतर्गत एक अध्यक्ष और एक सदस्य-सचिव, राज्य सरकार या संबंधित संघ राज्यक्षेत्र प्रशासन द्वारा नामनिर्देशित किए जाएंगे।

- (2) सदस्य-सचिव संबंधित राज्य सरकार या संघ राज्यक्षेत्र प्रशासन का सेवारत अधिकारी होगा जो पर्यावरण विधियों से परिचित होगा ।
- (3) अन्य दो सदस्य या तो वृत्तिक या विशेषज्ञ होंगे जो इस अधिसूचना के परिशिष्ट VI में दी गई पात्रता कसौटी को पूरा करते हों ।
- (4) उम्र उपपैरा (3) में विनिर्दिष्ट सदस्यों में से एक सदस्य जो पर्यावरण समाघात निर्धारण प्रक्रिया में विशेषज्ञ हो, एसईआईएए का अध्यक्ष होगा ।
- (5) राज्य सरकार या संघ राज्यक्षेत्र प्रशासन उपपैरा (3) से उपपैरा (4) में निर्दिष्ट सदस्यों और अध्यक्ष के नामों को केन्द्रीय सरकार को अग्रेषित करेगी और केन्द्रीय सरकार नामों के प्राप्ति की तारीख से तीस दिन के भीतर इस अधिसूचना के प्रयोजनों के लिए एसईआईएए को ए.ए. प्राधिकरण के रूप में गठित करेगी ।
- (6) गैर पदाधारी सदस्य और अध्यक्ष की (प्राधिकरण को केन्द्रीय सरकार द्वारा गठित करने वाली अधिसूचना के प्रकाशन की तारीख से) तीन वर्षों की नियत पदावधि होगी ।
- (7) एसईआईएए के सभी विनिश्चय एकमत से होंगे और किसी बैठक में लिए जाएंगे ।

4. परियोजना और क्रियाकलापों का प्रवर्गीकरण :-

- (i) सभी परियोजनाएं या क्रियाकलाप मुख्यतः दो प्रवर्गों में प्रवर्गीकृत हैं- प्रवर्ग 'क' और प्रवर्ग 'ख' सक्षम समाघात की स्थानिक सीमा और मानव स्वास्थ्य और प्राकृतिक तथा मानव निर्मित संसाधनों पर आधारित हैं ।
- (ii) अनुसूची में प्रवर्ग 'क' के रूप में सम्मिलित सभी परियोजनाओं या क्रियाकलापों, जिसके अंतर्गत विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार और आधुनिकीकरण तथा उत्पाद मिश्रण में परिवर्तन सम्मिलित है, के लिए, इस अधिसूचना के प्रयोजनों के लिए केन्द्रीय सरकार द्वारा गठित की जाने वाली किसी विशेषज्ञ आंकलन समिति की सिफारिशों पर भारत सरकार में पर्यावरण और वन मंत्रालय से पूर्व पर्यावरण अनापत्ति अपेक्षित होगी ;
- (iii) अनुसूची में प्रवर्ग 'ख' के रूप में सम्मिलित सभी परियोजनाओं या क्रियाकलापों, जिसके अंतर्गत पैरा 2 के उपपैरा (ii) में यथाविनिर्दिष्ट विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार और आधुनिकीकरण या पैरा 2 के उपपैरा (iii) में यथाविनिर्दिष्ट उत्पाद मिश्रण में परिवर्तन भी हैं, किन्तु जिसमें वे सम्मिलित नहीं हैं जो अनुसूची में निश्चित की गई साधारण शर्तों को पूरा करते हैं, राज्य/संघ राज्यक्षेत्र पर्यावरण समाघात निर्धारण प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी । एसईआईएए का अपना विनिश्चय, इस इस अधिसूचना में गठित की जाने वाली किसी राज्य या संघ राज्यक्षेत्र स्तर विशेषज्ञ आंकलन समिति (एसईएसी) की सिफारिशों पर आधारित होगा । एसईआईएए सम्यक् रूप से गठित एसईआईएए या एसईएसी की अनुपस्थिति में, कोई प्रवर्ग 'ख' परियोजना प्रवर्ग 'क' परियोजना समझी जाएगी ;

5. **स्क्रीनिंग, विस्तारण और आंकलन समिति :-** केंद्रीय सरकार के स्तर पर वही विशेषज्ञ आंकलन समिति और राज्य या संघ राज्य स्तर पर राज्य विशेषज्ञ आंकलन समिति (जिन्हें इसमें इसके पश्चात् ईएसी और एसईएसी कहा गया है) क्रमशः प्रवर्ग 'क' और प्रवर्ग 'ख' परियोजनाओं या क्रियाकलापों की स्क्रीनिंग, विस्तारण और आंकलन करेगी। ईएसी और एसईएसी की प्रत्येक मास में कम से कम एक बार बैठक होगी।

- (क) ईएसी की संरचना परिशिष्ट VI में दी जाएगी। राज्य या संघ राज्यक्षेत्र स्तर पर एसईएसी का गठन संबंधित राज्य सरकार या संघ राज्यक्षेत्र प्रशासन के परामर्श से समान संरचना सहित गठन किया जाएगा।
- (ख) केंद्रीय सरकार, संबद्ध राज्य सरकार या संघ राज्यक्षेत्र प्रशासन की पूर्व सहमति से प्रशासनिक सुविधा और लागत के कारणों से एक या अधिक राज्य या संघ राज्यक्षेत्र के लिए एक एसईएसी का गठन कर सकेगी।
- (ग) विशेषज्ञ आंकलन समिति और राज्य विशेषज्ञ आंकलन समिति तीन वर्ष की अवधि के लिए गठित की जाएगी।
- (घ) संबंधित विशेषज्ञ आंकलन समिति और राज्य विशेषज्ञ आंकलन समिति के प्राधिकृत सदस्य उस परियोजना या क्रियाकलाप के संबंध में जिसके लिए पूर्व पर्यावरणीय अनापत्ति मांगी गई है, को स्क्रीन करने या विस्तार करने या आंकलन के प्रयोजनों के लिए आवेदक को जो निरीक्षण के लिए आवश्यक सुविधाएं देगा, कम से कम सात दिन की पूर्व सूचना देगा।
- (ङ) विशेषज्ञ आंकलन समिति और राज्य विशेषज्ञ आंकलन समिति संयुक्त दायित्व के सिद्धांत पर कृत्य करेगी। अध्यक्ष प्रत्येक मामले में सहमति बनाने का प्रयास करेगा और सहमति नहीं बन पाती है तो बहुमत का विचार माना जाएगा।

6. **पूर्व पर्यावरणीय अनापत्ति के लिए आवेदन (ईसी) :-** सभी मामलों में पर्यावरणीय अनापत्ति मांगने के लिए कोई आवेदन, परियोजना और/या क्रियाकलापों के लिए, जिससे आवेदन संबंधित है, आवेदक द्वारा स्थल पर किसी सन्निर्माण क्रियाकलाप या भूमि की तैयारी के प्रारंभ के पूर्व, पूर्वक्षित स्थल (स्थलों) की पहचान के पश्चात् परिशिष्ट 2 दिखाने के लिए, यदि लागू हों, इससे संलग्न प्ररूप 1 और अनुपूरक प्ररूप 1क में किया जाएगा। आवेदक, उसके सिवाय, संनिर्माण परियोजनाओं या क्रियाकलापों (अनुसूची की मद 8) के मामले में प्ररूप 1 और अनुपूरक प्ररूप 1क के अतिरिक्त पूर्व साध्यता परियोजना रिपोर्ट की एक प्रति, पूर्व साध्यता रिपोर्ट के स्थान पर धारणा योजना की एक प्रति आवेदन के साथ पेश करेगा।

7. (i) **नई परियोजनाओं के लिए पूर्व पर्यावरणीय अनापत्ति (ईसी) प्रक्रिया के प्रक्रम :-** नई परियोजनाओं के लिए पर्यावरणीय अनापत्ति प्रक्रिया में अधिकतम चार प्रक्रम समाविष्ट होंगे, जिनमें से सभी इस अधिसूचना में नीचे प्रस्तावित विशिष्ट मामलों में लागू नहीं होंगे, ये चार प्रक्रम श्रृंखलाबद्ध क्रम में होंगे :-

- प्रक्रम (1) स्क्रीनिंग (केवल प्रवर्ग 'ख' परियोजनाओं और क्रियाकलापों के लिए)
- प्रक्रम (2) विस्तारण
- प्रक्रम (3) लोक परामर्श
- प्रक्रम (4) आंकलन

I. प्रक्रम (1) - स्क्रीनिंग :

प्रवर्ग 'ख' परियोजनाओं या क्रियाकलापों के मामले में, यह प्रक्रम परियोजना की प्रकृति और अवस्थिति विनिर्देश पर आधारित पर्यावरणीय अनापत्ति मंजूर करने से पूर्व उसके आंकलन के लिए कोई पर्यावरणीय समाघात निर्धारण रिपोर्ट तैयार करने के लिए यह अवधारण करने के लिए कि परियोजना या क्रियाकलाप के लिए आगे पर्यावरणीय अध्ययन करना अपेक्षित है या नहीं संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति (एसईएसी) द्वारा प्रक्रम 1 में पूर्व पर्यावरणीय अनापत्ति मांगने के लिए किसी आवेदन की संवीक्षा होगी। कोई पर्यावरणीय समाघात निर्धारण रिपोर्ट की अपेक्षा करने वाली परियोजनाओं को प्रवर्ग "ख1" कहा जाएगा और शेष परियोजनाओं को प्रवर्ग "ख2" कहा जाएगा और उसके लिए कोई पर्यावरणीय समाघात निर्धारण रिपोर्ट अपेक्षित नहीं होगी। मद 8ख के सिवाय परियोजनाओं के ख 1 या ख2 में प्रवर्गीकरण के लिए पर्यावरण और वन मंत्रालय समय-समय पर समुचित मार्गदर्शक सिद्धांत जारी करेगा।

II. प्रक्रम (2) विस्तारण :

(i) उस प्रक्रिया को निर्दिष्ट करता है जिसके द्वारा प्रवर्ग 'क' परियोजनाओं या क्रियाकलापों के मामले में विशेषज्ञ आंकलन समिति, और प्रवर्ग 'ख1' परियोजनाओं या क्रियाकलापों के मामले में, राज्य स्तर विशेषज्ञ आंकलन समिति, जिसके अंतर्गत विद्यमान परियोजनाओं या क्रियाकलापों के विस्तार और/या आधुनिकीकरण और/या उत्पाद मिश्रण में परिवर्तन के विस्तार, सौंपे जाने वाले विस्तृत और व्यापक कार्य अवधारित करने के लिए, उस परियोजना या क्रियाकलाप के संबंध में कोई पर्यावरणीय समाघात निर्धारण रिपोर्ट तैयार करने के लिए सभी सुसंगत पर्यावरणीय समुत्थानों को, जिसके लिए पूर्व पर्यावरणीय अनापत्ति ईप्सित की गई है, आवेदन सम्मिलित हैं। विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति विहित आवेदन प्रक्रम 1/प्रक्रम 1क में दी गई जानकारी के आधार पर सौंपे जाने वाले कार्य अवधारित करेगी, जिसके अंतर्गत आवेदक द्वारा सौंपे जाने वाले प्रस्थापित कार्य, किसी विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर आंकलन समिति के किसी सब ग्रुप द्वारा देखा गया कोई स्थल, यदि विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा आवश्यक समझा जाए, आवेदक द्वारा सुझाए गए सौंपे जाने वाले कार्य और अन्य सूचना जो विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति के पास उपलब्ध हो, सम्मिलित हैं। अनुसूची की मद 8 में प्रवर्ग ख के रूप में सूचीबद्ध सभी परियोजनाओं और क्रियाकलापों (संनिर्माण, नगरी/वाणिज्यिक काम्लेक्स/आवासन) के लिए विस्तार अपेक्षित नहीं होगा और उनका आंकलन प्रक्रम 1/प्रक्रम 1क और धारणा योजना के आधार पर किया जाएगा।

(ii) सौंपे गए कृत्यों को प्ररूप 1 की प्राप्ति के साठ दिनों के भीतर विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा आवेदक को प्रेषित किया जाएगा। अनुसूची के प्रवर्ग क हाइड्रोक्लेक्ट्रिक परियोजना मद 1 (ग) (i) के मामले में सौंपे गए कृत्यों को पूर्व संनिर्माण क्रियाकलापों के लिए अनापत्ति सहित प्रेषित किया जाएगा। यदि सौंपे गए कृत्यों को अंतिम रूप नहीं दिया गया है और प्ररूप 1 की प्राप्ति के साठ दिनों के भीतर आवेदक को प्रेषित किया जाता है तो आवेदक द्वारा सुझाए गए सौंपे जाने वाले कृत्य ईआईए अध्ययन के लिए अनुमोदित, अंतिम सौंपे गए कृत्यों के रूप में समझे जाएंगे। अनुमोदित सौंपे गए कृत्य, पर्यावरण और वन मंत्रालय तथा संबंधित राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण के लिए वेबसाइट पर प्रदर्शित किए जाएंगे।

(iii) इसी प्रक्रम पर संबंधित विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिश पर संबंधित विनियामक प्राधिकरण द्वारा पूर्व पर्यावरणीय अनापत्ति के लिए आवेदनों को नामंजूर किया जा सकेगा। ऐसे नामंजूर किए जाने की दशा में, विनिश्चय को उसके कारणों सहित आवेदक को, आवेदन की प्राप्ति के साठ दिनों के भीतर लिखित में संसूचित किया जाएगा।

III प्रक्रम (3) लोक परामर्श

(i) “लोक परामर्श” उस प्रक्रिया को निर्दिष्ट करता है जिसके द्वारा स्थानीय प्रभावी व्यक्तियों और ऐसे अन्य व्यक्तियों की चिंताओं को, जिनका परियोजना या क्रियाकलापों के पर्यावरणीय समाघातों में न्यायसंगत आधार है, समुचित रूप में अभिकल्पित परियोजना या क्रियाकलाप में संबंधित सभी सामग्री को ध्यान में रखते हुए सुनिश्चित किया जाएगा। सभी प्रवर्ग “क” और प्रवर्ग “ख1” परियोजनाएं या क्रियाकलाप निम्नलिखित के सिवाय लोक परामर्श करेंगे :-

(क) सिंचाई परियोजनाओं का आधुनिकीकरण (अनुसूची की मद 1(ग) (ii))।

(ख) संबंधित प्राधिकारियों द्वारा अनुमोदित औद्योगिक संपदाओं या पार्कों के भीतर अवस्थित सभी परियोजनाएं या क्रियाकलाप (अनुसूची की मद 7(ग)) और जिन्हें ऐसे अनुमोदन में अननुज्ञात नहीं किया जाता है।

(ग) सड़कों और राजमार्गों का विस्तार (अनुसूची की मद 7(घ)) जिनमें भूमि का कोई और अर्जन अंतर्वलित नहीं है।

(घ) सभी भवन/संनिर्माण परियोजनाएं/क्षेत्र विकास परियोजनाएं और नगरीय योजनाएं (मद 8)।

(ङ) सभी प्रवर्ग ख 2 परियोजनाएं और क्रियाकलाप।

(च) केन्द्रीय सरकार द्वारा यथा अवधारित राष्ट्रीय रक्षा और सुरक्षा से संबंधित सभी परियोजनाएं और क्रियाकलाप या जिसमें अन्वय युक्तगत विचार अंतर्वलित हैं।

(ii) लोक परामर्श में साधारणतया दो घटक समाविष्ट होंगे :-

(क) स्थानीय प्रभावित व्यक्तियों की चिंताओं को सुनिश्चित करने के लिए परिशिष्ट 4 में विहित रीति में की जाने वाली स्थल पर या उसके निकट परिसर में जिला वार कोई लोक सुनवाई ;

(ख) परियोजना या क्रियाकलाप के पर्यावरणीय पहलुओं में कोई न्यायसंगत आधार रखने वाले अन्य संबंधित व्यक्तियों से लिखित में प्रतिक्रियाएं प्राप्त करना।

(iii) स्थल (स्थलों) पर या उसके निकट परिसर में सभी मामलों में लोक सुनवाई विनिर्दिष्ट रीति में संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति द्वारा की जाएगी और कार्यवाहियों को आवेदक से प्राप्त अनुरोध के पैंतालीस दिनों के भीतर संबंधित विनियामक प्राधिकरण को अग्रेषित किया जाएगा।

(iv) यदि संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्य क्षेत्र प्रदूषण नियंत्रण समिति लोक सुनवाई नहीं करती है और लोक सुनवाई को विनिर्दिष्ट अवधि के भीतर पूरी नहीं करती है और/या लोक सुनवाई की कार्यवाहियां को विहित अवधि के भीतर यथाउपयुक्त संबंधित विनियामक प्राधिकरण को प्रेषित नहीं करती है तो विनियामक प्राधिकरण अन्य लोक अभिकरण या प्राधिकरण को, जो विनियामक प्राधिकरण का अधीनस्थ नहीं है, प्रक्रिया को पैंतालीस दिनों की और अवधि के भीतर पूरा करने के लिए लगाएगी।

(v) यदि उम्र उपपैरा (iii) के अधीन नामनिर्दिष्ट लोक अभिकरण या प्राधिकरण, संबंधित विनियामक प्राधिकरण को यह रिपोर्ट करता है, कि स्थानीय अवस्थिति के कारण लोक सुनवाई करना संभव नहीं है, तो किसी रीति में स्पष्ट रूप से अभिव्यक्त किए जाने वाले संबंधित स्थानीय व्यक्तियों के विचारों का समर्थन करेंगे। वह उस तथ्य की रिपोर्ट संबंधित विनियामक प्राधिकरण को ब्यौरेवार देगा जो रिपोर्ट पर और अन्य विश्वसनीय सूचना पर सम्यक् रूप से विचार करने के पश्चात्, जिसका लोक परामर्श के लिए विनिश्चय किया गया है, उस दशा में जिसे लोक सुनवाई में सम्मिलित करने की आवश्यकता है, रिपोर्ट करेगा।

(vi) परियोजना या क्रियाकलापों के पर्यावरणीय पहलुओं में कोई न्यायसंगत आधार रखने वाले अन्य संबंधित व्यक्तियों से लिखित में प्रक्रिया अभिप्राप्त करने के लिए, संबंधित विनियामक प्राधिकरण और राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति, आवेदक द्वारा परिशिष्ट 3क में दिए गए प्ररूप में तैयार की गई संक्षिप्त ईआईए रिपोर्ट को उनके वेबसाइट पर देते हुए ऐसे संबंधित व्यक्तियों से लोक सुनवाई की व्यवस्था के लिए किसी लिखित अनुरोध की प्राप्ति के सात दिनों के भीतर प्रतिक्रियाएं प्राप्त करेंगी। गोपनीय सूचना, जिसके अंतर्गत प्रकट न करने योग्य या विधिक रूप से विशेषाधिकार प्राप्त सूचना, जिसमें बौद्धिक संपदा अधिकार अंतर्बलित हैं, आवेदन में विनिर्दिष्ट स्रोत, वेबसाइट पर नहीं रखे जाएंगे। संबंधित विनियामक प्राधिकरण, परियोजना या क्रियाकलाप की बाबत विस्तृत प्रचार को सुनिश्चित करने के लिए अन्य समुचित मीडिया का उपयोग भी कर सकेगा। विनियामक प्राधिकरण, तथापि लोक सुनवाई की तारीख तक निरीक्षण के लिए प्रारूप ईआईए रिपोर्ट किसी संबंधित व्यक्ति से, सामान्य कार्यालय घंटों के दौरान अधिसूचित स्थान पर किसी लिखित अनुरोध पर उपलब्ध कराएगा। इस लोक परामर्श प्रक्रिया के भाग के रूप में प्राप्त सभी प्रतिक्रियाएं शीघ्रतम उपलब्ध साधन से आवेदक को अग्रेषित की जाएगी।

(vii) लोक परामर्श पूरा करने के पश्चात्, इस प्रक्रिया के दौरान अभिव्यक्त सभी सारवान पर्यावरणीय चिंताओं को संबोधित करेगा और प्रारूप ईआईए और ईएमपी में समुचित परिवर्तन करेगा। इस प्रकार तैयार की गई अंतिम ईआईए रिपोर्ट आवेदक के लिए संबंधित विनियामक प्राधिकरण को प्रस्तुत की जाएगी। आवेदक, लोक परामर्श के दौरान अभिव्यक्त की गई सभी चिंताओं को संबोधित करते हुए, प्रारूप ईआईए और ईएमपी की एक संक्षिप्त रिपोर्ट अनुकल्पतः प्रस्तुत करेगा।

IV प्रक्रम(4) - आंकलन :

(i) आंकलन से आवेदन और अन्य दस्तावेजों, ऐसे अंतिम ईआईए रिपोर्ट, लोक परामर्शों का निष्कर्ष, जिसके अंतर्गत लोक सुनवाई की कार्यवाहियां हैं, पर्यावरणीय अनापत्ति मंजूर करने के लिए संबंधित विनियामक प्राधिकरण को

आवेदक द्वारा प्रस्तुत की गई विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा विस्तृत संवीक्षा अभिप्रेत है। यह आंकलन विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा किसी कार्यवाही को, जिसमें आवेदक को आवश्यक स्पष्टीकरण प्रस्तुत करने के लिए व्यक्तिगत रूप से या किसी प्राधिकृत प्रतिनिधि को आमंत्रित किया जाता है, एक पारदर्शी रीति में किया जाएगा। इस कार्यवाही के निष्कर्ष पर विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति संबंधित विनियामक प्राधिकरण को निश्चित निबंधनों और शर्तों पर पूर्व पर्यावरणीय अनापत्ति मंजूर करने के लिए या पूर्व पर्यावरणीय अनापत्ति के लिए आवेदन को नामंजूर करने के लिए उसके कारणों सहित स्पष्ट सिफारिशें करेंगी।

(ii) सभी परियोजनाओं या क्रियाकलापों का आंकलन जो लोक परामर्श के लिए अपेक्षित नहीं है या कोई पर्यावरण समाघात निर्धारण रिपोर्ट प्रस्तुत करना अपेक्षित नहीं है, जैसा लागू हो विहित आवेदन प्ररूप 1 और प्ररूप 1क के आधार पर उपलब्ध सभी अन्य सुसंगत विधिमान्य सूचना और दौर किए स्थल को, जहां विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा ऐसा करना आवश्यक समझा जाता है, कार्यान्वित किया जाएगा।

(iii) किसी आवेदन का आंकलन, विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा अंतिम पर्यावरण समाघात निर्धारण रिपोर्ट और अन्य दस्तावेजों की प्राप्ति या प्ररूप 1 या प्ररूप 1क के साठ दिनों के भीतर पूरा किया जाएगा, जहां लोक परामर्श आवश्यक नहीं है, वहां विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों को सक्षम प्राधिकारी के समक्ष अगले पन्द्रह दिनों के भीतर अंतिम विनिश्चय के लिए रखा जाएगा। आंकलन की विहित प्रक्रिया परिशिष्ट V में दी गई है।

7. (ii) विद्यमान परियोजनाओं का विस्तार या आधुनिकीकरण या उत्पाद मिश्रण में परिवर्तन के लिए पूर्व पर्यावरणीय अनापत्ति प्रक्रिया,-

उस क्षमता के परे जिसके लिए इस अधिसूचना के अधीन पूर्व पर्यावरणीय अनापत्ति मंजूर की गई है, उत्पादन क्षमता में वृद्धि सहित या तो पट्टा क्षेत्र या खनन परियोजनाओं की दशा में उत्पादन क्षमता में वृद्धि सहित या इस अधिसूचना की अनुसूची में विहित अंतिम सीमा के परे कुल उत्पादन क्षमता में वृद्धि सहित विद्यमान यूनिट के आधुनिकीकरण के लिए, प्रक्रिया और/या प्रौद्योगिकी में परिवर्तन के माध्यम से या उत्पाद मिश्रण में किसी परिवर्तन के लिए पूर्व पर्यावरणीय अनापत्ति ईप्सित करने वाले सभी आवेदन प्ररूप 1 में किए जाएंगे और उन पर संबंधित विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा साठ दिनों के भीतर विचार किया जाएगा, जो सम्यक् आवश्यक तत्परता से जिसके अंतर्गत ईआईए का तैयार किया जाना और लोक परामर्श भी है, विनिश्चय करेगी और आवेदन का तदनुसार पर्यावरणीय अनापत्ति मंजूर करने के लिए आंकलन किया जाएगा।

8. पूर्व पर्यावरणीय अनापत्ति मंजूर किया जाना या उसको खारिज किया जाना,-

(i) विनियामक प्राधिकरण, संबंधित ई ए सी या एस ई ए सी की सिफारिशों पर विचार करेगा और अपने विनिश्चय को आवेदक को विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों की प्राप्ति के पैंतालीस दिनों के भीतर प्रेषित करेगा या अन्य शब्दों में अंतिम पर्यावरणीय समाघात निर्धारण रिपोर्ट की प्राप्ति के एक सौ पांच दिनों के भीतर प्रेषित करेगा और जहां पर्यावरणीय समाघात निर्धारण पूरे आवेदन की प्राप्ति के एक सौ पांच दिनों के भीतर अपेक्षित नहीं है वहां अपेक्षित दस्तावेज, नीचे उपबंधित के सिवाय प्रेषित करेगा।

(ii) विनियामक प्राधिकरण, सामान्यतः विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों को स्वीकार करेगा। उन दशाओं में जहां विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों से असहमत है, वहां विनियामक प्राधिकरण विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों की प्राप्ति के पैंतालिस दिनों के भीतर असहमति के कारणों का कथन करते हुए पुनर्विचार का अनुरोध करेगा। इस विनिश्चय की सूचना आवेदक को साथ-साथ प्रेषित की जाएगी। उसके पश्चात् विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति, विनियामक प्राधिकरण के संप्रेक्षणों पर विचार करेगी और उस पर अपने विचार साठ दिनों की और अवधि के भीतर पेश करेगी। विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति के विचारों को ध्यान में रखने के पश्चात् विनियामक प्राधिकरण का विनिश्चय अंतिम होगा और संबंधित विनियामक प्राधिकरण को अगले तीस-दिनों के भीतर आवेदक को प्रेषित किया जाएगा।

(iii) उस दशा में जहां विनियामक प्राधिकरण का विनिश्चय आवेदक को, उमर उपपैरा (i) या (ii) में, जहां लागू हो विनिर्दिष्ट अवधि के भीतर संसूचित नहीं किया जाता है, वहां आवेदक इस प्रकार अग्रसर हो सकेगा मानो मांगी गई पर्यावरण अनापत्ति मंजूर कर दी गई है या विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की अंतिम सिफारिशों के निबंधनों में विनियामक प्राधिकरण द्वारा नामंजूर कर दी गई है।

(iv) उमर पैरा (i) और (ii) के अधीन, जहां लागू हो, विनियामक प्राधिकरण द्वारा विनिश्चय के लिए विनिर्दिष्ट अवधि के अवसान पर, विनियामक प्राधिकरण का विनिश्चय और विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की अंतिम सिफारिशें लोक दस्तावेज होंगे।

(v) अन्य विनियामक प्राधिकरणों से परियोजनाओं या क्रियाकलापों, या संबंधित विनियामक प्राधिकरण द्वारा स्क्रीनिंग, विस्तारण या आंकलन या विनिश्चय पूर्व पर्यावरण अनापत्ति के लिए आवेदनों की प्राप्ति के पूर्व तब तक अपेक्षित नहीं होगी जब तक या तो ऐसी अनापत्ति किसी विधि की अपेक्षा का आवश्यक तकनीकी कारणों से कोई श्रृंखलाबद्ध आधार न हो।

(vi) जान बूझ कर छिपाना और/या मिथ्या प्रस्तुतीकरण या भ्रामक सूचना या आंकडे देना जो स्क्रीनिंग, विस्तारण या आंकलन या आवेदन पर विनिश्चय के लिए सारवान हो, आवेदन को नामंजूर किए जाने या उस आधार पर मंजूर की गई पूर्व पर्यावरणीय अनापत्ति के रद्दकरण के लिए दायी बनाएगी। किसी आवेदन को नामंजूर करना या इस आधार पर पहले मंजूर की गई किसी पूर्व पर्यावरणीय अनापत्ति के रद्दकरण का विनिश्चय विनियामक प्राधिकरण द्वारा आवेदक की व्यक्तिगत सुनवाई करने के पश्चात् किया जाएगा और उसमें नैसर्गिक न्याय के सिद्धांतों का पालन किया जाएगा।

9. पर्यावरणीय अनापत्ति की विधिमान्यता,-

“पर्यावरणीय अनापत्ति की विधिमान्यता” से वह अवधि अभिप्रेत है जिससे विनियामक प्राधिकरण द्वारा मंजूर की गई पूर्व पर्यावरणीय अनापत्ति मंजूर की जाती है या आवेदक द्वारा यह समझा जा सकेगा कि वह उमर पैरा 7 के उपपैरा (iv) के अधीन परियोजना या क्रियाकलाप द्वारा उत्पादन प्रचालन आरंभ करने या संनिर्माण परियोजनाओं की दशा में (अनुसूची की मद 8) सभी संनिर्माण प्रचालन पूरा करने, जिसके के लिए पूर्व पर्यावरण अनापत्ति के लिए

आवेदन का निर्देश करता है, मंजूर की गई है। किसी परियोजना या क्रियाकलाप के लिए नदी घाटी परियोजनाओं (अनुसूची की मद 1(ग)) की दशा में दस वर्ष की अवधि के लिए, विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा यथा प्राक्कलित परियोजना की अवधि खनन परियोजनाओं के लिए अधिकतम तीस वर्षों के लिए और सभी अन्य परियोजनाओं और क्रियाकलापों की दशा में पांच वर्ष होगी। तथापि क्षेत्र विकास परियोजनाओं और नगरीय की दशा में (मद 8(ख)) विधिमान्य अवधि केवल ऐसे क्रियाकलापों तक सीमित होगी जहां तक किसी विकासकर्ता के रूप में आवेदक का उत्तरदायित्व है। इस विधिमान्यता की अवधि को संबंधित विनियामक प्राधिकरण द्वारा पांच वर्ष की अधिकतम अवधि तक बढ़ाया जा सकेगा, परन्तु यह तब जब कि कोई आवेदन आवेदक द्वारा विनियामक प्राधिकरण को संनिर्माण परियोजनाओं या क्रियाकलापों के लिए (अनुसूची की मद 8) अद्यतन प्ररूप 1 और अनुपूरक प्ररूप 1क सहित विधिमान्य अवधि के भीतर किया जाता है। इस बाबत विनियामक प्राधिकरण, यथास्थिति, विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति से भी परामर्श कर सकेगा।

10. पश्च पर्यावरणीय अनापत्ति को मानीटर करना,-

(i) परियोजना प्रबंधन के लिए प्रत्येक कलेंडर वर्ष की 1 जून और 1 दिसंबर को संबंधित विनियामक प्राधिकरण को निश्चित पूर्व पर्यावरणीय अनापत्ति के निबंधनों और शर्तों के संबंध में अनुपालन रिपोर्टों को अर्धवार्षिक रूप में हार्ड और साफ्ट प्रतियों में प्रस्तुत करना आज्ञापक होगा।

(ii) परियोजना प्रबंधन द्वारा प्रस्तुत की गई सभी ऐसी अनुपालन रिपोर्टें लोक दस्तावेज होंगी, उसकी प्रतियां संबंधित विनियामक प्राधिकरण को आवेदन पर किसी व्यक्ति को दी जाएंगी। ऐसी अंतिम अनुपालन रिपोर्टें संबंधित विनियामक प्राधिकरण की वेबसाइट पर भी दर्शित की जाएगी।

11. पर्यावरणीय अनापत्ति की अंतरणीयता,-

किसी आवेदक को किसी विनिर्दिष्ट परियोजना या क्रियाकलाप के लिए मंजूर की गई कोई पूर्व पर्यावरणीय अनापत्ति अंतरक द्वारा या अंतरिकी द्वारा आवेदन पर परियोजना या क्रियाकलाप को करने के हकदार किसी अन्य विधिक व्यक्ति को अंतरक द्वारा लिखित "अनापत्ति सहित" जो इसकी विधिमान्यता की अवधि के दौरान संबंधित विनियामक प्राधिकरण द्वारा उन्हीं निबंधनों और शर्तों के अधीन पूर्व पर्यावरणीय अनापत्ति आरंभ में मंजूर की गई थी और उसी विधिमान्यता अवधि के लिए अंतरित की जा सकेगी। ऐसे मामलों में विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति को कोई निर्देश आवश्यक नहीं है।

12. लंबित मामलों के निपटान तक ई.आई.ए. अधिसूचना का प्रवर्तन,-

इस अधिसूचना के अंतिम प्रकाशन की तारीख से पर्यावरणीय समाघात निर्धारण की अधिसूचना सं0 का.आ. 60(अ), तारीख 27 जनवरी, 1994 को, उन बातों के सिवाय, जिन्हें ऐसे अधिक्रमण से पूर्व किया गया है या करने से लोप किया गया है, उस सीमा तक अधिक्रान्त किया जाता है कि पूर्व पर्यावरणीय अनापत्ति के लिए किए गए और इस अधिसूचना के अंतिम प्रकाशन की तारीख को लंबित सभी या कुछ प्रकार के आवेदनों को, परियोजनाओं या क्रियाकलापों को, उस सूची के सिवाय जिनमें अनुसूची 1 में पूर्व पर्यावरणीय अनापत्ति अपेक्षित है, इस अधिसूचना के किसी एक या सभी उपबंधों से छूट दे सकेगी या उक्त अधिसूचना के कुछ या सभी उपबंधों के प्रवर्तन को इस अधिसूचना के जारी करने की तारीख से एक वर्ष से अनधिक अवधि के लिए जारी रख सकेगी।

अनुसूची

(पैरा 2 और 7 देखें)

पूर्व पर्यावरणीय अनापत्ति की अपेक्षा वाली परियोजनाओं या क्रियाकलापों की सूची

क्र. सं.	परियोजना या क्रियाकलाप	अवसीमा सहित प्रवर्ग		शर्तें, यदि कोई हों
		क	ख	
1	खनन, प्राकृतिक संसाधन का निष्कर्षण और विद्युत उत्पादन विनिर्दिष्ट उत्पादन क्षमता के लिए)			
1	2	3	4	5
1(क)	खनिज का खनन	खनन पट्टा क्षेत्र का ≥ 50 हे० किसी भी खनन क्षेत्र का ध्यान दिए बिना ऐस्बीस्टज खनन	< 50 हेक्टेयर ≥ 5 हेक्टेयर खनन पट्टा क्षेत्र	साधारण शर्तें लागू होंगी टिप्पण खनिज पदार्थों के पूर्वक्षण (जिसमें ड्रिलिंग न हो) को छूट दी गई है बशर्त कि वास्तविक सर्वेक्षण के लिए छूट वाले क्षेत्रों की पूर्व अनुमति ली गई है।
1(ख)	अपतट और तटवर्ती तेल तथा गैस की खोज, विकास और उत्पादन	सभी परियोजनाएं	-	टिप्पण सार खोज सर्वेक्षण (जिसमें ड्रिलिंग न हो) को छूट दी गई है बशर्त कि वास्तविक सर्वेक्षण के लिए छूट वाले क्षेत्रों की पूर्व अनुमति ली गई है।
1(ग)	नदी घाटी परियोजनाएं	(i) ≥ 50 मे०वा० जल विद्युत उत्पादन (ii) $\geq 10,000$ हे०खेती योग्य प्रभावित क्षेत्र	(i) $< 50 \geq 25$ मे०वा० जल विद्युत उत्पादन (ii) $< 10,000$ हे० खेती योग्य प्रभावित क्षेत्र	साधारण शर्तें लागू होंगी
1(घ)	तापीय विद्युत संयंत्र	(कोयला लिग्नाइट और नेफ्था गैस आधारित) ≥ 500 मे.वा. ≥ 50 मे.वा. (पेटकोक, डीजल और सभी अन्य ईंधन)	(कोयला/लिग्नाइट/नेफ्था एवं गैस आधारित) < 500 मे.वा. (पेटकोक, डीजल और सभी अन्य ईंधन) < 50 मे.वा ≥ 5 मे.वा.	साधारण शर्तें लागू होंगी
1(ङ)	आणविक विद्युत परियोजनाएं और आणविक ईंधन का प्रसंस्करण	सभी परियोजनाएं	-	
2	प्राथमिक प्रसंस्करण			
2(क)	कोयला धोवनशालाएं	≥ 1 मिलियन टन/ वार्षिक कोयले का उत्पादन	< 1 मिलियन टन/ वार्षिक कोयले का उत्पादन	साधारण शर्तें लागू होंगी (यदि खनन क्षेत्र के अंदर स्थित है तो प्रस्ताव का मूल्यांकन खनन प्रस्ताव के साथ किया जाना चाहिए)

2(ख)	खनिज सज्जीकरण	≥ 0.1 मिलियन टन/ वार्षिक कोयले का उत्पादन	< 0.1 मिलियन टन/ वार्षिक कोयले का उत्पादन	साधारण शर्त लागू होगी अनापत्ति प्रदान करने के लिए खनन प्रस्ताव का खनिज सज्जीकरण के साथ ही मूल्यांकन किया जाना चाहिए
3	पदार्थ उत्पादन -			
3(क)	धातुकर्म उद्योग (फेरस और गैर फेरस)	क) प्राथमिक धातुकर्म उद्योग सभी परियोजनाएं ख) स्पंज आयरन विनिर्माण ≥ 200 टन पी डी ग) गौण धातु कर्म प्रसंस्करण उद्योग सभी विषाक्त और भारी धातु उत्पादित करने वाली इकाइयां $\geq 20,000$ टन/ वार्षिक	स्पंज आयरन विनिर्माण < 200 टन पी डी गौण धातु कर्म प्रसंस्करण उद्योग 1) सभी विषाक्त और भारी धातु उत्पादित करने वाली इकाइयां $< 20,000$ टन/ वार्षिक 2) अन्य सभी विषरहित गौण धातुकर्म प्रसंस्करण उद्योग > 5000 टन / वार्षिक	स्पंज आयरन विनिर्माण के लिए साधारण शर्त लागू होगी
3(ख)	सीमेंट संयंत्र	वार्षिक उत्पादन क्षमता ≥ 1.0 मिलियन टन	वार्षिक उत्पादन क्षमता < 1.0 मिलियन टन यह सभी ग्राइंडिंग इकाइयों के लिए लागू है	साधारण शर्त लागू होगी
4	पदार्थ प्रसंस्करण			
4(क)	पेट्रोलिम रिफाइनिंग उद्योग	सभी परियोजनाएं	-	-
4(ख)	कोक भट्टी संयंत्र	$\geq 2,50,000$ टन वार्षिक	$< 2,50,000$ एवं $\geq 25,000$ टन वार्षिक	-
4(ग)	एस्बेस्टास मिलिंग और एस्बेस्टास आधारित उत्पाद	सभी परियोजनाएं	-	-
4(घ)	क्लोस्कार उद्योग,	उत्पादन क्षमता ≥ 300 टन पी डी या अधिसूचित औद्योगिक क्षेत्र/संपदा से बाह्य अवस्थित इकाई	उत्पादन क्षमता < 300 टन पी डी और अधिसूचित औद्योगिक क्षेत्र/संपदा में अवस्थित इकाई	विनिर्दिष्ट शर्त लागू होगी किसी नए पारा प्रकोष्ठ आधारित संयंत्र को अनुज्ञा नहीं दी जाएगी और इस अधिसूचना द्वारा झिल्लीमय प्रकोष्ठ प्रौद्योगिकी में परिवर्तन करने वाली विद्यमान इकाई को छूट प्राप्त है।

4	सोडा भस्म उद्योग	सभी परियोजनाएं	-	-
4(ब)	घमड़ा/त्वचा/खाल प्रसंस्करण उद्योग	औद्योगिक क्षेत्र से बाहर सभी नई परियोजनाएं या औद्योगिक क्षेत्र के बाहर विद्यमान इकाइयों का विस्तार	अधिसूचित औद्योगिक क्षेत्र/संपदा में अवस्थित सभी नई परियोजनाएं या परियोजनाओं का विस्तार	विनिर्दिष्ट शर्त लागू होगी
5	उत्पादन/फैब्रिकेशन			
5(क)	रासायनिक उर्वरक	सभी परियोजनाएं	-	-
5(ख)	कीटनाशक उद्योग और कीटनाशक विशिष्ट मध्यक जीवमार (विनिर्मिति को छोड़कर)	तकनीकी श्रेणी के कीटनाशकों को उत्पादन करने वाली सभी इकाइयां	-	-
5(ग)	पेट्रो रसायन परिसर (पेट्रोलियम के अंश और प्राकृतिक गैस और/या सुगन्धितों में सुधार प्रसंस्करण आधारित उद्योग)	सभी परियोजनाएं	-	-
5(घ)	मानव निर्मित फाइबर का उत्पादन	रेयन	अन्य	साधारण शर्त लागू होगी
5(ङ)	पेट्रो रसायन आधारित प्रसंस्करण (भंजन से भिन्न अन्य प्रसंस्करण तथा सुधार और जो परिसर के भीतर समाविष्ट नहीं है)	अधिसूचित औद्योगिक क्षेत्र/संपदा के बाह्य अवस्थित	अधिसूचित औद्योगिक क्षेत्र/संपदा के भीतर अवस्थित	विनिर्दिष्ट शर्त लागू होगी
5(च)	संश्लिष्ट कार्बनिक रसायन उद्योग (रंजक और रंजक मध्यक; थोक औषधि और औषधि विनिर्मितियों को छोड़कर मध्यक: संश्लिष्ट रबड़ मूल कार्बनिक रसायन, अन्य संश्लिष्ट कार्बनिक रसायन और रसायन मध्यक)	अधिसूचित औद्योगिक क्षेत्र/संपदा के बाह्य अवस्थित	अधिसूचित औद्योगिक क्षेत्र/संपदा के भीतर अवस्थित	विनिर्दिष्ट शर्त लागू होगी
5(छ)	आसवनी	(i) सभी शीरा आधारित आसवनी । (ii) सभी गन्ने का रस/गीर -शीरा आधारित आसवनी ≥ 30 कि०ली० दैनिक	सभी गन्ने का रस/गीर शीरा आधारित आसवनी < 30 कि०ली० दैनिक	साधारण शर्त लागू होगी
5(ज)	समेकित पेंट उद्योग	-	सभी परियोजनाएं	साधारण शर्त लागू होगी
5(झ)	अपशिष्ट कागज से कागज का निर्माण और तैयार लुग्दी और विरंजन किए बिना तैयार लुग्दी से कागज निर्माण के अलावा लुग्दी एवं कागज	लुग्दी विनिर्माण और लुग्दी और कागज विनिर्माण उद्योग	लुग्दी विनिर्माण के बिना कागज विनिर्माण उद्योग	साधारण शर्त लागू होगी

	उद्योग			
5(अ)	चीनी उद्योग		गन्ना पेरने की क्षमता \geq 5000 टन दैनिक	साधारण शर्त लागू होगी
5(ट)	प्रेरण/आर्क मट्टी/कुपोला मट्टी 5 टन प्रति घंटा या ज्यादा		सभी परियोजनाएं	साधारण शर्त लागू होगी
6	सेवा सेक्टर			
6(क)	राष्ट्रीय उद्यानों/ अभयारण्यों/ प्रवाल भित्तियों/ एल एन जी टर्मिनल सहित पारिस्थिकीय संवेदनशील क्षेत्रों से गुजरने वाली तेल और गैस परिवहन पाइप लाइनें (अपरिकृष्ट और परिष्करणी /पेट्रो रसायन उत्पाद)	सभी परियोजनाएं		
6(ख)	एकल भंडारकरण और परिसंकटमय रसायन को संभालना (एमएसआईएचसी नियम, 1989 और 2000 की संशोधित अनुसूची 2 और 3 के स्तंभ 3 में उपदर्शित अवसीमा योजना परिमाण के अनुसार		सभी परियोजनाएं	साधारण शर्त लागू होगी
7	पर्यावरणीय सेवाओं सहित भौतिक अवसंरचना			
7(क)	विमानपत्तन	सभी परियोजनाएं	-	-
7(ख)	सभी पोत मंजन यार्ड जिसमें पोत मंजन इकाई भी सम्मिलित है	सभी परियोजनाएं	-	-
7(ग)	औद्योगिक संपदा/पार्क/परिसर/ क्षेत्र/निर्यात प्रसंस्करण जोन (नि.प्र.जो.), विशेष आर्थिक जोन (वि.आ.जो.) जैव प्रीद्योगिकी पार्क चमड़ा परिसर	प्रस्तावित औद्योगिक संपदा में यदि एक भी उद्योग श्रेणी क के अंतर्गत आता है तो पूरे औद्योगिक क्षेत्र को श्रेणी क ही समझा जाएगा चाहे वह किसी भी क्षेत्र में हो 500 हैक्टेयर से ज्यादा क्षेत्र की औद्योगिक संपदाएं और जिनमें कम से कम एक श्रेणी ख का उद्योग स्थित हो	औद्योगिक संपदाएं और जिनमें कम से कम एक श्रेणी ख का उद्योग स्थित है और क्षेत्र < 500 हैक्टेयर हो औद्योगिक संपदाएं क्षेत्र > 500 हैक्टेयर और जिसमें श्रेणी क या ख श्रेणी का कोई उद्योग नहीं है	विशेष शर्त लागू होगी टिप्पण 500 हैक्टेयर से कम क्षेत्र की औद्योगिक संपदाओं जिनमें क या ख श्रेणी का कोई उद्योग नहीं है, को मंजूरी की आवश्यकता नहीं है
7(घ)	सामान्य परिसंकटमय अपशिष्ट उपचार भंडारकरण और निपटान सुविधाएं (उ.भ.नि.सु.)	सभी एकीकृत सुविधाएं जिनमें भस्मीकरण और भूमिभरण या केवल भस्मीकरण शामिल है	केवल भूमि भरण वाली सभी सुविधाएं	साधारण शर्त लागू होगी

7(क)	पत्तन, बंदरगाह	≥ 5 मिलियन टन वार्षिक स्थोरा की उठाई-धराई की क्षमता (मत्स्य बंदरगाह से भिन्न)	< 5 मिलियन टन वार्षिक स्थोरा की उठाई-धराई की क्षमता और पत्तन/बंदरगाह में ≥ 10,000 टन वार्षिक मछली पकड़ने की क्षमता	साधारण शर्त लागू होगी
7(घ)	राजमार्ग	1) नए राष्ट्रीय राजमार्ग: और 2) 30 कि.मी. से ज्यादा लंबाई के राष्ट्रीय राजमार्गों का विस्तार जिनमें मार्ग के दोनों ओर अतिरिक्त भूमि अधिग्रहण 20 मीटर से ज्यादा है और एक से अधिक राज्यों से गुजरते हैं।	1) नए राज्य राजमार्ग: और 2) 30 कि.मी. से ज्यादा लंबे राष्ट्रीय/राज्य राजमार्गों का विस्तार जिनमें मार्ग के दोनों ओर अतिरिक्त भूमि अधिग्रहण 20 मीटर से ज्यादा है।	साधारण शर्त लागू होगी
7(ङ)	आकाशी यात्री रज्जुमार्ग		सभी परियोजनाएं	साधारण शर्त लागू होगी
7(च)	सामान्य स्त्राव उपचार संयंत्र (स.स.उ.सं.)		सभी परियोजनाएं	साधारण शर्त लागू होगी
7(छ)	नगरपालिका ठोस अपशिष्ट प्रबंधन सुविधा (स.न.अ.प्र.स.)		सभी परियोजनाएं	साधारण शर्त लागू होगी
8	भवन/संनिर्माण परियोजनाएं/क्षेत्र विकास परियोजनाएं और शहरीकरण			
8(क)	भवन एवं संनिर्माण परियोजनाएं		≥ 20000 वर्ग मी. के निर्मित क्षेत्र और < 1,50,000 वर्ग मीटर के निर्मित क्षेत्र #	# आवृत संनिर्माण के लिए निर्मित क्षेत्र आकाश की ओर खुली सुविधाओं की दशा में यह क्रियाकलाप क्षेत्र भी होगा।
8(ख)	नगरी और क्षेत्र विकास परियोजनाएं		≥ 50 हे० क्षेत्र को सम्मिलित करते हुए और या निर्मित क्षेत्र ≥ 1,50,000 वर्ग मीटर ++	++ 8 (ख) के अंतर्गत सभी परियोजनाओं को ख 1 प्रवर्ग के अनुसार निर्बंधित किया जाएगा।

टिप्पण

साधारण शर्त (सा.श.)

प्रवर्ग "ख" में विनिर्दिष्ट किसी परियोजना या क्रियाकलाप को प्रवर्ग "क" माना जाएगा, यदि वह : (i) वन्य जीव (संरक्षण) अधिनियम, 1972 के अधीन अधिसूचित संरक्षित क्षेत्र; (ii) उसकी समय-समय पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा गंभीर रूप से प्रदूषित क्षेत्र के रूप में पहचान की गई है; (iii) परिस्थितिकी संवेदनशील क्षेत्र अधिसूचित है; और (iv) अंतरराज्यिक सीमाओं और अंतरराष्ट्रीय सीमाओं से दस किलोमीटर के भीतर संपूर्ण रूप से या आंशिक रूप में अवस्थित है।

विनिर्दिष्ट शर्त (वि.श.)

यदि कोई मद 4(घ), 4(च), 5(ङ), 5(घ) जैसी समयुग्म की प्रकार का उद्योगों वाला औद्योगिक संपदा/कांप्लेक्स/निर्यात प्रसंस्करण जोन/विशेष आर्थिक जोन/जैव प्रौद्योगिकी उद्यान/चमड़ा परिसर या पूर्व निर्धारित गतिविधियों वाले उद्योग (आवश्यक नहीं कि वे समयुग्म हों) पूर्व पर्यावरणीय अनापत्ति प्राप्त करते हैं, तो ऐसी संपदाओं/कांप्लेक्सों के भीतर प्रस्तावित उद्योगों सहित निजी उद्योगों को तब तक पूर्व पर्यावरणीय अनापत्ति लेना अपेक्षित नहीं है जब तक कि औद्योगिक कांप्लेक्स/संपदा के लिए निबंधनों और शर्तों का अनुपालन नहीं करते (ऐसी संपदा/कांप्लेक्सों की पूर्व पर्यावरणीय अनापत्ति की निबंधनों और शर्तों के लिए सहमता सुनिश्चित करने के विधिक उत्तरदायित्व से स्पष्ट रूप से पहचान करने का प्रबंध होना चाहिए जिसे कांप्लेक्स/संपदा के सारे जीवन में उसके अतिक्रमण के लिए उत्तरदायी ठहराया जा सकेगा)।

[सं. जे-11013/56/2004-आईए-II(1)]

आर. चन्द्रमोहन, संयुक्त सचिव

परिशिष्ट -I
(पैरा 6 देखें)
प्ररूप 1

(1) आधारभूत जानकारी

परियोजना का नाम :

विचाराधीन अनुकल्पी अवस्थिति/स्थान :

परियोजना का आकार * :

परियोजना की प्राक्कलित लागत

संपर्क जानकारी :

संवीक्षा प्रवर्ग :

- अंचलीय क्रियाकलाप के लिए तत्स्थानी क्षमता (जैसे विनिर्माण करने के लिए उत्पादन क्षमता, खनिज उत्पादन के लिए खनन पट्टा क्षेत्र और उत्पादन क्षमता, खनिज पूर्वक्षण के लिए क्षेत्र, अनुरेख परिवहन अवसंरचना के लिए लंबाई, विद्युत उत्पादन आदि के उत्पादन क्षमता)

(II) क्रियाकलाप

1. परियोजना का संनिर्माण, प्रचालन या न निकालना जिसमें ऐसी कार्रवाई भी सम्मिलित है जो परिक्षेत्र में भौतिक परिवर्तनों का कारण होगी (स्थलाकृति, भूमि उपयोग, जल निकायों में परिवर्तन आदि)

क्र.सं.	जानकारी/जांच सूची पुष्टिकरण	हां/नहीं	उनके ब्यारे (लगभग मात्रा/दरों, सहित, जो संभव हो, सहित) आंकड़ों की जानकारी के स्रोत सहित ।
1.1	भूमि उपयोग, समावेश भूमि या स्थलाकृति में स्थायी या अस्थायी जिसमें भूमि उपयोग की मात्रा(स्थानीय भूमि उपयोग योजना के बारे में वृद्धि भी सम्मिलित है)		
1.2	विद्यमान भूमि, वनस्पति और भवनों की अनापत्ति		
1.3	नई भूमि उपयोगों का सृजन		
1.4	संनिर्माण पूर्व अन्वेषण अर्थात बोर, गृह, मिट्टी का परिक्षण करना		
1.5	संनिर्माण कार्य		
1.6	विध्वंस कार्य		

1.7	संनिर्माण कार्य या संनिर्माण कर्मकारों के घर के प्रबंध के लिए उपयोग किए गए अस्थायी स्थल		
1.8	उपर्युक्त भू-भंडार, संरचनाएँ या भूखंड जिसमें अनुरेखीय संरचनाएं, काटनी और भस्म या खुदाई भी सम्मिलित है।		
1.9	भूमिगत कार्य जिसमें खनन या सुरंग बनाना भी सम्मिलित है।		
1.10	भूमि उद्धार कार्य		
1.11	तलकषक		
1.12	अपतृप्त संरचनाएं		
1.13	उत्पादन और विनिर्माण प्रक्रियाएं		
1.14	सामग्रियों या माल के भंडार की सुविधाएं		
1.15	ठोस अवशिष्ट या तरल बहिःस्रावों के उपचार या निपटान के लिए सुविधाएं		
1.16	परिचालन कर्मकारों के दीर्घकालिक घर का प्रबंध के लिए सुविधाएं		
1.17	संनिर्माण या प्रचालन के दौरान नई सड़क, रेल या समुद्री यातायात		
1.18	नई सड़क, रेल, वायु जल वाहिन या अन्य परिवहन अवसंरचना जिसमें नए या परिवर्तित मार्ग और स्टेशन, पत्तन, विमानपत्तन आदि भी सम्मिलित है।		
1.19	विद्यमान परिवहन मार्गों को बंद करना या अचलता या यातायात परिचालन में परिवर्तनों के लिए प्रमुख अवसंरचना		
1.20	नई या अपवर्तित प्रेषण लाईनें या पाइपलाइनें		
1.21	अवरुद्ध करना, बाध बनाना, पुलिया बनाना, पुनःरेखांकन या जलमार्गों या एक्वीकरों के जल विज्ञान के लिए अन्य परिवर्तन		
1.22	प्रवाह पार		
1.23	भूजल या भूतल से जल का अंतरण या पृथक्करण		
1.24	नालियों या प्रवाह को प्रभावित करने वाले जलनिष्पादों या भूमि स्तर में परिवर्तन		
1.25	संनिर्माण, परिचालन या न मिकालमे के लिए कार्मिक या सामग्रियों का परिवहन		
1.26	दीर्घकालिक रूप में तोड़ना, प्रारंभ करना या कार्य पुनः आरंभ करना।		
1.27	आरंभ के दौरान जारी ऐसे क्रियाकलाप जो पर्यावरण पर समाघात कर सकेंगे।		
1.28	जमता का किसी क्षेत्र के लिए या तो अस्थायी रूप से या स्थायी रूप से आना।		
1.29	अन्य देशीय प्रजातियों का आना		
1.30	मूल निवासी प्रजातियों या आनुवंशिक विविधता की हानि		
1.31	अन्य कोई कार्रवाईयां		

2. परियोजना के सनिर्माण या प्रचालन के लिए प्राकृतिक संसाधनों का उपयोग (जैसे भूमि, जल सामग्री या ऊर्जा विशेष रूप से ऐसा कोई संसाधन जो नवीकरणीय नहीं है या जिसका प्रदाय कम है)

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यारे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
2.1	विशेष रूप से अविकसित भूमि या कृषि भूमि (हे0)		
2.2	जल (अनुमानित स्रोत और प्रतियोगी उपयोगकर्ता) इकाई : के.एल.डी.		
2.3	खनिज (एम.टी.)		
2.4	सनिर्माण सामग्री -- पत्थर और/या, बालू/मृदा (अनुमानित स्रोत एम.टी.)		
2.5	वन और इमारती लकड़ी (स्रोत -- एम.टी.)		
2.6	ऊर्जा जिसके अंतर्गत विद्युत और ईंधन (स्रोत, प्रतियोगी उपयोगकर्ता) इकाई : ईंधन (एम.टी.) ऊर्जा (एम.डब्ल्यू)		
2.7	कोई अन्य प्राकृतिक संसाधन, (समुचित मानक इकाइयों का उपयोग करें)		

3. पदार्थों या सामग्रियों का उपयोग कंडरक्षण, परिवहन, उठाई धराई या उत्पादन, जो मानव स्वास्थ्य या पर्यावरण के लिए खतरनाक या जिनके मानव स्वास्थ्य की जोखिम की वास्तविकता के बारे में चिंताएं उठती हैं ।

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यारे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
3.1	पदार्थों या सामग्रियों का उपयोग जो मानव स्वास्थ्य या पर्यावरण (फ्लोरा, फोना और जल प्रदाय के लिए परिसंकटमय) (एम एस.आई.एच.सी. नियमों के अनुसार) हैं		
3.2	रोग के होने में परिवर्तन या रोग वाहकों के रोग का प्रभाव (उदहरणार्थ कीट या जल-जन्य रोग)		
3.3	लोगों के कल्याण पर प्रभाव उदहरणार्थ जीवन दशाओं में परिवर्तन करके		
3.4	लोगों के संवेदनशील समूह जो परियोजना अर्थात् अस्पताल रोगियों, बालकों, वृद्धों आदि द्वारा प्रभावित हो सकते हैं		
3.5	कोई अन्य कारण		

4. निर्माण या प्रचालन या प्रारंभ न करने के दौरान टोस अपशिष्टों का उत्पादन (एम.टी./मास)

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
4.1	मृदा, अधिक भार या खान अपशिष्ट		
4.2	नगरपालिक अपशिष्ट (घरेलू और या वाणिज्यिक अपशिष्ट)		
4.3	परिसंकटमय अपशिष्ट (परिसंकटमय अपशिष्ट प्रबंध तंत्र नियमों के अनुसार)		
4.4	अन्य औद्योगिक प्रक्रिया अपशिष्ट		
4.5	अधिशेष उत्पाद		
4.6	मल बही-खाव उपचार से मल गाद या अन्य गाद		
4.7	निर्माण या ढाये गए अपशिष्ट		
4.8	बेकार मशीनरी या उपस्कर		
4.9	संदूषित मृदाएं या अन्य सामग्रियां		
4.10	कृषि अपशिष्ट		
4.11	अन्य टोस अपशिष्ट		

5. वायु में संदूषकों या किसी परिसंकटमय विषैले या जहरीले पदार्थों का विसर्जन

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
5.1	लेखन सामग्री या चल संसाधनों से जीवाणु ईंधनों के दहन से उत्सर्जन		
5.2	उत्पादन प्रक्रियाओं से उत्सर्जन		
5.3	सामग्रियों की उठाई धराई से जिसके अंतर्गत भंडारण या परिवहन भी है, उत्सर्जन		
5.4	निर्माण क्रियाकलापों से जिसके अंतर्गत संयंत्र और उपस्कर भी हैं, उत्सर्जन		
5.5	सामग्रियों की उठाई धराई से जिसके अंतर्गत निर्माण सामग्री, मल और अपशिष्ट भी हैं, धूल या गंध		
5.6	अपशिष्ट के भस्मीकरण से उत्सर्जन		
5.7	खुली वायु में अपशिष्ट के जलने से उत्सर्जन (उदाहरणार्थ स्लैश सामग्री, निर्माण सामग्री का ढेर)		
5.8	किसी अन्य स्रोतों से उत्सर्जन		

6. शोर और कंपन का पैदा होना तथा प्रकाश और उष्मा का उत्सर्जन

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
6.1	उपस्कर के प्रचालन से उदाहरणार्थ ईजन, वातायन संयंत्र, सन्दलनित्र		
6.2	औद्योगिक या उसी प्रकार की प्रक्रियाओं से		
6.3	निर्माण या ढहाने से		
6.4	विस्फोटन या पाइलिंग से		
6.5	निर्माण या प्रचालन संबंधी यातायात से		
6.6	प्रकाशन या प्रशीतन प्रणालियों से		
6.7	किन्हीं अन्य संसाधनों से		

7. भूमि या मल नालियों, सतही जल, भूमिगत जल, तटीय जल या समुद्र में प्रदूषकों के विसर्जन से भूमि या जल के संदूषण के जोखिम

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
7.1	परिसंकटमय सामग्री की उठाई धराई, भंडारण, उपयोग या गाद से		
7.2	जल या भूमि में (अनुमानित ढंग और विसर्जन का स्थान) मल या अन्य बही स्रावों के विसर्जन से		
7.3	वायु से भूमि या जल में उत्सर्जित प्रदूषकों के जमा होने से		
7.4	किन्हीं अन्य संसाधनों से		
7.5	क्या इन संसाधनों से पर्यावरण में प्रदूषकों के जमा होने से दीर्घकालिक जोखिम है ?		

8. परियोजना के निर्माण या प्रचालन के दौरान दुर्घटनाओं का जोखिम जो मानव स्वास्थ्य या पर्यावरण को प्रभावित कर सकते हैं

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
8.1	परिसंकटमय पदार्थों के विस्फोट, गाद, आग, भंडारण, उठाई धराई या उत्पादन से		
8.2	किन्हीं अन्य कारणों से		
8.3	क्या परियोजना प्राकृतिक विपदाओं द्वारा पर्यावरण को नुकसान पहुंचाएंगी (उदाहरणार्थ बाढ़, भूकंप, भू-सखलन, वृष्टिस्फोट आदि) ?		

9. बातें जिन पर विचार किया जाना चाहिए (जैसे पारिणामिक विकास) जिनके कारण पर्यावरणीय प्रभाव होते हैं या जो संचयी प्रभावों को करने के लिए अन्य विद्यमान प्रभावों सहित या पक्षेत्र में नियोजित क्रियाकलापों के लिए सामर्थवान हैं

क्र.सं.	योजना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
9.1	जिसके कारण आधार का विकास, सहायक विकास या परियोजना द्वारा विकास को बल मिलता है जिसका पर्यावरण पर प्रभाव हो सकता है अर्थात् - <ul style="list-style-type: none"> ● आधारीक अवसंरचना (सड़कें, बिजली प्रदाय, अपशिष्ट या अपशिष्ट जल उपचार आदि) ● आवासन विकास ● निष्कर्षित उद्योग ● पूर्ति उद्योग ● अन्य 		
9.2	जिसके कारण स्थल का बाद में उपयोग होता है जिसका पर्यावरण पर प्रभाव हो सकता है		
9.3	पश्चात्वर्ती विकासों के लिए उदाहरण स्थापित करना		
9.4	सामिप्य के कारण अन्य विद्यमान परियोजनाओं पर संचयी प्रभाव हैं या उसी प्रकार के प्रभावों सहित नियोजित परियोजनाएं		

(III) पर्यावरणीय संवेदनशीलता

क्र.सं.	क्षेत्र	नाम/पहचान	आकाशी दूरी (15 किलोमीटर के भीतर) प्रस्तावित परियोजना अवस्थान सीमा
1.	उनके पारिस्थितिक मू-दृश्य, सांस्कृतिक या अन्य संबंधित मूल्यों के लिए अंतरराष्ट्रीय कन्वेंशन, राष्ट्रीय या स्थानीय विधान के अधीन संरक्षित क्षेत्र ।		
2.	क्षेत्र जो पारिस्थितिक कारणों के लिए महत्वपूर्ण या संवेदनशील हैं - वेट लैंड्स, जल स्रोत या अन्य जल संबंधी निकाय, तटीय जोन, बायोस्फीयर, पहाड़ियां, वन		
3.	क्षेत्र जो प्रजनन, घासला बनाने, चारे के लिए, आराम करने के लिए, सर्दी के लिए, प्रवास के लिए फ्लोरा और फौना के संरक्षित महत्वपूर्ण या संवेदनशील प्रजातियों द्वारा उपयोग किए जाते हैं		
4.	अंतरदेशीय, तटीय, सामुद्रिक या भूमिगत जल		

- 1.5 क्या प्राकृतिक मल निकास प्रणाली के परिवर्तन से संबंधित प्रस्ताव है ? (प्रस्तावित परियोजना स्थल के निकट प्राकृतिक मल निकासी को दर्शित करते हुए किसी समोच्च नक्शे के ब्यौरे दें)
- 1.6 निर्माण क्रियाकलाप — कर्तन, भरण, भूमि सुधार आदि में अंतर्वलित भूमि कार्य की मात्राएं क्या हैं ? (अंतर्वलित भूमि कार्य, स्थल आदि के बाहर से सामग्री भरने के परिवहन के ब्यौरे दें)
- 1.7 निर्माण अवधि के दौरान जल प्रदाय अपशिष्ट उठाई धराई आदि के संबंध में ब्यौरे दें ।
- 1.8 क्या नीचे के क्षेत्रों और वेट लैंड्स में परिवर्तन होगा ? (वह ब्यौरे दें कि किस प्रकार निचले क्षेत्र और वेट लैंड्स प्रस्तावित क्रियाकलापों से उपांतस्ति हो रहे हैं)
- 1.9 क्या निर्माण के दौरान निर्माण के कूड़ा करकट और अपशिष्ट से स्वास्थ्य को खतरा होगा ? (निर्माण के दौरान जिसके अंतर्गत निर्माण श्रम और व्ययन की युक्तियां भी हैं, जनित अपशिष्टों की विभिन्न किस्मों की मात्राएं दें ।)

2. जल पर्यावरण

- 2.1 विभिन्न उपयोगों की अपेक्षाओं के विश्लेषण सहित प्रस्तावित परियोजना के लिए जल अपेक्षा की कुल मात्रा दें । जल अपेक्षा की पूर्ति कैसे होगी । स्रोतों और मात्राओं का कथन करें तथा एक जल अतिशेष विवरण दें ।
- 2.2 जल के प्रस्तावित स्रोत की क्षमता क्या है ? (बहाव या प्राप्ति के आधार पर)
- 2.3 अपेक्षित जल की क्वालिटी क्या है यदि पूर्ति किसी नगर पालिक स्रोत से नहीं है ? (जल की क्वालिटी के वर्ग सहित भौतिक, रासायनिक, जैव वैज्ञानिक लक्षणों को दर्शित करें)
- 2.4 कितनी जल अपेक्षा की उपचारित बेकार जल के पुनः चक्रण से पूर्ति हो सकती है ? (मात्राओं, स्रोतों और उपयोगिताओं के ब्यौरे दें ।)
- 2.5 क्या अन्य उपयोक्ताओं से जल का उपयोजन होगा ? (कृपया अन्य विद्यमान उपयोगों और उपभोग की मात्राओं पर परियोजना के प्रभाव का निर्धारण करें)
- 2.6 प्रस्तावित क्रियाकलापों से प्राप्त बेकार जल से प्रदूषण के भार में क्या वृद्धि है ? (प्रस्तावित क्रियाकलापों से प्राप्त बेकार जल की मात्राओं और संघटन के ब्यौरे दें)
- 2.7 जल अपेक्षाओं की जल संचयन से हुई पूर्ति के ब्यौरे दें । सृजित सुविधाओं के ब्यौरे प्रस्तुत करें ।
- 2.8 दीर्घकालिक आधार पर निर्माण चरण के पश्चात् क्षेत्र की प्रस्तावित परियोजना के पूरा होने के लक्षणों (मात्रात्मकता के साथ-साथ क्वालिटी भी) के कारण भूमि उपयोग में हुए परिवर्तनों का क्या प्रभाव होगा ? क्या इससे बाढ़ या जल के जमा होने की किसी रूप में समस्या में वृद्धि होगी ?
- 2.9 भूमिगत जल पर प्रस्ताव के क्या प्रभाव होंगे ? (क्या भूमिगत जल में नल लगाया जाएगा ; भूमिगत जल की सारणी, पुनः प्रभारण क्षमता और सक्षम प्राधिकारी से अभिप्राय अनुमोदन यदि कोई हों के ब्यौरे दें)
- 2.10 भूमि और पनिलों को प्रदूषित करने वाले निर्माण क्रियाकलापों से बचने के उपायों के लिए क्या सावधानियां/कदम उठाए जाने हैं ? (प्रतिकूल प्रभावों से बचने के लिए मात्राओं और अपनाए जाने वाले उपायों के ब्यौरे दें)

2.11 स्थल के भीतर किस प्रकार तेज जल की व्यवस्था की जाएगी ? (क्षेत्र में बाढ़ से बचने के लिए किए गए उपबंध, समोच्च स्तरों के उपदर्शन के स्थल अभिन्यास सहित उपलब्ध कराई गई जल निकासी सुविधाओं के ब्यौरे का कथन करें)

2.12 क्या आवश्यक अवधि में विशेष रूप से निर्माण श्रमिकों के लगाए जाने से परियोजना स्थल के आसपास अस्वच्छता दशाएं उत्पन्न हो जाती हैं ? (उचित स्पष्टीकरण से न्यायोचित ठहराएं)

2.13 स्थल सुविधाओं पर संग्रहण, उपचार और जल निकासी के सुरक्षित व्ययन के लिए क्या व्यवस्था की जाती है ? (पुनःचक्रण और व्ययन के लिए प्रौद्योगिकी और सुविधाओं सहित जनन, उपचार क्षमताओं की, चाहे जैसी हों मात्राओं के ब्यौरे दें)

2.14 दोहरी नलसाजी प्रणाली के ब्यौरे दें यदि उपयोग किए गए उपचारित अपशिष्ट का प्रसाधनों को बहाने या किसी अन्य उपयोग के लिए उपयोग किया जाता है ।

3 वनस्पति

3.1 क्या जैवविविधता पर परियोजना का कोई खतरा है ? (स्थानीय पारिस्थितिक प्रणाली का उसकी विशिष्ट बातों सहित यदि कोई हों वर्णन करें)

3.2 क्या निर्माण में वनस्पति की विस्तृत निकासी या उपांतरण अंतर्वलित है ? (परियोजना द्वारा प्रभावित वृक्षों और वनस्पति का विस्तृत लेखा जोखा दें)

3.3 महत्वपूर्ण स्थल की बातों पर प्रभावों को कम करने के लिए प्रस्तावित उपाय क्या हैं ? (किसी समुचित मापमान कि किसी अभिन्यास योजना सहित वृक्षारोपण, भूदृश्य, जल निकायों आदि के सृजन के प्रस्ताव के ब्यौरे दें)

4. जीव जन्तु

4.1 क्या जीव जन्तुओं, स्थलीय और जलीय रूप से किसी प्रकार हटाने या उनके चलने फिरने के लिए रुकावटें होने की संभावना है ? ब्यौरे दें ।

4.2 क्षेत्र के जीव जन्तुओं पर क्या कोई प्रत्यक्ष या अप्रत्यक्ष प्रभाव हैं ? ब्यौरे दें ।

4.3 जीवजन्तुओं पर प्रतिकूल प्रभावों को कम करने के लिए कारीडोर, मछली सीड़ियों आदि जैसे उपाय विहित करें ।

5. वायु पर्यावरण

5.1 क्या परियोजना से द्वीपों में गैसों के वायुमंडलीय सांद्रण में वृद्धि होगी और उसके परिणामस्वरूप ऊष्मा बढ़ेगी ? (प्रस्तावित निर्माणों के परिणामस्वरूप वर्धित यातायात बढ़ने को ध्यान में रखते हुए विकेपण आदर्शों पर आधारित अनुमानित मूल्यों सहित पृष्ठभूमि वायु क्वालिटी स्तरों के ब्यौरे दें)

5.2 धूल, जहरीली वाष्पों या अन्य परिसंकटमय गैसों के बनने पर क्या प्रभाव हैं ? सभी मौसम विज्ञान परिक्षाओं के संबंध में ब्यौरे दें ।

5.3 क्या प्रस्ताव से यानों को पार्क करने के स्थल में कमी आएगी ? परिवहन अवसंरचना और सुधार के लिए प्रस्तावित उपायों के, जिसके अंतर्गत परियोजना स्थल के प्रवेश और निर्गम पर यातायात व्यवस्था भी है, विद्यमान स्तर के ब्यौरे दें ।

5.4 प्रत्येक प्रवर्ग के अधीन क्षेत्रों में आंतरिक सड़कों, बाइसिकिल मार्गों, पैदल यात्री मार्गों, पैदल मार्गों आदि पर चलने के पैदलों के ब्यारे दें।

5.5 क्या यातायात शोर और कंपन में महत्वपूर्ण वृद्धि होगी ? ऊपर वर्णित बातों को कम करने के लिए स्रोतों और प्रस्तावित उपायों के ब्यारे दें।

5.6 परियोजना स्थल के आसपास शोर स्तरों और कंपन तथा घिसी हुई वायु की क्वालिटी पर डीजी सेटों और अन्य उपकरणों पर क्या प्रभाव होगा ? ब्यारे दें।

6. सौन्दर्यबोद्धी

6.1 क्या प्रस्तावित निर्माणों के परिणामस्वरूप किसी दृश्य, दृश्यसुविधा या भूदृश्य में रुकावट होगी ? क्या प्रस्तावकों ने इन बातों पर विचार कर लिया है ?

6.2 क्या विद्यमान परिनिर्माणों पर नए निर्माण से कोई प्रतिकूल प्रभाव होगा ? किन बातों को ध्यान में रखा गया है ?

6.3 क्या डिजाइन मापमान को प्रभावित करने वाले शहर स्त्री या शहरी डिजाइनों का कोई स्थानीय आकलन है ? उनका स्पष्ट रूप से उल्लेख किया जा सकता है।

6.4 क्या कोई मानव विज्ञान संबंधी या पुरातत्वीय स्थल या बाह्य चीजें आसपास में हैं ? कथन करें यदि कोई अन्य महत्वपूर्ण बात, जिसपर प्रस्तावित स्थल के परिक्षेत्र में होने पर विचार किया गया है।

7 सामाजिक - आर्थिक पहलू

7.1 क्या प्रस्ताव के परिणामस्वरूप स्थानीय जनता के समाज संबंधी परिनिर्माणों में कोई परिवर्तन होगा ? ब्यारे दें।

7.2 प्रस्तावित परियोजना के आसपास विद्यमान सामाजिक अवसरचना के ब्यारे दें।

7.3 क्या परियोजना से स्थानीय समुदायों पर प्रतिकूल प्रभाव, पवित्र स्थलों या अन्य सांस्कृतिक मूल्यों में विघ्न पड़ेगा ? प्रस्तावित सुरक्षापाय क्या हैं ?

8 निर्माण सामग्री

8.1 अधिक ऊर्जा सहित निर्माण सामग्री का उपयोग हो सकेगा। क्या ऊर्जा दक्ष प्रक्रियाओं सहित निर्माण सामग्री उत्पादित की जाती है ? (निर्माण सामग्री और उनकी ऊर्जा दक्षता का चयन करने में ऊर्जा संरक्षण उपायों के ब्यारे दें)

8.2 निर्माण के दौरान सामग्री का परिवहन और उठाई धराई के कारण प्रदूषण, शोर और लोक अशान्ति हो सकती है। इन प्रभावों को कम करने के लिए क्या उपाय किए जाने हैं ?

8.3 क्या सड़कों और ढाचों में पुनः चक्रित सामग्री उपयोग की जाती है ? की गई बचतों की सीमा का कथन करें ?

8.4 परियोजना के प्रचालन संबंधी चरणों के दौरान हुए कूड़े के संग्रहण, पृथक्करण और व्ययन की पद्धति के ब्यारे दें।

9 ऊर्जा संरक्षण

9.1 विद्युत अपेक्षा प्रदाय के स्रोत, स्रोत आदि की पृष्ठभूमि आदि के ब्यौरे दें। निर्मित क्षेत्र में प्रति वर्ग फुट ऊर्जा खपत कितनी है ? ऊर्जा खपत को कम करने के लिए क्या प्रयास किए गए हैं ?

9.2 विद्युत की पृष्ठभूमि की किस्म और क्षमता, जिसको देने की आपकी योजना है, क्या है ?

9.3 उपयोग किए जाने वाले कांच के अभिलक्षण क्या हैं ? शार्ट वेव और लांग वेव विकिरण दोनों से संबंधित उसके अभिलक्षणों के निर्देश दें।

9.4 भवन में कौन से अप्रत्यक्ष सौर वास्तविक कारक उपयोग किए जा रहे हैं ? प्रस्तावित परियोजना में किए गए उपयोजन को स्पष्ट करें।

9.5 क्या गलियों और भवनों के अभिन्यास सौर ऊर्जा युक्तियों की क्षमता को अधिकतम करते हैं ? क्या आपने भवन कम्प्लैक्स में उपयोग के लिए सड़क प्रकाशन आपात प्रकाशन और सौर तप्त जल प्रणालियों के उपयोग पर विचार कर लिया है ? ब्यौरों का सार दें।

9.6 क्या प्रशीतन/तापन भार को कम करने के लिए शेडिंग का प्रभावी रूप से उपयोग किया जाता है ? पूर्व और पश्चिम की दीवारों और छत पर शेडिंग को अधिकतम करने के लिए उपयोग करने के सिद्धांत क्या हैं ?

9.7 क्या परिनिर्माणों में ऊर्जा दक्ष स्थल शीतन, प्रकाशन और यांत्रिक प्रणालियों का उपयोग किया जाता है ? तकनीकी ब्यौरे दें। ट्रांसफार्मरों और मोटर दक्षता प्रकाशन तीव्रता और वायु प्रशीतन भार धारणाओं के ब्यौरे दें। क्या आप सीएफसी एचसीएफसी फ्री चिलर्स का उपयोग कर रहे हैं ? विनिर्देश दें।

9.8 सूक्ष्म जलवायु के परिवर्तन में भवन क्रियाकलापों के संभावित प्रभाव क्या हैं ? तप्त द्वीप और प्रतीपन प्रभावों के सृजन पर प्रस्तावित निर्माण के संभावित प्रभावों पर स्वतः निर्धारण का उल्लेख करें।

9.9 भवन आहाते के तापीय अभिलक्षण क्या हैं ? (क) छत ; (ख) बाह्य दीवारें ; और (ग) झरोखे ? उपयोग की गई सामग्री और व्यष्टिक संघटकों के यू मूल्यों या आर मूल्यों के ब्यौरे दें।

9.10 अग्नि संकट के लिए प्रस्तावित सावधानियां और सुरक्षा उपाय क्या हैं ? आपात योजनाओं के ब्यौरे दें।

9.11 दिवाल सामग्री के रूप में यदि कांच का उपयोग किया जाता है तो ब्यौरे और विनिर्देश जिसके अंतर्गत उत्सर्जनता और तापीय अभिलक्षण भी हैं, दें।

9.12 भवन में वायु प्रवेशन की दर क्या है ? प्रवेशन के प्रभावों को कैसे कम कर रहे हैं, उसके ब्यौरे दें।

9.13 समग्र ऊर्जा खपत में अपारंपरिक ऊर्जा प्रौद्योगिकियों का किसी सीमा तक उपयोग किया जाता है ? उपयोग की गई नवीकरणीय ऊर्जा प्रौद्योगिकियों के ब्यौरे दें।

10 पर्यावरण प्रबंध योजना

पर्यावरण प्रबंध योजना में, निर्माण, प्रचालन और परियोजना के क्रियाकलापों के परिणामस्वरूप प्रतिकूल पर्यावरणीय प्रभावों को न्यूनतम करने के लिए समस्त जीवन चक्र के दौरान किए जाने वाले क्रियाकलापों की प्रत्येक मददगार के लिए सभी न्यूनतम करने वाले उपाय अंतर्विष्ट होंगे। इसमें विभिन्न पर्यावरणीय विनियमों के अनुपालन के लिए पर्यावरणीय मानिदरी योजना का आलेखन भी होगा। आपात की दशा में, जैसे स्थल पर दुर्घटना जिसके अंतर्गत आग लगना भी है, उठाए जाने वाले कदमों का कथन भी होगा।

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पर्यावरणीय समाघात निर्धारण दस्तावेज की साधारण संरचना

क्र.सं.	ईआईए संरचना	अंतर्वस्तु
1.	प्राक्कथन	<ul style="list-style-type: none"> रिपोर्ट का प्रयोजन परियोजना और परियोजना प्रस्तावक की पहचान परियोजना की प्रकृति, आकार, अवस्थान का संक्षिप्त वर्णन और देश, प्रदेश में इसका महत्व अध्ययन का विस्तार — किए गए विनियामक विस्तार के ब्यौरे (सॉपे गए कृत्यों के अनुसार)
2.	परियोजना वर्णन	<ul style="list-style-type: none"> परियोजना के उन पहलुओं का संघनित वर्णन (परियोजना साध्यता अध्ययन पर आधारित) जिनकी पर्यावरणीय प्रभाव कारित करने की संभावना है। निम्नलिखित को स्पष्ट करने के लिए ब्यौरे उपबंधित किए जाने चाहिए : परियोजना के किस्म परियोजना की आवश्यकता अवस्थान (साधारण अवस्थान, विनिर्दिष्ट अवस्थान, परियोजना सीमा और परियोजना स्थल अभिन्यास को दर्शित करते हुए नक्शे) प्रचालन का आकार या विस्तार (जिसके अंतर्गत परियोजना द्वारा या उसके लिए अपेक्षित सहयोजित क्रियाकलाप) अनुमोदन और कार्यान्वयन के लिए प्रस्तावित अनुसूची प्रोद्योगिकी और प्रक्रिया वर्णन परियोजना वर्णन, जिसके अंतर्गत परियोजना अभिन्यास, परियोजना आदि के संघटकों को दर्शित करते हुए आरेखन। साध्यता आरेखनों के स्कीमबद्ध प्रतिनिधित्व जो ईआईए परियोजना के लिए महत्वपूर्ण जानकारी दें। पर्यावरणीय मानकों, पर्यावरणीय प्रचालन दशाओं या अन्य ईआईए अपेक्षाओं की पूर्ति के लिए परियोजनाओं में सम्मिलित न्यूनिकरण उपायों का वर्णन (विस्तार द्वारा यथाअपेक्षित) प्रोद्योगिकीय असफलता के जोखिम के लिए नई और अपरीक्षित प्रोद्योगिकी का निर्धारण
3.	पर्यावरण का वर्णन	<ul style="list-style-type: none"> अध्ययन क्षेत्र, अवधि, संघटक और पद्धति विस्तार में पहचान किए गए मूल्यवान पर्यावरणीय संघटकों के लिए आधारिक लेखा की स्थापना सभी पर्यावरणीय संघटकों के आधार नक्शे
4.	अनुमानित पर्यावरणीय समाघात और न्यूनिकरण उपाय	<ul style="list-style-type: none"> परियोजना अवस्थान, संभावित दुर्घटनाओं, परियोजना डिजाइन, परियोजना निर्माण, नियमित प्रचालनों, पूरी की गई परियोजना को अंतिम रूप से बंद करना या पुनर्स्थापन के कारण अन्वेषित पर्यावरणीय समाघातों के ब्यौरे। पहचान किए गए प्रतिकूल समाघातों न्यूनिकृत और/या दूर करने के लिए उपाय पर्यावरणीय संघटकों के असंपरिवर्तनीय और पुनः प्राप्त न किए जा सकने वाले आश्वासन।

		<ul style="list-style-type: none"> समाघातों के महत्व का निर्धारण (महत्व महत्व निर्धारण का अवधारणा करने के लिए मानदण्ड) न्यूनीकरण उपाय
5.	अनुकल्पियों का विश्लेषण (प्रद्योगिकी और स्थल)	<ul style="list-style-type: none"> यदि विस्तारित करने के कार्य के परिणामस्वरूप अनुकल्पियों की आवश्यकता होती है ; प्रत्येक अनुकल्पी का वर्णन प्रत्येक अनुकल्पी के प्रतिकूल समाघातों का सार प्रत्येक अनुकल्पी के लिए प्रस्तावित न्यूनीकरण उपाय और अनुकल्पी का चयन
6.	पर्यावरणीय मानिटरि कार्यक्रम	<ul style="list-style-type: none"> न्यूनीकरण उपायों की प्रभावशीलता को मानीटर करने के तकनीकी पहलू (जिसके अंतर्गत माप, पद्धति, आवर्त, अवस्थान, आंकड़े विश्लेषण, रिपोर्ट करने की अनुसूचियां, आपात प्रक्रियाएं, विस्तृत बजट और उपापन अनुसूचियां भी हैं)
7.	अतिरिक्त अध्ययन	<ul style="list-style-type: none"> लोक परामर्श जोखिम निर्धारण सामाजिक समाघात निर्धारण आर और आर अनुवर्ती योजनाएं
8.	परियोजना के फायदे	<ul style="list-style-type: none"> भौतिक अवसंरचना में सुधार सामाजिक अवसंरचना में सुधार नियोजन क्षमता - कुशल ; अर्धकुशल और अकुशल अन्य मूर्त फायदे
9.	पर्यावरणीय लागत फायदा विश्लेषण	यदि विस्तारण प्रक्रम पर सिफारिश की जाती है ।
10.	ईएमपी	<ul style="list-style-type: none"> यह सुनिश्चित करने के लिए कि न्यूनीकरण संबंधी उपाय कार्यान्वित किए गए हैं और ईआईए के अनुमोदन के पश्चात् उनकी प्रभावी मानीटरी की गई है, प्रशासनिक पहलुओं का वर्णन ।
11.	संक्षिप्त सार और निष्कर्ष (यह ईआईए रिपोर्ट का संक्षिप्त सार होगा)	<ul style="list-style-type: none"> परियोजना के कार्यान्वयन के लिए समग्र औचित्य । यह स्पष्टीकरण कि प्रतिकूल प्रभाव किस प्रकार कम किए जाते हैं
12.	नियोजित परामर्शियों का प्रकटन	<ul style="list-style-type: none"> उनके संक्षिप्त कार्य और दिए गए परामर्श की प्रकृति सहित नियोजित किए गए परामर्शियों के नाम,

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(पैरा 7 देखें)

संक्षिप्त पर्यावरणीय समाघात निर्धारण की अंतर्घस्तु

पर्यावरणीय समाघात निर्धारण का संक्षिप्त सार अधिकतम ए-4 आकार के दस पृष्ठों पर पूरी पर्यावरणीय समाघात निर्धारण का एक संक्षिप्त सार होगा । इसमें संक्षेप में अनिवार्य रूप से पूर्ण पर्यावरणीय समाघात निर्धारण रिपोर्ट के निम्नलिखित अध्याय होने चाहिए :-

- (1) परियोजना वर्णन ;
- (2) पर्यावरण का वर्णन ;
- (3) अनुमानित पर्यावरणीय समाघात और न्यूनीकरण उपाय ;
- (4) पर्यावरणीय मानीटरी कार्यक्रम ;
- (5) अतिरिक्त अध्ययन ;
- (6) परियोजना के फायदे ;
- (7) पर्यावरण प्रबंधन योजना ;

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लोक सुनवाई को संचालित करने के लिए प्रक्रिया

1.0 लोक सुनवाई की, संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति द्वारा परियोजना स्थल (स्थलों) में या उसके निकटस्थ परिसर में जिला वार एक प्रणालीबद्ध, समयबद्ध और पारदर्शी रीति में अधिकतम संभव लोक भागीदारी को सुनिश्चित करते हुए व्यवस्था की जाएगी।

2.0 प्रक्रिया :

2.1 आवेदक, उस राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के सदस्य सचिव को, जिसकी अधिकारिता में परियोजना अवस्थित है, विहित कानूनी अवधि के भीतर लोक सुनवाई की व्यवस्था करने के लिए एक सादा पत्र के माध्यम से अनुरोध करेगा। यदि परियोजना स्थल का किसी राज्य या संघ राज्यक्षेत्र के परे विस्तार है तो प्रत्येक राज्य या संघ राज्यक्षेत्र में जिसमें परियोजना स्थित है, लोक सुनवाई आज्ञापक है और आवेदक, इस प्रक्रिया के अनुसार लोक सुनवाई करने के लिए प्रत्येक संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति को पृथक अनुरोध करेगा।

2.2 आवेदक, अनुरोध पत्र के साथ प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की कम से कम दस हार्ड प्रतियां और उसी के बराबर सॉफ्ट (इलेक्ट्रॉनिक) प्रतियां, परिशिष्ट 3 में दी गई सामान्य संरचना सहित (जिसके अंतर्गत विस्तार (प्रक्रम 2) के पश्चात् संसूचित किए गए सॉफ्ट कृत्यों के अनुसार निर्बाध रूप से अंग्रेजी और स्थानीय भाषा में तैयार की गई संक्षिप्त पर्यावरणीय समाघात निर्धारण रिपोर्ट सम्मिलित है) संलग्न की जाएगी। इसके साथ-साथ आवेदक संक्षिप्त पर्यावरणीय समाघात निर्धारण रिपोर्ट के साथ उमर प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की एक हार्ड प्रति और एक सॉफ्ट प्रति पर्यावरण और वन मंत्रालय तथा निम्नलिखित प्राधिकारियों या कार्यालयों को प्लिनट्री अधिकारिता में परियोजना अवस्थित होगी, अंग्रेषित करने की व्यवस्था करेगा :

(क) जिला मजिस्ट्रेट

(ख) जिला परिषद या नगर निगम

(ग) जिला उद्योग कार्यालय

(घ) पर्यावरण और वन मंत्रालय का संबंधित प्रादेशिक कार्यालय

2.3 ऊपर उल्लिखित प्राधिकारी, पर्यावरण और वन मंत्रालय के सिवाय, प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की प्राप्ति पर, अपनी अधिकारिताओं के भीतर, उसमें हितबद्ध व्यक्तियों से संबंधित विनियामक प्राधिकरणों को अपनी टीका-टिप्पणियां भेजने का अनुरोध करते हुए, विस्तृत प्रचार करने की व्यवस्था करेंगे। वे लोक सुनवाई होने तक सामान्य कार्यालय घंटों के दौरान जनता को इलेक्ट्रॉनिक रूप से या अन्यथा निरीक्षण करने के लिए प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट भी उपलब्ध कराएंगे। पर्यावरण और वन मंत्रालय अपनी वेबसाइट पर प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट का सार तत्परता से प्रदर्शित करेगा और दिल्ली स्थित मंत्रालय में सामान्य कार्यालय घंटों के दौरान किसी अधिसूचित स्थान पर निर्देश के लिए पूरे प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट को भी उपलब्ध करेगा।

2.4 संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्य प्रदूषण नियंत्रण समिति भी राज्य/संघ राज्यक्षेत्र के भीतर परियोजना की बाबत प्रचार करने के लिए उसी प्रकार की व्यवस्था करेगी और चयनित कार्यालयों या लोक पुस्तकालयों या पंचायतों आदि में निरीक्षण के लिए प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट (परिशिष्ट 3क) का संक्षिप्त सार उपलब्ध कराएगी। वे उपर्युक्त पांच प्राधिकारियों/कार्यालयों अर्थात् पर्यावरण और वन मंत्रालय, जिला मजिस्ट्रेट आदि को प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की एक प्रति अतिरिक्त रूप से भी उपलब्ध कराएंगे।

3.0 लोक सुनवाई की सूचना

3.1 संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति का सदस्य सचिव परियोजना सलाहकार से प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की प्राप्ति की तारीख से तीस दिनों के भीतर लोक सुनवाई संचालित करने के लिए तारीख, समय और निश्चित स्थान को अंतिम रूप देगा और उसको मुख्य राष्ट्रीय दैनिक में और एक प्रादेशिक भाषा के दैनिक समाचारपत्र में विज्ञापित करेगा। जनता को अपनी प्रतिक्रियाएं देने के लिए कम से कम तीस दिनों की सूचना उपलब्ध कराई जाएगी ;

3.2 विज्ञापन, जनता को उन स्थानों या कार्यालयों की बाबत भी सूचित करेगा जहां प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट और पर्यावरणीय समाघात निर्धारण रिपोर्ट के संक्षिप्त सार तक सुनवाई से पूर्व जनता की पहुंच हो सके ;

3.3 लोक सुनवाई की तारीख, समय और स्थान को तब तक आस्थगित नहीं किया जाएगा जब तक कोई अवांछित आपात स्थिति न आ जाए और केवल संबंधित जिला मजिस्ट्रेट की सिफारिश पर किया आस्थगन को उन्हीं राष्ट्रीय और प्रादेशिक भाषा के समाचार पत्रों के माध्यम से अधिसूचित किया जाएगा तथा संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति द्वारा पहचान किए सभी कार्यालयों में मुख्य रूप से प्रदर्शित भी किया जाएगा ;

3.4 ऊपर आपवादिक परिस्थितियों में, केवल जिला मजिस्ट्रेट के परामर्श से संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के सदस्य-सचिव द्वारा लोक परामर्श के लिए नई तारीख, समय और स्थान का विनिश्चय किया जाएगा और ऊपर 3.1 के अधीन प्रक्रिया के अनुसार नए सिरे से अधिसूचित किया जाएगा ।

4.0 पैनल

जिला मजिस्ट्रेट या किसी अपर जिला मजिस्ट्रेट से अन्यून की पंक्ति का उसका प्रतिनिधि, राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के प्रतिनिधि की सहायता से समस्त लोक सुनवाई प्रक्रिया का पर्यवेक्षण करेगा और उसकी अध्यक्षता करेगा ।

5.0 वीडियोग्राफी

राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति, समस्त कार्यवाहियों की वीडियो फिल्म तैयार करने की व्यवस्था करेगी । संबंधित विनियामक प्राधिकरण को इसे अग्रेषित करते समय वीडियो टेप की एक प्रति या एक सीडी लोक सुनवाई कार्यवाहियों के साथ संलग्न की जाएगी ।

6.0 कार्यवाहियां

6.1 उन सभी व्यक्तियों की उपस्थिति को जो स्थल पर विद्यमान हैं, अंतिम कार्यवाहियों के साथ संलग्न किया जाएगा ।

6.2 कार्यवाहियों को आरंभ करने के लिए उपस्थिति हेतु कोई गणपूर्ति अपेक्षित नहीं होगी ।

6.3 आवेदक का कोई प्रतिनिधि, परियोजना और पर्यावरण समाघात निर्धारण रिपोर्ट के संक्षिप्त सार की प्रस्तुति के साथ कार्यवाहियां आरंभ करेगा ।

6.4 स्थल पर उपस्थित प्रत्येक व्यक्ति को, आवेदक से परियोजना पर सूचना या स्पष्टीकरण मांगने का अवसर दिया जाएगा । लोक सुनवाई कार्यवाहियों का संक्षिप्त सार ठीक रूप से प्रदर्शित करते हुए अभिव्यक्त सभी विचारों और अभिव्यक्त विंताओं को राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के प्रतिनिधि द्वारा अभिलिखित किया जाएगा और प्रांतीय भाषा में अंतर्वस्तुओं को स्पष्ट करते हुए कार्यवाहियों के अंत में श्रोताओं को पढ़ कर सुनाया जाएगा तथा कचर पाए गए कार्यवृत्त पर उसी दिन जिला मजिस्ट्रेट या उसके प्रतिनिधि द्वारा हस्ताक्षर किए जाएंगे तथा संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति को अग्रेषित किया जाएगा ।

6.5 जनता द्वारा उठाए गए मुद्दों का एक विवरण और आवेदक की टीका-टिप्पणियों को भी स्थानीय भाषा में और अंग्रेजी भाषा में तैयार किया जाएगा तथा कार्यवाहियों के साथ संलग्न किया जाएगा ।

6.6 लोक सुनवाई की कार्यवाहियों को उस पंचायत घर के कार्यालय पर, जिसकी अधिकारिता में परियोजना अवस्थित है, संबंधित जिला परिषद, जिला मजिस्ट्रेट और राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के कार्यालय में सहजदृश्य रूप से प्रदर्शित किया जाएगा। राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति साधारण जानकारी के लिए अपने वेबसाइट पर कार्यवाहियों को प्रदर्शित भी करेगी। कार्यवाहियों पर टीका-टिप्पणियों को, यदि कोई हों, संबंधित विनियामक प्राधिकरणों और संबंधित आवेदक को प्रत्यक्षतः भेजी जा सकेगी।

7.0 लोक सुनवाई को पूरा करने के लिए कालावधि :

7.1 लोक सुनवाई, आवेदक से अनुरोध पत्र की प्राप्ति की तारीख से पैंतालीस दिन की अवधि के भीतर पूरी की जाएगी। अतः संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति लोक सुनवाई के पूरा होने के आठ दिनों के भीतर संबंधित विनियामक प्राधिकरण को लोक सुनवाई की कार्यवाहियों को भेजेगी। आवेदक, लोक सुनवाई और लोक परामर्श के पश्चात् तैयार की गई अंतिम पर्यावरणीय समाघात निर्धारण रिपोर्ट या प्रारूप पर्यावरण समाघात निर्धारण रिपोर्ट पर अनुपूरक रिपोर्ट की प्रति के साथ संबंधित विनियामक प्राधिकरण को, अनुमोदित लोक सुनवाई कार्यवाहियों की एक प्रति प्रत्यक्षतः भी अग्रेषित करेगा।

7.2 यदि राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्य क्षेत्र प्रदूषण नियंत्रण समिति, नियत पैंतालीस दिनों के भीतर लोक सुनवाई करने में असफल रहती है तो केन्द्रीय सरकार, पर्यावरण और वन मंत्रालय, प्रवर्ग 'क' परियोजना या क्रियाकलाप के लिए और प्रवर्ग ख परियोजना या क्रियाकलाप के लिए और राज्य सरकार या संघ राज्यक्षेत्र प्रशासन, राज्य पर्यावरणीय समाघात निर्धारण प्राधिकरण के अनुरोध पर, किसी अन्य अभिकरण या प्राधिकरण को इस अधिसूचना में अधिकथित प्रक्रिया के अनुसार प्रक्रिया को पूरा करने के लिए नियोजित करेगी।

परिशिष्ट 5

(पैरा 7 देखिए)

आंकलन के लिए विहित प्रक्रिया

1. आवेदक, संबंधित विनियामक प्राधिकरण को निम्नलिखित दस्तावेजों को संलग्न करते हुए, जहाँ लोक परामर्श आज्ञापक है, एक सादा सूचना के माध्यम से आवेदन करेगा :-

- अंतिम पर्यावरण समाघात निर्धारण रिपोर्ट की बीस हार्ड प्रतियां और एक साफ्ट प्रति
- लोक सुनवाई की कार्यवाहियों की वीडियो टेप की एक प्रति या सी.डी.
- अंतिम अभिन्यास योजना की बीस प्रतियां
- परियोजना साध्यता रिपोर्ट की एक प्रति

2. आवेदक द्वारा प्रस्तुत की गई अंतिम पर्यावरणीय समाघात निर्धारण रिपोर्ट और अन्य सुसंगत दस्तावेजों की संबंधित विनियामक प्राधिकरण द्वारा उसकी प्राप्ति की तारीख से तीस दिनों के भीतर कार्यालय में तत्पश्चात् से टीओआर के प्रतिनिर्देश से समीक्षा की जाएगी और ध्यान में रखी गई अपर्याप्तताओं को प्रत्येक अंतिम पर्यावरणीय समाघात निर्धारण रिपोर्ट की एक प्रति संलग्न करते हुए, जिसके अंतर्गत लोक सुनवाई कार्यवाहियां और प्राप्त की गई अन्य लोक प्रतिक्रियाएं भी हैं, प्ररूप 1 या प्ररूप 1क की एक प्रति और प्रस्तावों पर विचार करने के लिए पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति की बैठकों के लिए निश्चित तारीखें सहित पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति के सदस्यों को एकल सेट में इलेक्ट्रॉनिक रूप से या अन्यथा संसूचित किया जाएगा।

3. जहां कोई लोक परामर्श आज़ापक नहीं है और इसलिए कोई औपचारिक पर्यावरणीय समाघात निर्धारण अध्ययन अपेक्षित नहीं है, वहां आंकलन, विहित आवेदन प्ररूप 1 के आधार पर और अनुसूची की मद 8 से निम्न सभी परियोजनाओं और क्रियाकलापों की दशा में किसी पूर्व साध्यता रिपोर्ट के आधार पर किया जाएगा। अनुसूची की मद 8 की दशा में, इसके विलक्षण परियोजना चक्र को ध्यान में रखते हुए, संबंधित पर्यावरणीय निर्धारण समिति या राज्य पर्यावरणीय निर्धारण समिति, प्ररूप 1, प्ररूप 1क और धारणा योजना के आधार पर सभी प्रवर्ग 'ख' परियोजनाओं या क्रियाकलापों का आंकलन करेगी और पर्यावरणीय अनापत्ति के लिए शर्तें नियत करेगी। जब कभी आवेदक सभी अन्य आवश्यक कानूनी अनुमोदनों सहित निश्चित पर्यावरणीय अनापत्ति शर्तों को पूरा करते हुए अनुमोदित स्कीम/भवन योजना प्रस्तुत करता है तो पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति, सक्षम प्राधिकारी को पर्यावरणीय अनापत्ति मंजूर करने की सिफारिश करेगी।

4. प्रत्येक आवेदन, पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति के समक्ष और इसका पूरा आंकलन, विहित रीति में अपेक्षित दस्तावेजों/ब्यौरों सहित इसकी प्राप्ति के साठ दिनों के भीतर रखा जाएगा।

5. आवेदक को परियोजना प्रस्ताव पर विचार करने के लिए पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति की निश्चित तारीख से कम से कम पन्द्रह दिन पूर्व सूचित किया जाएगा।

6. पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति की बैठक के कार्यवृत्त को बैठक के पांच कार्यकरण दिनों के भीतर अंतिम रूप दिया जाएगा और संबंधित विनियामक प्राधिकरण के वेबसाइट पर प्रदर्शित किया जाएगा। परियोजना या क्रियाकलापों को पर्यावरणीय अनापत्ति को मंजूर किए जाने के लिए सिफारिश की दशा में, कार्यवृत्त में विनिर्दिष्ट पर्यावरणीय सुरक्षापायों और शर्तों को स्पष्ट रूप से सूचीबद्ध किया जाएगा। यदि सिफारिशें नामंजूर करने के लिए हैं तो उसके कारणों को भी स्पष्ट रूप से कथित किया जाएगा।

परिशिष्ट 6

(पैरा 5 देखिए)

केन्द्रीय सरकार द्वारा गठित की जाने वाली प्रवर्ग 'क' परियोजनाओं के लिए सेक्टर/परियोजना विनिर्दिष्ट विशेषज्ञ आंकलन समिति और प्रवर्ग 'ख' परियोजनाओं के लिए राज्य/संघ राज्यक्षेत्र स्तर विशेषज्ञ आंकलन समितियों की संरचना

1. विशेषज्ञ आंकलन समितियां और राज्य/संघ राज्यक्षेत्र स्तर विशेषज्ञ आंकलन समितियां केवल निम्नलिखित पात्रता कसौटी को पूरा करने वाले वृत्तिकों और विशेषज्ञों से मिलकर बनेगी

वृत्तिक : ऐसा व्यक्ति जिसके पास कम से कम (i) एम.ए./एम.एस.सी डिग्री सहित संबंधित विद्या शाखा में पांच वर्ष का औपचारिक विश्वविद्यालय प्रशिक्षण या (ii) इंजीनियरी/प्रौद्योगिकी/वास्तुविद विद्या शाखाओं की दशा में, बी.टेक/बी.ई./बी.आर्क. डिग्री सहित क्षेत्र में विहित व्यावहारिक प्रशिक्षण सहित किसी वृत्तिक प्रशिक्षण पाठ्यक्रम में चार वर्षीय औपचारिक प्रशिक्षण या (iii) अन्य वृत्तिक डिग्री (जैसे विधि) जिसमें पांच वर्ष का औपचारिक विश्वविद्यालय प्रशिक्षण या विहित व्यावहारिक प्रशिक्षण अंतर्बलित है, या (iv) विहित शिक्षुता/कारीगारी तथा संबंधित वृत्तिक संगम द्वारा संचालित परिक्षाएं उत्तीर्ण की हो (जैसे चार्टर्ड अकाउंटेंसी) या (v) किसी विश्वविद्यालय डिग्री के पश्चात् किसी विश्वविद्यालय या सेवा अकादमी में दो वर्ष का औपचारिक प्रशिक्षण (जैसे एम.बी.ए./आई.ए.एस./आई.एफ.एस.) व्यक्ति वृत्तिकों का चयन करते समय उनके द्वारा उनके क्षेत्रों में प्राप्त अनुभव को ध्यान में रखा जाएगा ।

विशेषज्ञ : उम्र पात्रता कसौटी को पूरा करने वाला कोई वृत्तिक जिसके पास क्षेत्र में कम से कम पंद्रह वर्ष का सुसंगत अनुभव या संबंधित क्षेत्र में कोई उच्चतर डिग्री हो (जैसे पी.एच.डी. और कम से कम दस वर्ष का सुसंगत अनुभव) ।

आयु : सत्तर वर्ष से नीचे । तथापि, किसी क्षेत्र में विशेषज्ञों की अनुपलब्धता/कमी की दशा में विशेषज्ञ आंकलन समिति के सदस्यों की अधिकतम आयु को पचहतर वर्ष तक अनुज्ञात किया जा सकेगा ।

2. पर्यावरणीय निर्धारण समिति के सदस्य निम्नलिखित क्षेत्रों/विद्या शाखाओं में अपेक्षित विशेषज्ञता और अनुभव वाले विशेषज्ञ होंगे । उस दशा में कि "विशेषज्ञ" की कसौटी को पूरा करने वाले व्यक्ति उपलब्ध नहीं हैं, तो उसी क्षेत्र में पर्याप्त अनुभव रखने वाले वृत्तिकों पर भी विचार किया जा सकेगा ।

- पर्यावरण क्वालिटी विशेषज्ञ : पर्यावरणीय क्वालिटी के संबंध में माप/मानिटरी, विश्लेषण और निर्वचन में विशेषज्ञ ।

- परियोजना प्रबंधन में क्षेत्रीय विशेषज्ञ : परियोजना प्रबंधन या सुसंगत क्षेत्रों में प्रक्रिया /प्रचालन/सुविधा प्रबंधन में विशेषज्ञ ।
 - पर्यावरणीय समाघात निर्धारण प्रक्रिया विशेषज्ञ : पर्यावरणीय समाघात निर्धारण का संचालन और कार्यान्वयन तथा पर्यावरणीय प्रबंधन योजना और अन्य प्रबंधन योजना तैयार करने में विशेषज्ञ और जो पर्यावरणीय समाघात निर्धारण प्रक्रिया में उपयोग की जाने वाली भावी तकनीकों और औजारों में विस्तृत विशेषज्ञता और ज्ञान रखते हों ।
 - जोखिम निर्धारण विशेषज्ञ ।
 - पेड़ - पौधे और जीव- जन्तु प्रबंधन में प्राणी विज्ञान विशेषज्ञ ।
 - वन और वन्य जीव विशेषज्ञ ।
 - परियोजना आंकलन में अनुभव सहित पर्यावरणीय अर्थशास्त्र विशेषज्ञ ।
3. पर्यावरणीय निर्धारण समिति की सदस्यता पंद्रह नियमित सदस्यों से अधिक की नहीं होगी । तथापि, अध्यक्ष, समिति की किसी विशिष्ट बैठक के लिए किसी सुसंगत क्षेत्र में किसी विशेषज्ञ को सदस्य के रूप में सहयोजित कर सकेगा ।
4. अध्यक्ष, सुसंगत विकास क्षेत्र में एक प्रतिष्ठित और पर्यावरणीय निति या प्रबंधन में अथवा लोक प्रशासन में अनुभव प्राप्त विशेषज्ञ होगा ।
5. अध्यक्ष, सदस्यों में से एक सदस्य को उपाध्यक्ष के रूप में नामनिर्देशित करेगा जो अध्यक्ष की अनुपस्थिति में पर्यावरणीय निर्धारण समिति की बैठक की अध्यक्षता करेगा ।
6. पर्यावरण और वन मंत्रालय का एक प्रतिनिधि उसके सचिव के रूप में समिति की सहायता करेगा ।
7. किसी सदस्य की अधिकतम पदावधि, जिसके अंतर्गत अध्यक्ष भी है, प्रत्येक तीन वर्ष की दो पदावधि होगी ।
8. अध्यक्ष/सदस्य को किसी करण और समुचित जांच के बिना पदावधि के अवसान से पूर्व नहीं हटाया जा सकेगा ।

**MINISTRY OF ENVIRONMENT AND FORESTS
NOTIFICATION**

New Delhi, the 14th September, 2006

S.O. 1533(E).—Whereas, a draft notification under Sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union Territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union Territory Administration concerned under Sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1324(E), dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;

(iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

(2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.

(3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.

(4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.

(5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.

(6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).

(7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

4. Categorization of projects and activities:-

(i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.

(ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;

(iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

1. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity

requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form I/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form I. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form I, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
 - (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
 - (d) all Building /Construction projects/Area Development projects and Townships (item 8).
 - (e) all Category 'B2' projects and activities.
 - (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
- (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
 - (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
 - (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.
 - (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.
 - (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
 - (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form , within seven days of the receipt of a written request for arranging the public hearing . Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use

other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V ;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product -mix shall be made in Form 1 and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence

necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

- (i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.
- (ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.
- (iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.
- (iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.
- (v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.
- (vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant - within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

- (i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
- (ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
I(a)	Mining of minerals	<p>≥ 50 ha. of mining lease area</p> <p>Asbestos mining irrespective of mining area</p>	<p><50 ha</p> <p>≥ 5 ha .of mining lease area.</p>	<p>General Condition shall apply</p> <p><u>Note</u> Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
I(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<p><u>Note</u> Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
I(c)	River Valley projects	<p>(i) ≥ 50 MW hydroelectric power generation;</p> <p>(ii) ≥ 10,000 ha. of culturable command area</p>	<p>(i) < 50 MW ≥ 25 MW hydroelectric power generation;</p> <p>(ii) < 10,000 ha. of culturable command area</p>	General Condition shall apply
I(d)	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naphtha & gas based);</p> <p>≥ 50 MW (Pet coke diesel and all other fuels -)</p>	<p>< 500 MW (coal/lignite/naphtha & gas based);</p> <p><50 MW</p> <p>≥ 5MW (Pet coke ,diesel and all other fuels)</p>	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
I(e)	Nuclear power projects and processing of nuclear fuel	All projects		
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	< 1 million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1 million ton/annum mineral throughput	< 0.1 million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

3				
Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	<p>a) Primary metallurgical industry</p> <p>All projects</p> <p>b) Sponge iron manufacturing ≥ 200TPD</p> <p>c) Secondary metallurgical processing industry</p> <p>All toxic and heavy metal producing units $\geq 20,000$ tonnes/annum</p>	<p>Sponge iron manufacturing < 200TPD</p> <p>Secondary metallurgical processing industry</p> <p>i.) All toxic and heavy metal producing units $< 20,000$ tonnes/annum</p> <p>ii.) All other non-toxic secondary metallurgical processing industries > 5000 tonnes/annum</p>	General Condition shall apply for Sponge iron manufacturing
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	< 1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply

4				
Materials Processing				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum	<2,50,000 & ≥25,000 tonnes/annum	-
4(c)	Asbestos milling and asbestos based products	All projects	-	-
4(d)	Chlor-alkali industry	≥300 TPD production capacity or a unit located outside the notified industrial area/estate	<300 TPD production capacity and located within a notified industrial area/estate	Specific Condition shall apply No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units outside the industrial area	All new or expansion of projects located within a notified industrial area/estate	Specific condition shall apply
5				
Manufacturing/Fabrication				
5(a)	Chemical fertilizers	All projects	-	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-

(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice/non-molasses based distilleries - <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces 5TPH or more	-	All projects	General Condition shall apply
6		Service Sectors		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects		

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7	Physical Infrastructure including Environmental Services			
7(a)	Air ports	All projects	-	-
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	-Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	Special condition shall apply Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(b)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	**All projects under Item 8(b) shall be appraised as Category B1

Note:-**General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre -defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II(I)]
R. CHANDRAMOHAN, Jr. Secy.

APPENDIX I

(See paragraph - 6)

FORM 1**(I) Basic Information**

Name of the Project:

Location / site alternatives under consideration:

Size of the Project: *

Expected cost of the project:

Contact Information:

Screening Category:

- Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc.)

(II) Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore houses, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		
1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		

1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		
1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		
1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		

2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, and / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		

4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	<p>Lead to development of supporting, lities, ancillary development or development stimulated by the project which could have impact on the environment e.g.:</p> <ul style="list-style-type: none"> • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other 		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		

2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (<i>hospitals, schools, places of worship, community facilities</i>)		
10	Areas containing important, high quality or scarce resources (<i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i>)		
11	Areas already subjected to pollution or environmental damage. (<i>those where existing legal environmental standards are exceeded</i>)		
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (<i>earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions</i>)		

(IV). Proposed Terms of Reference for EIA studies

APPENDIX II**(See paragraph 6)****FORM-1 A (only for construction projects listed under item 8 of the Schedule)****CHECK LIST OF ENVIRONMENTAL IMPACTS**

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

1.7. Give details regarding water supply, waste handling etc during the construction period.

1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with clarity of heterogeneity)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?
- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)

3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?

9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

APPENDIX III

(See paragraph 7)

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> • Purpose of the report • Identification of project & project proponent • Brief description of nature, size, location of the project and its importance to the country, region • Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	<ul style="list-style-type: none"> • Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> • Type of project • Need for the project • Location (maps showing general location, specific location, project boundary & project site layout)

		<ul style="list-style-type: none"> • Size or magnitude of operation (incl. Associated activities required by or for the project) • Proposed schedule for approval and implementation • Technology and process description • Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure
3.	Description of the Environment	<ul style="list-style-type: none"> • Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> • Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> • In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative

6.	Environmental Monitoring Program	<ul style="list-style-type: none"> • Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	<ul style="list-style-type: none"> • Public Consultation • Risk assessment • Social Impact Assessment. R&R Action Plans
8.	Project Benefits	<ul style="list-style-type: none"> • Improvements in the physical infrastructure • Improvements in the social infrastructure • Employment potential –skilled; semi-skilled and unskilled. • Other tangible benefits
9.	Environmental Benefit Analysis	Cost If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> • Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11	Summary & Conclusion (This will constitute the summary of the EIA Report)	<ul style="list-style-type: none"> • Overall justification for implementation of the project • Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> • The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

APPENDIX III A
(See paragraph 7)

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

APPENDIX IV
(See paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is extending beyond a State or Union Territory, the public hearing is mandated in each State or Union Territory in which the project is sited and the Applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the Ministry of Environment and Forests and to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/s
- (b) Zila Parishad or Municipal Corporation
- (c) District Industries Office
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over. The Ministry of Environment and Forests shall promptly display the Summary of the draft Environmental Impact Assessment report on its website, and also make the full draft EIA available for reference at a notified place during normal office hours in the Ministry at Delhi.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or panchayats etc. They shall also additionally

make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices viz, Ministry of Environment and Forests, District Magistrate etc.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and only on the recommendation of the concerned District Magistrate the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances fresh date, time and venue for the public consultation shall be decided by the Member –Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate and notified afresh as per procedure under 3.1 above.

4.0 The Panel

4.1 The District Magistrate or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Every person present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public

hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the vernacular language and the agreed minutes shall be signed by the District Magistrate or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate, and the SPCB or UTPCC. The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the Applicant concerned.

7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Therefore the SPCB or UTPCC concerned shall send the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

APPENDIX -V (See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory: -
 - Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]
 - A copy of the video tape or CD of the public hearing proceedings
 - A copy of final layout plan (20 copies)
 - A copy of the project feasibility report (1 copy)
2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC

/SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -I or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal .

3. Where a public consultation is not mandatory and therefore a formal EIA study is not required, the appraisal shall be made on the basis of the prescribed application Form I and a pre-feasibility report in the case of all projects and activities other than Item 8 of the Schedule .In the case of Item 8 of the Schedule, considering its unique project cycle , the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and stipulate the conditions for environmental clearance . As and when the applicant submits the approved scheme /building plans complying with the stipulated environmental clearance conditions with all other necessary statutory approvals, the EAC /SEAC shall recommend the grant of environmental clearance to the competent authority.

4. Every application shall be placed before the EAC /SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

APPENDIX VI

(See paragraph 5)

COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy), or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**
- **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

SITE INSPECTION REPORT ON PROPOSED DEVELOPMENT OF SPECIAL FOOD PROCESSING PARK AT WARGAL VILLAGE, WARGAL MANDAL, SIDDIPET DISTRICT, TELANGANA BY TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATOIN.

The Ministry of Environment, Forest and Climate Change (MoEFCC) vide its email dated 21st and 22nd April 2023 has requested the Integrated Regional Office, MoEFCC, Hyderabad to conduct a site inspection at Wargal village Wargal Mandal, Siddipet District for verifying the area of land acquired for the proposed development of Special Food Processing Park by M/s Telangana State Industrial Infrastructure Corporation (TSIIC).

2. MoEFCC has sought the site inspection report in view of Appeal No. 79 of 2022 of Tumkunta Narsa Reddy and Ors vs SEIAA, Telangana before the National Green Tribunal, Chennai which was filed against the Environmental Clearance No. SIA/TG/MIS/79363/2022 dated 29.07.2022 issued by SEIAA, wherein the appellant has claimed that as per preliminary notification No. 1597/IP&INF/A2/2021 dated 22.07.2021 issued by the State of Telangana, the extant of the project site is more than 500 ha.

3. In view of above, a site inspection has been conducted on 25.04.2023 by Sh. Tarun Kathula, Director/Scientist 'F,' IRO Hyderabad, MoEFCC along with Sh. Madam Mohan, Head of Environment Wing, TSIIC and other TSIIC officials. The key facts of the site inspection are as below:

- i. TSIIC informed that the total land proposed for acquisition as per preliminary notification No. 1597/IP&INF/A2/2021 dated 22.07.2021 issued by the State of Telangana is 393.35 ha (972.05 acer) out of which 1.86 acer or 0.48 ha are existing roads. The proposed area of acquisition in the Survey Nos. 845 (46.22 ha), 1209 (100.50 ha), 1495 (123.06 ha) and 1510 (123.08 ha) in Wargal village and Mandal, Siddipet District. The copy of preliminary notification is at **Annexure I**.
- ii. The PP has obtained EC No. SIA/TG/MIS/79363/2022 dated 29.07.2022 from SEIAA, Telangana for an area of 188.65 ha in survey numbers 1495 and 1510 in Wargal village and Mandal, Siddipet District, which includes 168.51 ha of land acquired and the balance is existing roads. The copy of the EC is at **Annexure II**.
- iii. TSIIC informed that out of total estimated proposed land acquisition of 441.57 ha, only 393.35 ha (972.05 acers) was mentioned for acquisition in the preliminary notification No. 1597/IP&INF/A2/2021 dated 22.07.2021.
- iv. Till date only 168.51 ha of land was acquired under Survey Nos. 1495 (63.28 ha) and 1510 (105.23 ha) through Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016. The copy of the final proceedings of acquisition of 168.05 ha of land is at **Annexure III**.
- v. As informed by TSIIC, the acquisition and fixing of boundaries of remaining lands is under process at four Survey Nos. 845 (40.17 ha), 1209 (70.85 ha), 1266 (36.97 ha) of Wargal Mandal and Survey No. 557 (125.08 ha) in Mulugu Mandal, Siddipet District and would be applying additional two applications to SEIAA for obtaining


28/4/23

Environmental Clearances. The proposed food park is not a contiguous landscape as per the KML file provided by TSIIC (about six different patches are existing in the KML file).

- vi. During the site visit, it is observed that TSIIC has provided 9 meters buffer zone from the Sangareddy Canal in accordance with GO No. 168 dated 07.04.2012. The copy of the relevant extract of the GO is at **Annexure IV**.
- vii. It is also observed that earth work has been started in the land already acquired at the Sy. Nos. 1495 and 1510 of Wargal village, Wargal Mandal, Siddipet District, for which EC was obtained.
- viii. The copy of the KML file map showing total land area provided by PP is at **Annexure V** and its layout map for survey nos. 1495 and 1510 is at **Annexure VI**.
- ix. The site inspection photographs at Survey nos. 1495 and 1510 at Wargal are at **Annexure VII**. No field visit has been taken up at Survey Nos 845, 1209, 1266 at Wargal and 557 at Mulugu, where land acquisition and land boundary fixation is under process and the layout plans were not provided.

4. Tabular representation of facts of lands acquired/ proposed for acquisition by TSIIC:

Name of Village, Mandal Districts	Wargal					Mulugu	Total extant of land acquired /propose d to acquired (in ha)
	Survey Nos.	845	1209	1495	1510	1266	
As per preliminary notification No. 1597/IP&INF/A2/2021 dated 22.07.2021 (in ha)	46.22	100.5	123.06	123.08	0	0	393.35
As per EC No. SIA/TG/MIS/79363/2022 dated 29.07.2022 (in ha)	0	0	188.65 Sy. No. wise area not given in EC. This land area includes both acquired land and existing roads		0	0	168.51
As per information provided by PP (in ha) excluding roads	40.17	70.85	63.28	105.23	36.97	125.08	441.57

[Handwritten Signature]
28/4/23

5. In view of non-furnishing of documents such as layout plans of entire project area, field demarcation of the proposed lands, the exact extent of area of the proposed Special Food Processing Park (SFPP) at Wargal and Mulugu, Siddipet District, Telangana State could not be ascertained correctly. However, based on the factual details provided by TSIIC and based on site inspection, the following is inferred:

- i. The total land proposed to be acquired by the TSIIC for Special Food Processing Park (SFPP) in Wargal and Mulugu is 441.57. However, the exact extent of land including the existing roads, Government lands (Revenue and Forest), which may form part of the proposed SFPP in Wargal and Mulugu, cannot be ascertained from the proposed land acquisition details furnished by TSIIC.
- ii. The extent of existing area including roads, Government land (Revenue) that are not required to be acquired, and forest land, if any, which requires diversion, if falling within the proposed SFPP area are not furnished by the TSIIC.
- iii. The layout plans of other survey numbers viz 845, 1209, 1266 (Wargal) and 557 (Mulugu) are not provided by TSIIC.
- iv. TSIIC provided KML file of the proposed Special Food Processing Park (SFPP) during the site inspection which shows that there are six patches of land. The area covered under the six patches in KML file provided by TSIIC (copy enclosed) is more than 500 ha.



(Tarun Kathula)
Director/Scientist 'F'
IRO Hyderabad

GOVERNMENT OF TELANGANA
REVENUE DEPARTMENT

From:

P. Venkatrama Reddy, I.A.S.,
District Collector,
Siddipet.

To

The Commissioner,
Information and Public Relation,
Ac Guards, Hyderabad,
Telangana State.

Sir,

Lr. No. E1/4105/2021, Dt: 07-08-2021

Sub:- Land Acquisition – Siddipet District – TSIC - RFCTLARR Act 30 of 2013 –
Wargal (v) &(M) – Acquisition of land to an extent of Ac. 421.23 gts for
establishment of Industrial Park – Publication of Preliminary Notification in (2)
Daily News papers – Request - Regarding.

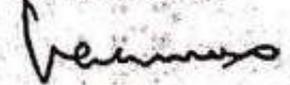
Ref:- Revenue Divisional Officer, Gajwel Lr.No.F/660/2021, Dt: 24.7.2021

It is to submit that a copy of the approved Preliminary Notification under Section
11(1) of RFCTLARR Act, 2013 for acquisition of land to an extent of Ac. 421.23 Gts for
establishment of Industrial Park at Wargal Village and Mandal is communicated herewith.

I therefore, request kindly arrange to publish the same in (2) daily News Papers
circulating in the locality of Siddipet District of which one shall be in Telugu version and one
in English version.

End : (Approved Notification)

Yours faithfully,



District Collector
Siddipet.

**GOVERNMENT OF TELANGANA
INDUSTRIES & COMMERCE [IP & INF] DEPARTMENT**

Memò No.1597/IP & INF/A2/2021

Dated.22.07.2021.

Sub:- Industries and Commerce Department - TSIC Ltd., - Acquisition of Govt. Assigned land - Acs.972.05 gts in Sy.No.845 (Acs. 114.23 gts), 1209 (Acs. 248.36 gts), 1495 (Acs. 304.10 gts) & 1510 (Acs. 304.16 gts) situated at Wargal (V) & (M), Siddipet District for establishment of Industrial Park in favour of TSIC - Request for Exemption of the Project from the application of provisions of Chapter- II & III under section 10A Act No.21 of 2017 - Orders Issued.

- Ref:-1. The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act No.21/2017).
2. from the VC & MD, TSIC Ltd., Lr.No.731/A3/Wargal/Lands/2008, dt:11.05.2021.

In the reference 1st cited, the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013 has been amended and named as the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment) Act, 2016 (Act No.21/2017) in its Application to the State of Telangana.

2 In the reference 2nd cited, the Vice Chairman & Managing Director, Telangana State Industrial Infrastructure Corporation Limited (TSIC) has requested to exempt the industrial Park at Wargal (V) & (M), Siddipet District to an extent of Acs.972.05 gts in Sy.No.845 (Acs. 114.23 gts), 1209 (Acs. 248.36 gts), 1495 (Acs. 304.10 gts) & 1510 (Acs. 304.16 gts) of Govt. Assigned land for acquisition of the land from the application of the provisions of Chapter II and III of the RFCTLA&RR Act, 2013 in accordance with the provisions contained in Section 10A (d)&(e) in Chapter III-A of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment), 2016 (Act No.21 of 2017).

3. After careful examination in the matter and after taking into consideration of the facts that, Land Acquisition is very important for implementation of the Industrial Park at Wargal (V) & (M), Siddipet District. The Government, in accordance with the provisions contained in Section 10A (d)&(e) in Chapter III-A of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Telangana Amendment), 2016 (Act No.21 of 2017), hereby, exempt the Industrial Park at Wargal (V) & (M), Siddipet District to an extent of Acs.972.05 gts in Sy.No.845 (Acs. 114.23 gts), 1209 (Acs. 248.36 gts), 1495 (Acs. 304.10 gts) & 1510 (Acs. 304.16 gts) of Govt. Assigned land for acquisition of land from the application of the provisions of Chapter II and III of the RFCTLA&RR Act, 2013.

4. Accordingly, the following Notification shall be published in the next extraordinary issue of the Telangana Gazette.

NOTIFICATION

"In accordance with the provisions contained in Sec 10(A) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 in its application to the state of Telangana, the Government have decided and accordingly hereby, in the public interest, exempt the Industrial Park at Wargal (V) & (M), Siddipet District to an extent of Acs.972.05 gts in Sy.No.845 (Acs. 114.23 gts), 1209 (Acs. 248.36 gts), 1495 (Acs. 304.10 gts) & 1510 (Acs. 304.16 gts) of Govt. Assigned land for acquisition of land from the application of provisions of the Chapter -II and Chapter -III of the Act. It is also certified that the all efforts have been made in finalizing the minimum extent of land required for the said project."

(PTO)

::2::

5. Accordingly, the District Collector, Siddipet and the Vice Chairman & Managing Director, Telangana State Industrial Infrastructure Corporation Limited, Hyderabad shall take further necessary action in the matter.

JAYESH RANJAN
PRINCIPAL SECRETARY TO GOVERNMENT & CIP(FAC)

To

The Commissioner of Stationery & Printing, Government of Telangana, Hyderabad (with a request to publish the notification in extraordinary issue of Telangana Gazette and furnish (10) copies of Gazette to this Department).

The District Collector, Siddipet District.

✓ The Vice Chairman & Managing Director, Telangana State Industrial Infrastructure Corporation Limited (TSIIC), Hyderabad

The Chief Commissioner of Land Administration, Telangana, Hyderabad.

The Commissioner, R&R and Land Acquisition, Telangana Buddha Bhavan, Ranigunj, Secunderabad

The Commissioner of Industries, Hyderabad

Copy to:

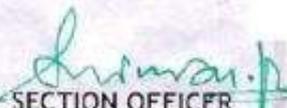
The P.S. to Principal Secretary to Hon'ble Chief Minister

The P.S. to Hon'ble Minister (I&C)

The P.S. to Principal Secretary to Government & CIP, Industries & Commerce Department.

SF/SC

//FORWARDED::BY ORDER//


SECTION OFFICER



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Telangana)

To,

The Chief Engineer
TELANGANA STATE INDUSTRIAL INFRASTRUCTURE CORPORATION
Telangana State Industrial Infrastructure Corporation (TSIIC) EMP Wing,
6th Floor, Parishram Bhawan, LB Stadium road , Basheerbagh ,Fateh
Maidan Hyderabad -500004

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/TG/MIS/79363/2022 dated 15 Jul 2022. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|---|---|
| 1. EC Identification No. | EC22B039TG118233 |
| 2. File No. | SIA/TG/MIS/79363/2022 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including
Schedule No. | 8(b) Townships and Area Development
projects. |
| 6. Name of Project | Proposed Development of Special Food
Processing Park at Wargal Village,
Wargal Mandal, Siddipet District,
Telangana By M/s.TSIIC |
| 7. Name of Company/Organization | TELANGANA STATE INDUSTRIAL
INFRASTRUCTURE CORPORATION |
| 8. Location of Project | Telangana |
| 9. TOR Date | 02 Jul 2022 |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 29/07/2022

(e-signed)
Sri Swargam Srinivas
Member Secretary
SEIAA - (Telangana)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH.Please quote identification
number in all future correspondence.*

This is a computer generated cover page.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



- I. This has reference to your application along with EIA Report submitted online on 15.07.2022 (proposal No. SIA/TG/NCP/79363/2022) accepted on 19.07.2022 seeking Environmental Clearance for the “Special Food Processing Park” by M/s. **Telangana State Industrial Infrastructure Corporation (TSIIC) Ltd., Sy.No. 1495 & 1510, Wargal (V), Wargal (M), Siddipet District.** It was informed that total power requirement for the project is estimated to be 3500 kVA. Three-phase electrical power supply will provide through the nearest available sub-station of Telangana State Electricity Board. It was noted that the nearest human habitation viz., Wargal (V) exist at a distance of 0.82 km from the proposed site. It was noted that nearest water body viz., Wargal Village Pond exists at a distance of 1.15 km from the boundary of the site. It was also noted that nearest RF viz., Wargal RF exists at a distance of 2.18 km from the boundary of the site. The capital cost of the project is Rs. 150.50 Crores.
- II. The Telangana State Industrial Infrastructure Corporation (TSIIC) proposed to develop Special Food Processing Park (SFPP) near Wargal in an area of 466.17 Acres (188.65 Ha.) with 190 plots. The proposed Special Food Processing Park do not house any Category A & Category B Industries as per EIA Notification 2006 & subsequent amendments and hence the project has to be considered under 8(b) Type of activity – Township and Area Development project under Category B.
- III. The area details of the proposed Industrial Park as informed by the proponent are as follows:

S.No	Land Use	Area(In Acres)	Percentage (%)	Remarks
1.	Total Layout Area	466.17	100	
2.	Plotted Area (Including MSME Area)	225.58	48.39	
3.	Road Area	54.27	11.64	
4.	Green Area	46.62	10.00	Green Area 34.73 %
5.	Green Area all along boundary	4.15	0.89	
6.	Green Area within plots	111.10	23.84	
7.	Social infra	13.93	2.99	
8.	Utilities	6.82	1.46	
9.	Truck Parking	3.70	0.79	

- IV. The proponent informed that on the basis of the market analysis, area strengths and Government policy thrust, it has been proposed concentrate on following verticals and focus areas in the proposed Special Food Processing Park (SFPP):

- Food Processing Industries
- Milk Processing
- Dairy Products
- Rice Mills
- Oil Processing Units
- Cold Storages
- Dry Warehouses
- Packing Units

- Ripening Chambers
- Quality Control/Testing Lab
- R&D Center

V. The proposal has been examined and processed in accordance with EIA Notification, 2006 & its amendments thereof. The proponent obtained Auto Terms of Reference (TORs) vide Ir. dt. 02.07.2022. The State Level Expert Appraisal Committees (SEAC) of Telangana State examined the application along with Final EIA report in its meeting held on **22.07.2022**. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad; Proponent's Ir.dt.23.07.2022; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on **27.07.2022** examined the proposal and recommendations of SEAC for issue of Environmental Clearance. Accordingly, after discussions in the matter, **the SEIAA, Telangana hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of EIA Notification - 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

I. Statutory compliance:

- i) This clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- ii) The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
- iii) The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
- iv) The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report.
- v) "Consent for Establishment" shall be obtained from Telangana State Pollution Control Board (TSPCB) under Air and Water Act. Further, the individual industries proposed in the Industrial Park shall also obtain Consents from the TSPCB under Air and Water Acts before the start of any activity / construction work at site.
- vi) This environmental clearance is only for the said Industrial Park. Any other activity (i.e., other than the activities listed in the EC Order) within the Industrial Area would require separate environmental clearance, as applicable under EIA Notification, 2006 as amended from time to time.

- vii) The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
- viii) The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
- ix) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities.
- x) The buildings shall have adequate distance (as per local building bye laws) between them to allow movement of fresh air and passage of natural light, air and ventilation in accordance with guidelines of local authorities.

II. Air quality monitoring and preservation:

- i) The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5 in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the Industrial area at least at four locations (one within and three outside the plant area at an angle of 120 each), covering upwind and downwind directions.
- ii) The emissions from the Boilers/furnaces shall be routed through appropriate Air Pollution Control equipment followed by stacks of adequate height. The concentration of particulates in the emission shall not exceed 100 mg/Nm³. Sampling Port with removable dummy of not less than 15cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc, shall be provided to monitor stack emissions. The CBMWTF shall comply with emission standards notified under BMWM Rules, 2016. Stacks of adequate height shall be provided for D.G. Sets 10 x 250 kVA capacity, as per CPCB norms.
- iii) The industries proposed in the Food Park shall take adequate measures to avoid any odour nuisance in the surroundings.
- iv) The D.G. sets to be used during development/ construction phase shall be in conformity to Environment (Protection) Rules prescribed for air and noise emission standards. Storage of diesel shall be made underground and necessary approvals/permissions from Chief control of explosives to be obtained.
- v) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking, loading and unloading shall be fully internalized and no public space shall be utilized.
- vi) Vehicles hired for bringing construction material to the site should have a Pollution Under Control (PUC) certificate and shall conform to applicable air and noise emission standards and shall be operated only during non-peak hours.

III. Water quality monitoring and preservation:

- i. The source of fresh water is from Kondapochamma Reservoir (Intake Point Canal passing through project site). Total quantity of water required during occupational stage is 2126 KLD. Out of that, water required for industrial process is 1389.0 KLD; Common facilities is 170.0 KLD; Greenbelt is 311.0 KLD & domestic purpose is 256.0 KLD.
- ii. Zero discharge concepts shall be adopted in the proposed project for treatment and reuse of effluent, as it was informed that individual industries will establish their own STP & ETP in their premises to treat the effluents and reuse the treated waste water. The TSIIC shall ensure implementation of the same. Effluent shall not be discharged outside the premises under any circumstances. The domestic waste water generated from the entire park shall be treated in STP.
- iii. **The individual industries, upon establishment, shall have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plots as per the norms of CPCB/SPCB; and No waste water shall be discharged to the rivers/streams or water bodies i.e., Zero Discharge.**
- iv. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986. The individual industries shall adopt online emission / effluent monitoring system as per CPCB guidelines / SPCB consent orders.
- v. Construction of storm water drains for collection, storage and its re-use as per guidelines of Central Ground Water Authority (CGWA).
- vi. The project proponent shall report to the State Pollution Control Board about the compliance of the prescribed standards for all discharges from the Industrial Area into the sea. - Project specific.
- vii. Fixtures for showers, toilet flushing and drinking shall be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- viii. The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured/recorded to ensure the water balance as projected by the project proponent. The record shall be submitted to the concerned Regional Office of the Ministry along with six monthly monitoring reports.
- ix. Water demand during development/construction shall be reduced by use of pre-mixed concrete, curing agents and other best practices referred. Project specific.
- x. The project proponent shall monitor regularly ground water quality at least twice a year (pre and post monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- xi. The project proponent shall make efforts to minimise water consumption in the industrial complex by segregation of used water, practicing cascade use and by recycling treated water.

- xii. Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
- xiii. The project should not amend or alter the pathways of the natural streams or creeks/nallah flowing.
- xiv. Rain water harvesting for roof run-off and surface run- off, as plan submitted shall be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging shall be kept at least 4 m above the highest ground water table.

IV. Noise monitoring and prevention:

- i. Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

V. Energy Conservation measures:

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.

VI. Waste management:

- i The details of Wastes generated from the Special Food Processing Park are as following:

S.No	Description	Quantity	Method of Disposal
1.	Hazardous waste	0.54 TPD	Sent to TSDF
2.	Used batteries	257 Nos.	Sold / TSDF
3.	Waste oil	0.017 KLD	TSDF
4.	Recycle waste	1.02 TPD	Sold
5.	Industrial MSW	1.42 TPD	Authorized vendors, Municipal landfill
6.	Medical centre & First aid box/kits	0.048 TPD	Biomedical treatment facility

- ii Disposal of muck during development/construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority. The ground water quality of the adjacent to dumping area should be monitored and report should be submitted to MoEF&CC and its Regional Office concerned.

- iii Fly ash bricks should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016.
- iv All hazardous waste generated during development/ construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the Central Pollution Control Board/State Pollution Control Board.
- v Used LEDs shall be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible. Energy conservation measures should be as per Bureau of Energy Efficiency (BEE) standards.
- vi Air pollution and the solid waste management aspects need to be properly addressed ensuring compliance of the Construction and Demolition Waste Management Rules, 2016.
- vii The solid waste generated shall be properly collected and segregated in accordance with the Solid Waste Management Rules, 2016. Wet garbage shall be composted and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material. No municipal waste shall be disposed off outside the premises.
- viii The Solid waste generated from the project shall be disposed to local municipal authorities; Inorganic waste shall be segregated and disposed to authorised vendors; Process waste generated from industries will be recycled or sold to authorised vendors, as per Hazardous waste (M&H Transboundary) Rules and Amendments.

VII.Green Belt:

- i The proponent shall develop and maintain the greenbelt in an area of Ac.161.87 (65.5 Ha.) (Greenbelt within Plots – Ac.111.10; Green area all along the boundary – Ac.4.15; and Green area – Ac.46.62); with at least 10 meter wide green belt along the periphery of the project area and in the vacant places in downward direction and along road sides etc., as committed by the proponent. Selection of plant species shall be as per the CPCB guidelines in consultation with the DFO.
- ii Cutting of plants/trees are to be totally avoided by the construction labours. The contractor has to maintain log book for the purchase and distribution of fuel wood.
- iii Management Plan for biodiversity conservation along with the implementation schedule should be prepared with the help of concerned government institution /state forest department, and same to be submitted to MoEF&CC and its Regional Office before commencement of work. Sufficient fund provision to be made to implement the same.
- iv All the topsoil excavated during development/construction activities should be stored for use in horticulture/landscape development within the project site. Report should be submitted to MoEF&CC and its Regional Office concerned.
- v For monitoring of land use pattern, a time series of landuse maps, based on satellite imagery (on a scale of 1: 5000) of the core zone and buffer zone, shall be prepared once in 3 years (for any one particular season which is consistent in the time series), and the report submitted to MOEF and its concerned Regional office.

VIII. Human health issues:

- i Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

IX. Corporate Environment Responsibility:

- i The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- ii A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iii Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- iv Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
- v All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) regarding plants located in the industrial estates/park shall be implemented.
- vi Special purpose vehicle shall be established for implementation, monitoring and compliance of the environmental safeguards.

X. General Conditions:

- i. **This order is valid for a period of 7 years.**
- ii. **The proponent shall provide 9 mts buffer on both sides of the Canal which is passing on South East corner of the site.**
- iii. **The individual industries, upon establishment, will have their own STP/ETP for liquid waste treatment / disposal and hazardous waste storage facility, within their plots as per the norms of CPCB/SPCB; and No waste water will be discharged to the rivers/streams or water bodies i.e., Zero Discharge.**

- iv. **The proponent shall leave adequate buffer zone on either side of the Canal as per the norms of G.O.Ms.No.168, dt.07.04.2012 and no developmental activities shall be undertaken in the buffer zone.**
- v. **The treated or untreated waste water / effluent / solid waste shall not be discharged into the Canal, under any circumstances and shall take adequate measures for the same.**
- vi. Construction material has to be brought from approved/authorized places.
- vii. Parking space to accommodate trucks, cars, two wheelers and bicycles shall be provided as per the norms.
- viii. Provision shall be made for the housing of the construction labour within the site with all necessary infrastructure and facilities such as safe drinking water, fuel for cooking, mobile toilets, mobile STP, medical health care, crèche etc., The housing may be in the form of temporary structures to be removed after the completion of the project. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- ix. No change in the process technology and scope of working should be made without prior approval of the SEIAA, TS. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA, TS/ MoEF&CC, GoI, New Delhi, as applicable.
- x. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Integrated Regional office of MoEF&CC, RO, Hyderabad on 1st June and 1st December of each calendar year. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis
- xi. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM, SPM, PM₁₀, PM_{2.5}, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- xii. Data on ambient air quality (RSPM, SPM, PM₁₀, PM_{2.5}, SO₂, NO_x) should be regularly submitted to the Ministry including its Regional Office located at Hyderabad and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- xiii. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xiv. The proponent / individual industries shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.

- xv. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvi. The funds earmarked for environmental protection measures (capital cost of Rs. 6.75 Crores and recurring cost of Rs. 10.125 Lakhs per annum); Budget for CER to be spent is Rs.50.0 Lakhs & also the funds earmarked for Corporate Social Responsibility (CSR) activities should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA, Ministry and its Regional Office located at Hyderabad.
- xvii Officials from the TSPCB and Integrated Regional office of MoEF&CC, RO, Hyderabad who would be monitoring the compliance of the stipulated conditions and implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Integrated Regional office of MoEF&CC, RO, Hyderabad.
- xviii The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana. This order shall be displayed in the website of the project proponent.
- xx. The environment safeguards contained in the EIA Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., **“Special Food Processing Park” (SFPP) by M/s. TSIIC.**
- xxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxii The company shall undertake eco-development measures including community welfare measures in the project area.
- xxiii The proponent / individual industries shall obtain all other mandatory clearances from respective departments.
- xxiv The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
- xxv. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.

xxvi Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xxvii The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

xxviii The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

xxix Grant of EC is also subject to circulars issued under the EIA Notifications 2006, which are available on the MoEF&CC website: www.parivesh.nic.in

Sd/-
**MEMBER SECRETARY
SEIAA, T.S.**

Sd/-
**MEMBER
SEIAA, T.S.**

Sd/-
**CHAIRMAN,
SEIAA, T.S.**

To

**Sri Shyam Sunder, Chief Engineer,
M/s. TSIIC Ltd. (Special Food Processing Park, Wargal),
6th Floor, Parisrama Bhavanam,
Fathemaidan Road, Basheerbagh,
Hyderabad- 500 004.
Ph: 040-23237625
E-mail: wargalproject@gmail.com**

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO, RC Puram, TSPCB for information.
4. The Integrated Regional office of MoEF&CC, RO, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.

//T.C.F.B.O//


Joint Chief Environmental Engineer

Signature Not Verified

Digitally signed by Sri Swargam
Srinivas
Member Secretary

Date: 7/29/2022 8:51:46 PM

STATEMENT SHOWING THE DETAILS OF LANDS REQUISITIONED & POSSESSION HANDED OVER IN WARGAL & MULUGU OF SIDDIPET DISTRICT

SL.NO	NAME OF THE IP	SY.NO	REQUISITION FILED IN ACRES		DATE OF POSSESSION HANDED OVER	HOUSING AREA IN ACRES	HOUSING AREA IN HECTORS	BALANCE NET AREA IN ACRES	BALANCE NET AREA IN HECTORS
			EXTENT IN ACRES	EXTENT IN HECTORS					
1	IP WARGAL								
	PHASE - I	845	114.23	46.23	30.10.2021 & 15.11.2021	47.08	19.05	52.17	
		1209	248.36	100.51				175.06	
		1266						91.35	
	TOTAL		362.59	146.74				318.58	128.93
	PHASE - II	1510	304.16	123.09				260.02	
		1495	304.10	123.07				156.36	
	TOTAL		608.26	246.16				416.38	168.51
	GRAND TOTAL (PH - I & PH - II)		970.85	392.90				734.96	297.43
2	IP MULUGU								
		557	325.06	131.55	17.12.2021	25.92	10.49	283.16	114.59
	GRAND TOTAL		1295.91	524.45		73.00	29.54	1018.12	412.03

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE DISTRICT COLLECTOR, SIDDIPET
 PRESENT: SRI. P.VENKATRAMA REDDY, I.A.S.,

Proc. No. E1/4105/2021

Dated:- 16.08.2021.

Sub: **TSIIC - Land Acquisition - Siddipet District - Gajwel Division - Wargal Mandal & Village - Sy.No. 1495 & 1510 total extent Ac. 247.29 gts - Land acquired for establishment of industrial park by TSIIC - Consents received - proposals for payment of Rs/- 24,77,25,000.00 (Rupees Twenty Four Crores Seventy Seven lakhs Twenty five thousand only) @ 10.00 lakhs per acre to the assignees - Requested for sanction of compensation - Sanctioned - Orders - Issued.**

Ref:- 1. Preliminary Notification No. E1/4105/2021, Dated:- 09.08.2021.
 2. Revenue Divisional Officer, Gajwel, Lr.No.F/660/2021,
 Dated:- .07.2021.

-oOo-

ORDER :-

The Revenue Divisional Officer, Gajwel in his letter in reference 2nd cited above has informed that, the Tahsildar Wargal has submitted the compensation proposals for payment of land value amount @ Rs. 10.00 lakhs per acre for an extent of Ac. 247.29 Gts in Sy.No. 1495 & 1510 of Wargal village of Wargal Mandal for establishment of Industrial park by TSIIC.

Further reported that, after having elaborate discussions held with the assignees/possessors, the following assignees/possessors have agreed to receive the compensation @ Rs.10,00,000/- (Ten lakhs) per acre for the lands and consents have been received from the following assignees/ possessors. The details of assignees and possessors and their payment are as follows:

Sl.No.	Name of the land looser	Sy.No.	Classification	Extent (in Acer)	Guntas	Rate per Acre (In Rs.)	Rate per Gunta (In Rs.)	Total Land Value	ICICI Bank, Siddipet, Cheque No. Dt:16.08.2021.
1	2	3	4	5	6	7	8	9	10
1	Thigulla Padma W/o Muthyalu	1495	Govt.	0.170	17	1000000	25000	425000.00	004254
2	Thigulla Venkataiah S/o Narsaiah	1495	Govt.	0.030	3	1000000	25000	75000.00	004202
3	Thigulla Padma W/o Muthyalu	1495	Govt.	0.200	20	1000000	25000	500000.00	004203
4	Thigulla Venkataiah S/o Narsaiah	1495	Govt.	0.190	19	1000000	25000	475000.00	004204
5	Thigulla Vaikuntam S/o Venkaiah	1495	Govt.	1.250	65	1000000	25000	1625000.00	004205
6	Thigulla Muttaiah S/o Narsaiah	1495	Govt.	1.050	45	1000000	25000	1125000.00	004206
7	Thigulla Venkataiah S/o Narsaiah	1495	Govt.	0.010	1	1000000	25000	25000.00	004207
8	Thigulla Padma W/o Muthyalu	1495	Govt.	0.040	4	1000000	25000	100000.00	004208

9	Thigulla Kishtamma W/o Sattiah	1495	Govt.	1.050	45	1000000	25000	1125000.00	004209
10	Thigulla Anjaiah S/o Narsaiah	1495	Govt.	3.030	123	1000000	25000	3075000.00	004210
11	Allaiddin S/o Khajamiya	1495	Govt.	0.290	29	1000000	25000	725000.00	004211
12	Allaiddin S/o Khajamiya	1495	Govt.	0.190	19	1000000	25000	475000.00	004212
13	Manikyala Swaroopa W/o Panduranga Paadaduli	1495	Govt.	2.1900	99	1000000	25000	2475000.00	004261
14	M. Durga Prasad S/o Maniyala Chiranjeevulu	1495	Govt.	0.3300	33	1000000	25000	825000.00	004262
15	M. Hari Shankar S/o Manikya Chiranjeevulu	1495	Govt.	0.3300	33	1000000	25000	825000.00	004263
16	M. Rameshwar S/o Manuikyala Chiranjeevulu	1495	Govt.	0.3300	33	1000000	25000	825000.00	004264
17	Thigulla Veeresham S/o Bhumaiah	1495	Govt.	0.200	20	1000000	25000	500000.00	004213
18	Thigulla Sattaiah S/o Bhumaiah	1495	Govt.	0.200	20	1000000	25000	500000.00	004214
19	Kotturi Shivarajaiah S/o Narsaiah	1495	Govt.	0.290	29	1000000	25000	725000.00	004265
20	Kotturi Sayamma W/o Shiva Rajaiah	1495	Govt.	0.290	29	1000000	25000	725000.00	004266
21	Kotturi Sayamma W/o Shiva Rajaiah	1495	Govt.	0.120	12	1000000	25000	300000.00	004267
22	Kotturi Kishtaiah S/o Narsaiah	1495	Govt.	0.120	12	1000000	25000	300000.00	004268
23	Kotturi Gopaiah S/o Narsaiah	1495	Govt.	0.130	13	1000000	25000	325000.00	004269
24	Kotturi Laxminarsamma W/o Gopaiah	1495	Govt.	0.130	13	1000000	25000	325000.00	004270
25	Kotturi Pochaiiah S/o Narsaiah	1495	Govt.	0.140	14	1000000	25000	350000.00	004271
26	Kotturi Sattamma W/o Pochaiiah	1495	Govt.	0.140	14	1000000	25000	350000.00	004272
27	Choppari Narsaiah S/o Chandraiah	1495	Govt.	0.330	33	1000000	25000	825000.00	004215
28	Choppari Pochamma W/o Ramaiah	1495	Govt.	0.310	31	1000000	25000	775000.00	004216
29	Choppari Anjamma W/o Mallesham	1495	Govt.	1.240	64	1000000	25000	1600000.00	004217
30	Choppari Chandraiah S/o Malliah	1495	Govt.	1.100	50	1000000	25000	1250000.00	004218
31	Choppari Pochamma W/o Ramaiah	1495	Govt.	1.020	42	1000000	25000	1050000.00	004219
32	Soppari Hamsamma W/o Narsimlu	1495	Govt.	1.3000	70	1000000	25000	1750000.00	004220
33	Chennakishtu Pochamma W/o Narsimlu	1495	Govt.	0.1350	13.5	1000000	25000	337500.00	004273
34	chennakishtu Bikshapathi S/o Pentaiah	1495	Govt.	0.1350	13.5	1000000	25000	337500.00	004274

35	Chennakishtu Janaiah S/o Pentaiah	1495	Govt.	0.1350	13.5	1000000	25000	337500.00	004275
36	Chennakishtu Mallesham S/o Pentaiah	1495	Govt.	0.1350	13.5	1000000	25000	337500.00	004276
37	Elkanti Pochamma W/o Sailu	1495	Govt.	2.230	103	1000000	25000	2575000.00	004221
38	Chakali Vittal S/o Shivaiah	1495	Govt.	0.3675	36.75	1000000	25000	918750.00	004277
39	Chakali shambaiah S/o Shivaiah	1495	Govt.	0.3675	36.75	1000000	25000	918750.00	004278
40	Rasamalla Anjaiah S/o Shivaiah	1495	Govt.	0.3675	36.75	1000000	25000	918750.00	004279
41	Rasamalla Mallesh S/o Sattaiah	1495	Govt.	0.3675	36.75	1000000	25000	918750.00	004280
42	Kummari Pentaiah S/o Balamallu	1495	Govt.	3.240	144	1000000	25000	3600000.00	004222
43	Kummari Rajaiah S/o Balamallaiah	1495	Govt.	4.050	165	1000000	25000	4125000.00	004223
44	Gundeboina Narsaiah S/o Pentaiah	1495	Govt.	2.340	114	1000000	25000	2850000.00	004224
45	Pasula Balavva W/o Narsaiah	1495	Govt.	2.050	85	1000000	25000	2125000.00	004225
46	Munige Nagabhushanam S/o Sattaiah	1495	Govt.	0.170	17	1000000	25000	425000.00	004281
47	Kummari Anjaiah S/o Sattaiah	1495	Govt.	0.170	17	1000000	25000	425000.00	004282
48	Kummari Ramulu S/o Sattaiah	1495	Govt.	0.170	17	1000000	25000	425000.00	004283
49	Kummari Srinivas S/o Sattaiah	1495	Govt.	0.170	17	1000000	25000	425000.00	004284
50	Dudekula Aliyas Mohammad Nashiroddin S/o Khasim Saab	1495	Govt.	1.240	64	1000000	25000	1600000.00	004226
51	Rasamalla Mallesh S/o Sattaiah	1495	Govt.	0.1925	19.25	1000000	25000	481250.00	004285
52	Rasamalla Shambaiah S/o Shivaiah	1495	Govt.	0.1925	19.25	1000000	25000	481250.00	004286
53	Rasamalla Anjaiah S/o Shivaiah	1495	Govt.	0.1925	19.25	1000000	25000	481250.00	004287
54	Chakali Vittal S/o Shivaiah	1495	Govt.	0.1925	19.25	1000000	25000	481250.00	004288
55	Munige Nagabhushanam S/o Sattaiah	1495	Govt.	0.140	14	1000000	25000	350000.00	004289
56	Kummari Anjaiah S/o Sattaiah	1495	Govt.	0.140	14	1000000	25000	350000.00	004290
57	Kummari Ramulu S/o Sattaiah	1495	Govt.	0.140	14	1000000	25000	350000.00	004291
58	Kummari Srinivas S/o Sattaiah	1495	Govt.	0.140	14	1000000	25000	350000.00	004292
59	Mamindla Balavva W/o Bikshapathi	1495	Govt.	1.300	70	1000000	25000	1750000.00	004227
60	Kummari Pentaiah S/o Narayana	1495	Govt.	1.020	42	1000000	25000	1050000.00	004228

61	Mamindla Balavva W/o Bikshapathi	1495	Govt.	1.360	76	1000000	25000	1900000.00	004229
62	Chakali Vittal S/o Shivaiah	1495	Govt.	0.095	9.5	1000000	25000	237500.00	004293
63	Chakali shambaiah S/o Shivaiah	1495	Govt.	0.095	9.5	1000000	25000	237500.00	004294
64	Mamindla Chandamma W/o Ramulu	1495	Govt.	1.280	68	1000000	25000	1700000.00	004295
65	Mamindla Swamy S/o Ramulu	1495	Govt.	1.280	68	1000000	25000	1700000.00	004296
66	Kummari Narsaiah S/o Rajaiah	1495	Govt.	1.030	43	1000000	25000	1075000.00	004230
67	Rasamalla Mallesh S/o Sattaiah	1495	Govt.	0.2175	21.75	1000000	25000	543750.00	004297
68	Chakali shambaiah S/o Shivaiah	1495	Govt.	0.2175	21.75	1000000	25000	543750.00	004298
69	Rasamalla Anjaiah S/o Shivaiah	1495	Govt.	0.2175	21.75	1000000	25000	543750.00	004299
70	Chakali Vittal S/o Shivaiah	1495	Govt.	0.2175	21.75	1000000	25000	543750.00	004300
71	Begari Gandaiah S/o Shambaiah	1495	Govt.	1.050	45	1000000	25000	1125000.00	004231
72	Dyagala Chinna Narsaiah S/o Chinna Balaiah	1495	Govt.	1.270	67	1000000	25000	1675000.00	004232
73	Mamindla Yellamma W/o Mallaiah	1495	Govt.	2.120	92	1000000	25000	2300000.00	004233
74	Ragula Anjaiah S/o Mallaiah	1495	Govt.	4.110	171	1000000	25000	4275000.00	004234
75	Pasula Belamma W/o Chandraiah	1495	Govt.	2.120	92	1000000	25000	2300000.00	004051
76	Pasula Narsamma W/o Sattaiah	1495	Govt.	2.120	92	1000000	25000	2300000.00	004052
77	Pasula Galamma W/o Muttaiah	1495	Govt.	2.120	92	1000000	25000	2300000.00	004053
78	Uppari Bhagyamma W/o Mallaiah	1495	Govt.	1.0800	48	1000000	25000	1200000.00	004054
79	Uppari Narsimlu S/o Sattaiah	1495	Govt.	1.0750	47.5	1000000	25000	1187500.00	004055
80	Uppari Gopal S/o Sattaiah	1495	Govt.	1.0750	47.5	1000000	25000	1187500.00	004056
81	Ragula Gopal S/o Ramulu	1495	Govt.	2.110	91	1000000	25000	2275000.00	004235
82	Ragula Laxmi W/o Gopal	1495	Govt.	3.040	124	1000000	25000	3100000.00	004236
83	Mamindla Anjaiah S/o Ramaiah	1495	Govt.	1.280	68	1000000	25000	1700000.00	004237
84	Mohammad Shabbeer S/o Mohammad ali	1495	Govt.	0.260	26	1000000	25000	650000.00	004238
85	Dyagala Anitha W/o Srinivas	1495	Govt.	0.100	10	1000000	25000	250000.00	004239
86	Dyagala Pentamma W/o Narsaiah	1495	Govt.	0.100	10	1000000	25000	250000.00	004240
87	Ganapuram Narsaiah S/o	1495	Govt.	0.390	39	1000000	25000	975000.00	004241

	Yadaiah								
88	Pasula Chandraiah S/o Lachaiah	1495	Govt.	0.275	27.5	1000000	25000	687500.00	004057
89	Pasula Narsaiah S/o Lachaiah	1495	Govt.	0.275	27.5	1000000	25000	687500.00	004058
	Total			95.21	3821			9,55,25,000.00	
90	Nanapuram Sathyanarayana S/o Yadaiah	1510	Govt.	1.310	71	1000000	25000	1775000.00	004243
91	Nanapuram Narsaiah S/o Yadaiah	1510	Govt.	0.050	5	1000000	25000	125000.00	004059
92	Nanapuram Sathyanarayana S/o Yadaiah	1510	Govt.	0.050	5	1000000	25000	125000.00	004060
93	Tekulapalli Srinivas Reddy S/o Raaji Reddy	1510	Govt.	0.060	6	1000000	25000	150000.00	004214
94	Kishtanolla Yadamma W/o Shankaraiah	1510	Govt.	2.130	93	1000000	25000	2325000.00	004245
95	Ayyagalla Yellaiah S/o Kistaiah	1510	Govt.	0.310	31	1000000	25000	775000.00	004246
96	Ayyagalla Balapochaiiah S/o Kistaiah	1510	Govt.	0.330	33	1000000	25000	825000.00	004247
97	Ramanolla Lalitha S/o Durgaiiah	1510	Govt.	0.360	36	1000000	25000	900000.00	004248
98	Ramanolla Ramachandram S/o Sailu	1510	Govt.	0.370	37	1000000	25000	925000.00	004249
99	Tekulapalli Srinivas Reddy S/o Raji Reddy	1510	Govt.	3.100	130	1000000	25000	3250000.00	004250
100	Ayyagalla Ilamma W/o Bikshapathi	1510	Govt.	1.390	79	1000000	25000	1975000.00	004251
101	Kishtanolla Yadamma W/o Shankaraiah	1510	Govt.	0.020	2	1000000	25000	50000.00	004252
102	Baganolla Bikshapathi S/o Mallaih	1510	Govt.	0.200	20	1000000	25000	500000.00	004001
103	Baganalla Jagadaamba W/o Muthaiah	1510	Govt.	0.170	17	1000000	25000	425000.00	004002
104	Kistanolla Susheela W/o Sailu	1510	Govt.	0.170	17	1000000	25000	425000.00	004003
105	Kistanolla Swamy S/o Shankaraiah	1510	Govt.	0.390	39	1000000	25000	975000.00	004004
106	M. Harishanker S/o Maanikyala Chiranjeevulu	1510	Govt.	0.210	21	1000000	25000	525000.00	004061
107	M. Rameshwar S/o Maanikyala chiranjeevulu	1510	Govt.	0.210	21	1000000	25000	525000.00	004062

108	M. Durgaprasad S/o Maanikyala Chiranjeevulu	1510	Govt.	0.210	21	1000000	25000	525000.00	004063
109	Maanikyala Swaroopa W/o Panduranga paaddhuli	1510	Govt.	1.310	71	1000000	25000	1775000.00	004005
110	Kotturii Laxmi Narsamma S/o Gopaiah	1510	Govt.	2.080	88	1000000	25000	2200000.00	004006
111	Thumkunta Umma Reddy S/o Venkat Reddy	1510	Govt.	0.090	9	1000000	25000	225000.00	004007
112	Boini Padma W/o Bikshapathi	1510	Govt.	2.160	96	1000000	25000	2400000.00	004008
113	Kotturii Laxmi Narsamma S/o Gopaiah	1510	Govt.	1.060	46	1000000	25000	1150000.00	004154
114	Tekulaplli Narender Reddy S/o Ram Reddy	1510	Govt.	4.090	169	1000000	25000	4225000.00	004010
115	Pasula Gaaamma W/o Pasula Muthaiah	1510	Govt.	0.330	33	1000000	25000	825000.00	004011
116	Mothe Chinna Rejaiah S/o Narsaiah	1510	Govt.	1.230	63	1000000	25000	1575000.00	004012
117	Mothe Narsaiah S/o Narsaiah	1510	Govt.	1.0550	45.5	1000000	25000	1137500.00	004065
118	Mothe Sayamma W/o Narsaiah	1510	Govt.	1.0550	45.5	1000000	25000	1137500.00	004066
119	Uppari Narsimulu S/o Nagaiah	1510	Govt.	1.050	45	1000000	25000	1125000.00	004013
120	Uppari Narayana S/o Pochaiah	1510	Govt.	1.090	49	1000000	25000	1225000.00	004014
121	Srirampuram Nagabushanam S/o Narsaiah	1510	Govt.	0.215	21.5	1000000	25000	537500.00	004067
122	Uppari Aliyas Sriramapuram Pandu S/o Narsaiah	1510	Govt.	0.215	21.5	1000000	25000	537500.00	004068
123	Uppari Aliyas Sriramapuram Yellender S/o Narsaiah	1510	Govt.	0.210	21	1000000	25000	525000.00	004069
124	Uppari Narsimulu S/o Nagaiah	1510	Govt.	0.110	11	1000000	25000	275000.00	004015
125	Uppari Narayana S/o Pochaiah	1510	Govt.	0.090	9	1000000	25000	225000.00	004016
126	Uppari Bhagyamma W/o Mallaiah	1510	Govt.	0.055	5.5	1000000	25000	137500.00	004070
127	Uppari Narsimulu S/o Sathaiah	1510	Govt.	0.055	5.5	1000000	25000	137500.00	004071
128	Uppari Bhagyamma W/o Mallaiah	1510	Govt.	1.250	65	1000000	25000	1625000.00	004072
129	Uppari Narsimulu S/o Sathaiah	1510	Govt.	1.250	65	1000000	25000	1625000.00	004073
130	Mothe Narsaiah S/o Mallaiah	1510	Govt.	0.350	35	1000000	25000	875000.00	004017
131	Mothe Rajaiah S/o Mallaiah	1510	Govt.	0.300	30	1000000	25000	750000.00	004018

132	Mothe Kistaiah S/o Mallaiah	1510	Govt.	0.300	30	1000000	25000	750000.00	004019
133	Mothe Balaiah S/o Mallaiah	1510	Govt.	0.320	32	1000000	25000	800000.00	004020
134	Ayyagalla Ilamma W/o Bikshapathi	1510	Govt.	0.170	17	1000000	25000	425000.00	004155
135	Ayyagalla Ilamma W/o Bikshapathi	1510	Govt.	0.310	31	1000000	25000	775000.00	004156
136	Mothe Narsaiah S/o Mallaiah	1510	Govt.	0.260	26	1000000	25000	650000.00	004023
137	Mothe Rajaiah S/o Mallaiah	1510	Govt.	0.190	19	1000000	25000	475000.00	004024
138	Mothe Kistaiah S/o Mallaiah	1510	Govt.	0.190	19	1000000	25000	475000.00	004025
139	Mothe Balaiah S/o Mallaiah	1510	Govt.	0.190	19	1000000	25000	475000.00	004026
140	Thumkunta Ramadevi W/o Venkata Narasimha Reddy	1510	Govt.	2.1050	90.5	1000000	25000	2262500.00	004074
141	Thumkunta Navaneetha W/o Srinivas Reddy	1510	Govt.	2.1050	90.5	1000000	25000	2262500.00	004075
142	Kumhari Srinu S/o Gopaiah	1510	Govt.	0.2125	21.25	1000000	25000	531250.00	004076
143	Kumhari Ramulu S/o Sathaiah	1510	Govt.	0.2125	21.25	1000000	25000	531250.00	004077
144	Kumhari Anjenyulu S/o Sathaiah	1510	Govt.	0.2125	21.25	1000000	25000	531250.00	004078
145	Munige Nagabhushanam S/o Sathaiah	1510	Govt.	0.2125	21.25	1000000	25000	531250.00	004079
146	Mamindla Ramulu S/o Yellaiah	1510	Govt.	0.3450	34.5	1000000	25000	862500.00	004080
147	Mamindla Mallesham S/o Yellaiah	1510	Govt.	0.3425	34.25	1000000	25000	856250.00	004161
148	Mamindla Balaiah S/o Yellaiah	1510	Govt.	0.3425	34.25	1000000	25000	856250.00	004162
149	Munige Nagabhushanam S/o Sathaiah	1510	Govt.	0.0525	5.25	1000000	25000	131250.00	004163
150	Kumhari Anjenyulu S/o Sathaiah	1510	Govt.	0.0525	5.25	1000000	25000	131250.00	004164
151	Kumhari Ramulu S/o Sathaiah	1510	Govt.	0.0525	5.25	1000000	25000	131250.00	004165
152	Kumhari Srinivas S/o Sathaiah	1510	Govt.	0.0525	5.25	1000000	25000	131250.00	004166
153	Dyagala Ramulu S/o Narsaiah	1510	Govt.	1.200	60	1000000	25000	1500000.00	004034
154	M.D. Mohammad Umar S/o Ismile	1510	Govt.	0.190	19	1000000	25000	475000.00	004167
155	Bhairunnissa W/o Umar	1510	Govt.	0.190	19	1000000	25000	475000.00	004168
156	Apsar S/o Ismile	1510	Govt.	0.190	19	1000000	25000	475000.00	004169
157	MD. Samim S/o Apsar	1510	Govt.	0.190	19	1000000	25000	475000.00	004170
158	MD. Mahaboob S/o Abdul Ali	1510	Govt.	0.190	19	1000000	25000	475000.00	004171
159	Dyagala Lacchaiah S/o Narsaiah	1510	Govt.	1.250	65	1000000	25000	1625000.00	004027

160	Dyagala Sathajh S/o Narsaiah	1510	Govt.	0.280	28	1000000	25000	700000.00	004028
161	Dyagala Lacchajiah S/o Narsaiah	1510	Govt.	1.150	55	1000000	25000	1375000.00	004029
162	Dyagala Lalitha W/o Narsaiah	1510	Govt.	0.330	33	1000000	25000	825000.00	004030
163	Dyagala Prameela S/o Narsimha	1510	Govt.	0.230	23	1000000	25000	575000.00	004032
164	Dyagala Chinna Narsaiah S/o Chinna Balaiah	1510	Govt.	0.240	24	1000000	25000	600000.00	004033
165	Dyagala Venkatesh S/o Karre Narsaiah	1510	Govt.	0.240	24	1000000	25000	600000.00	004035
166	Dyagala Venkatesh S/o Karre Narsaiah	1510	Govt.	0.090	9	1000000	25000	225000.00	004172
167	Dyagala Raju S/o Karre Narsaiah	1510	Govt.	0.090	9	1000000	25000	225000.00	004173
168	Dyagala Kumar S/o Karre Narsaiah	1510	Govt.	0.090	9	1000000	25000	225000.00	004174
169	Dyagal Pochaiiah S/o Mallaiah	1510	Govt.	0.300	30	1000000	25000	750000.00	004036
170	Dyagala Narsaiah S/o Bagaiah	1510	Govt.	2.050	85	1000000	25000	2125000.00	004037
171	Dyagala Pochaiiah S/o Mallaiah	1510	Govt.	0.180	18	1000000	25000	450000.00	004038
172	Dyagala Pochaiiah S/o Mallaiah	1510	Govt.	0.190	19	1000000	25000	475000.00	004039
173	Dyagala Prameela S/o Narsimha	1510	Govt.	0.240	24	1000000	25000	600000.00	004040
174	Dyagala Chinna Narsaiah S/o Chinna Balaiah	1510	Govt.	0.270	27	1000000	25000	675000.00	004041
175	Dyagala Krishna S/o Narsaiah	1510	Govt.	0.130	13	1000000	25000	325000.00	004042
176	Dyagala Kumar S/o Karre Narsaiah	1510	Govt.	0.030	3	1000000	25000	75000.00	004175
177	Dyagala Venkatesh S/o Karre Narsaiah	1510	Govt.	0.030	3	1000000	25000	75000.00	004176
178	Dyagala Raju S/o Karre Narsaiah	1510	Govt.	0.030	3	1000000	25000	75000.00	004177
179	Kota Anthaiah S/o Bhumaiah	1510	Govt.	1.1950	59.5	1000000	25000	1487500.00	004178
180	Kota Srinivas S/o Bhumaiah	1510	Govt.	1.1950	59.5	1000000	25000	1487500.00	004179
181	Thammali Gouraiah W/o Mallaiah	1510	Govt.	2.210	101	1000000	25000	2525000.00	004043
182	M.D. Gousia Begum W/o M.D. Mohin	1510	Govt.	1.250	65	1000000	25000	1625000.00	004044
183	MD. Yusuf Bee W/o Bashiroddin	1510	Govt.	1.250	65	1000000	25000	1625000.00	004045
184	M.D Habida Begum W/o Abumiya	1510	Govt.	1.250	65	1000000	25000	1625000.00	004046
185	Thammali Balamani W/o Sathajiah	1510	Govt.	4.150	175	1000000	25000	4375000.00	004047
186	Ayyagalla Laxmi Narayana S/o Narsimulu	1510	Govt.	0.270	27	1000000	25000	675000.00	004180

187	Ayyagalla Yadagiri S/o Narsaiah	1510	Govt.	0.270	27	1000000	25000	675000.00	004181
188	Ayyagalla Sathaiah S/o Narsaiah	1510	Govt.	0.270	27	1000000	25000	675000.00	004182
189	Ayyagalla Shekar S/o Narsaiah	1510	Govt.	0.270	27	1000000	25000	675000.00	004183
190	Marvadi Yadaiah S/o Galaiah	1510	Govt.	1.245	64.5	1000000	25000	1612500.00	004184
191	Marvadi RamaSwamy S/o Galaiah	1510	Govt.	1.245	64.5	1000000	25000	1612500.00	004185
192	Ramanolla Shivayya S/o Sailu	1510	Govt.	1.145	54.5	1000000	25000	1362500.00	004186
193	Ramanolla Ramulu S/o Sailu	1510	Govt.	1.145	54.5	1000000	25000	1362500.00	004187
194	Ayyagalla Pochaiah S/o Balaiah	1510	Govt.	1.000	40	1000000	25000	1000000.00	004188
195	Ayyagalla Yadagiri S/o Narsaiah	1510	Govt.	1.000	40	1000000	25000	1000000.00	004189
196	Ayyagalla Pochaiah S/o Yellaiah	1510	Govt.	2.030	83	1000000	25000	2075000.00	004190
197	Ayyagalla Kumar S/o Yellaiah	1510	Govt.	2.030	83	1000000	25000	2075000.00	004191
198	Ayyagalla Laxmi Narayana S/o Narsimulu	1510	Govt.	1.040	44	1000000	25000	1100000.00	004101
199	Marvadi Yadaiah S/o Galaiah	1510	Govt.	1.015	41.5	1000000	25000	1037500.00	004192
200	Marvadi RamaSwamy S/o Galaiah	1510	Govt.	1.015	41.5	1000000	25000	1037500.00	004193
201	Ayyagalla Kumar S/o Yellaiah	1510	Govt.	0.310	31	1000000	25000	775000.00	004194
202	Ayyagalla Pochaiah S/o Yellaiah	1510	Govt.	0.310	31	1000000	25000	775000.00	004195
203	Ayyagalla Laxmi Narayana S/o Narsimulu	1510	Govt.	0.150	15	1000000	25000	375000.00	004196
204	Ayyagalla Yadagiri S/o Narsaiah	1510	Govt.	0.150	15	1000000	25000	375000.00	004197
205	Ayyagalla Sathaiah S/o Narsaiah	1510	Govt.	0.150	15	1000000	25000	375000.00	004198
206	Ayyagalla Shekar S/o Narsaiah	1510	Govt.	0.150	15	1000000	25000	375000.00	004199
207	Cheerla Laxmi W/o Muthaiah	1510	Govt.	0.240	24	1000000	25000	600000.00	004102
208	Ayyagalla Durgaiah S/o Shambaiah	1510	Govt.	0.390	39	1000000	25000	975000.00	004200
209	Ayyagalla Sathamma W/o Durgaiah	1510	Govt.	0.390	39	1000000	25000	975000.00	004081
210	Nareddy Anji Reddy S/o Bikshapathi	1510	Govt.	0.330	33	1000000	25000	825000.00	004103
211	Nareddy Laxmi W/o Shamba Reddy	1510	Govt.	1.070	47	1000000	25000	1175000.00	004104
212	Shettamaina Muthyalu S/o Pochaiah	1510	Govt.	1.040	44	1000000	25000	1100000.00	004105
213	Salendri Kyathamamma W/o Narsamma	1510	Govt.	0.040	4	1000000	25000	100000.00	004106

214	Thimmapuram Rejamma W/o Yadaiah	1510	Govt.	1.000	40	1000000	25000	1000000.00	004107
215	Mende Bhikshapathi S/o Yellaiah	1510	Govt.	0.340	34	1000000	25000	850000.00	004108
216	Monde Yadegiri S/o Yellaiah	1510	Govt.	0.360	36	1000000	25000	900000.00	004109
217	Pagidipalli Laxmi W/o Pagidipalli Pentaiah	1510	Govt.	1.0650	46.5	1000000	25000	1162500.00	004082
218	Pagidipalli Bikshapathi S/o Sailu	1510	Govt.	1.0650	46.5	1000000	25000	1162500.00	004083
219	Keshaboina Laxmi W/o Balaiah	1510	Govt.	1.030	43	1000000	25000	1075000.00	004110
220	Cheerla Pochamma W/o Narsaiah	1510	Govt.	0.090	9	1000000	25000	225000.00	004111
221	Cheerla Yellaiah S/o Ilaiah	1510	Govt.	0.090	9	1000000	25000	225000.00	004112
222	Cheerla Balavva W/o Balaiah	1510	Govt.	0.110	11	1000000	25000	275000.00	004113
223	Cheerla Ilaiah S/o Ilaiah	1510	Govt.	1.030	43	1000000	25000	1075000.00	004114
224	Cheerla Balavva W/o Balaiah	1510	Govt.	0.010	1	1000000	25000	25000.00	004115
225	Cheerla Yellaiah S/o Ilaiah	1510	Govt.	0.030	3	1000000	25000	75000.00	004116
226	Cheerla Pochamma S/o Narsaiah	1510	Govt.	0.010	1	1000000	25000	25000.00	004117
227	Cheerla Pochamma W/o Narsaiah	1510	Govt.	0.050	5	1000000	25000	125000.00	004118
228	Cheerla Yadamma W/o Yellaiah	1510	Govt.	0.180	18	1000000	25000	450000.00	004119
229	Cheerla Kishtavva W/o Balaiah	1510	Govt.	1.130	53	1000000	25000	1325000.00	004120
230	Salendri Padma W/o Chinna Balaiah	1510	Govt.	0.150	15	1000000	25000	375000.00	004133
231	Shettamaina Narsimlu S/o Venkaiah	1510	Govt.	0.0600	6	1000000	25000	150000.00	004085
232	Shettamaina Balavva W/o Yadaiah	1510	Govt.	0.0575	5.75	1000000	25000	143750.00	004086
233	Shettamaina Mallaiah S/o Venkaiah	1510	Govt.	0.0575	5.75	1000000	25000	143750.00	004087
234	Shettamaina Anjaneyulu S/o Venkaiah	1510	Govt.	0.0575	5.75	1000000	25000	143750.00	004088
235	Shettamaina Jayamma W/o Sattaiah	1510	Govt.	0.0575	5.75	1000000	25000	143750.00	004089
236	Dasari Bal Sailu S/o Rajaiah	1510	Govt.	0.140	14	1000000	25000	350000.00	004135
237	Dasari Bal Sailu S/o Rajaiah	1510	Govt.	0.250	25	1000000	25000	625000.00	004136
238	Vanam Nagavva W/o Kishtaiah	1510	Govt.	0.300	30	1000000	25000	750000.00	004137
239	Salendri Narsaiah S/o Ilaiah	1510	Govt.	0.220	22	1000000	25000	550000.00	004138
240	Salendri Pentamma W/o Mallaiah	1510	Govt.	0.200	20	1000000	25000	500000.00	004139

241	Salendri Padma W/o Pedda Balaiah	1510	Govt.	1.040	44	1000000	25000	1100000.00	004158
242	Arakala Sattavva W/o Sattaiah	1510	Govt.	0.1350	13.5	1000000	25000	337500.00	004090
243	Arkala Sattaiah S/o Yallaiah	1510	Govt.	0.1350	13.5	1000000	25000	337500.00	004091
244	Arkala Bhagyamma W/o Dasharatha	1510	Govt.	0.280	28	1000000	25000	700000.00	004092
245	Arkala Sattaiah A/o Chittari	1510	Govt.	1.230	63	1000000	25000	1575000.00	004143
246	Arkala Sattavva W/o Sattaiah	1510	Govt.	0.040	4	1000000	25000	100000.00	004144
247	Arkala Bhagyamma W/o Dasharatha	1510	Govt.	0.040	4	1000000	25000	100000.00	004145
248	Salendri Anjaiah S/o Agamallaiiah	1510	Govt.	1.350	75	1000000	25000	1875000.00	004146
249	Salendri Mallamma W/o Agamallaiiah	1510	Govt.	2.210	101	1000000	25000	2525000.00	004253
250	Sanganaboina Laxmi W/o Mallaiah	1510	Govt.	0.390	39	1000000	25000	975000.00	004148
251	Sanganaboina Pochamma W/o Balaiah	1510	Govt.	1.000	40	1000000	25000	1000000.00	004149
252	Sanganaboina Laxmi W/o Mallaiah	1510	Govt.	0.120	12	1000000	25000	300000.00	004150
253	Mamindla Swaroopu W/o Gopal	1510	Govt.	1.050	45	1000000	25000	1125000.00	004093
254	Mamindla Bhagyamma W/o Narsimlu	1510	Govt.	1.050	45	1000000	25000	1125000.00	004094
255	Sanganaboina Chittari S/o Mallaiah	1510	Govt.	2.100	90	1000000	25000	2250000.00	004095
256	Sanganaboina Sriram S/o Mallaiah	1510	Govt.	1.130	53	1000000	25000	1325000.00	004152
257	Kukkala Mallesh Goud S/o Rajaiiah Goud	1510	Govt.	1.070	47	1000000	25000	1175000.00	004153
258	Thimmapuram Rajamma W/o Yadaiah	1510	Govt.	0.020	2	1000000	25000	50000.00	004096
259	Thimmapuram Mallamma W/o Mallaiah	1510	Govt.	0.020	2	1000000	25000	50000.00	004097
260	Thimmapuram Rajamma W/o Yadaiah	1510	Govt.	0.060	6	1000000	25000	150000.00	004122
261	Thimmapuram Rajamma W/o Yadaiah	1510	Govt.	0.170	17	1000000	25000	425000.00	004123
262	Thimmapuram Mallamma W/o Mallaiah	1510	Govt.	0.300	30	1000000	25000	750000.00	004157
263	Arkala Bhagyamma W/o Dasharatha	1510	Govt.	0.360	36	1000000	25000	900000.00	004125
264	Arkala Sattaiah S/o Chittari	1510	Govt.	0.040	4	1000000	25000	100000.00	004127
265	Arkala Sattaiah S/o Chittari	1510	Govt.	0.070	7	1000000	25000	175000.00	004126
266	Arkala Bhagyamma W/o Dasharatha	1510	Govt.	0.060	6	1000000	25000	150000.00	004128

267	Arkala Sattavva W/o Sattaiah	1510	Govt.	0.050	5	1000000	25000	125000.00	004129
268	Vanam Nagavva W/o Kishtaiah	1510	Govt.	0.110	11	1000000	25000	275000.00	004130
269	Nanapuram Narsaiah S/o Yadaiah	1510	Govt.	1.140	54	1000000	25000	1350000.00	004131
Total				152.08	6088			15,22,00,000.00	
Grand Total				247.29	9909			24,77,25,000.00	

The proposal submitted by the Revenue Divisional Officer, Gajwel has been examined and approved the resumption of said Govt. Land of **Ac. 247.29 gts** and to pay compensation at the rate of Rs.10,00,000/- **[Ten lakhs]** per acre. Therefore, the total amount of Rs. **24,77,25,000.00 (Twenty Four Crores Seventy seven Lakhs Twenty five thousand only)** is released to pay the land value compensation to the Assignees/Legal heirs of assignees as compensation.

Therefore, (269) cheques for an amount of Rs. **24,77,25,000.00 (Twenty Four Crores Seventy seven Lakhs Twenty five thousand only)** for payment of land compensation of the land to an extent of Ac. 247.29 gts., to the assignees/legal heirs of assignees and possessors to each individual shown against their names in column No. (02) of the statement supra. The RDO, Gajwel shall distribute the cheques to the concerned Pattedars/Land losers under proper identification, and obtain the acquaintance in triplicate and submit the same along with Utilization Certificate.

Sd/-
District Collector,
Siddipet District.

To,
The Revenue Divisional Officer, Gajwel for necessary action.
The Tahsildar, Wargal for information.

// Attested //


E - Superintendent,
Collectorate, Siddipet.


**ZONAL MANAGER
T.S.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
IP JEEDIMETLA
MEDCHAL DISTRICT-500 055**

2nd

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE DISTRICT COLLECTOR, SIDDIPET
PRESENT: SRI. P.VENKATRAMA REDDY, I.A.S.,

Proc. No. E1/4105/2021

Dated:-08.10.2021.

Sub: TSIIC - Land Acquisition - Siddipet District - Gajwel Division - Wargal Mandal & Village - Sy.No. 1495 & 1510 total extent Ac. 51.08 gts - Land acquired for establishment of industrial park by TSIIC - Consents received - proposals for payment of Rs/- 5,12,00,000/- (Rupees Five Crores twelve lakhs only) @ 10.00 lakhs per acre to the assignees - Requested for sanction of compensation - Sanctioned - Orders - Issued.

Ref:- Revenue Divisional Officer, Gajwel, Lr.No.F/660/2021,
Dated:- 08.10.2021.

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ORDER :-

The Revenue Divisional Officer, Gajwel in his letter in reference cited above has informed that, the Tahsildar Wargal has submitted the compensation proposals for payment of land value amount @ Rs. 10.00 lakhs per acre for an extent of Ac. 51.08 Gts in Sy.No. 1495 & 1510 of Wargal village of Wargal Mandal for establishment of Industrial park by TSIIC.

Further reported that, after having elaborate discussions held with the farmers, the following assignees/possessors have agreed to receive the compensation @ Rs.10,00,000/- (Ten lakhs) per acre for the lands and consents have been received from the following assignees/ possessors. The details of assignees and possessors and their payment are as follows:

Sl. No.	Name of the land looser	Sy.No	Clasification	Extent (in Acer)	Guntae	Rate per Acr (In Rs.)	Rate per Gunta (In Rs.)	Total Land Value	ICICI Bank, Siddipet, Cheque No.& Dt: .10.2021
1	2	3	4	5	6	7	8	9	10
1	Thigulla Galaiah S/o Bhumaiah	1495	Govt.	0.0200	2	1000000	25000	50000	003981
2	Pasula Narsaiah S/o Lachaiah	1495	Govt.	3.1900	139	1000000	25000	3475000	003982
3	Pasula Chandraiah S/o Lachaiah	1495	Govt.	3.1900	139	1000000	25000	3475000	003983
4	Kummari Siddamma W/o Narsimlu	1495	Govt.	2.1500	95	1000000	25000	2375000	003984
5	Vattela Ilaiah S/o Rajaiiah	1495	Govt.	0.3200	32	1000000	25000	800000	003985

6	Penjarla Sathish S/o Mallaiah	1495	Govt.	0.3800	38	1000000	25000	950000	003986
7	Penjarla Srishailam S/o Mallaiah	1495	Govt.	0.3800	38	1000000	25000	950000	003987
8	Baganolla Bikshapathi S/o Nagaiah	1495	Govt.	1.3500	75	1000000	25000	1875000	003988
9	Vattela Rajaiah S/o Narsaiah	1495	Govt.	1.1000	50	1000000	25000	1250000	003989
10	Mamindal Ramulu S/o Balaiah	1495	Govt.	0.2400	24	1000000	25000	600000	003990
11	Mamindla Balaiah S/o Yellaiah	1495	Govt.	0.3950	39.50	1000000	25000	987500	003991
12	Mamindla Ramulu S/o Yellaiah	1495	Govt.	0.3925	39.25	1000000	25000	981250	003992
13	Mamindla Mallesh S/o Yellaiah	1495	Govt.	0.3925	39.25	1000000	25000	981250	003993
14	Boini Sathyanarayana S/o Sattaiah	1495	Govt.	2.3000	110	1000000	25000	2750000	003994
15	Poilaboina Kishanna W/o Pochaiah	1495	Govt.	0.2200	22	1000000	25000	550000	003995
16	Poilaboina Kishanna W/o Pochaiah	1495	Govt.	1.2000	60	1000000	25000	1500000	003996
	Total			23.220	942			23550000	
17	Poilaboina Kishamma W/o Pochaiah	1510	Govt.	0.340	34	1000000	25000	850000	003971
18	Poilaboina Kishamma W/o Pochaiah	1510	Govt.	0.170	17	1000000	25000	425000	003972
19	Poilaboina Kishamma W/o Pochaiah	1510	Govt.	0.260	26	1000000	25000	650000	003973
20	Mohammad Parook Ali S/o Yakoob Ali	1510	Govt.	1.350	75	1000000	25000	1875000	003974
21	Mohammad Ibrahim S/o Yakoob Ali	1510	Govt.	1.350	75	1000000	25000	1875000	003975
22	Mohammad Ali S/o Yakoob Ali	1510	Govt.	1.350	75	1000000	25000	1875000	003976
23	Dyagala Narsimlu S/o Shivaiah	1510	Govt.	0.0850	8.50	1000000	25000	212500	003977
24	Dyagala Mallesh S/o Shivaiah	1510	Govt.	0.0825	8.25	1000000	25000	206250	003978

25	Dyagala Srinivas S/o Shivaiah	1510	Govt.	0.0825	8.25	1000000	25000	206250	003979
26	Dyagala Narsimlu S/o Shivaiah	1510	Govt.	0.080	8	1000000	25000	200000	003980
27	Dyagala Mallesh S/o Shivaiah	1510	Govt.	0.080	8	1000000	25000	200000	002191
28	Dyagala Srinivas S/o Shivaiah	1510	Govt.	0.080	8	1000000	25000	200000	002192
29	Thouti Shobha W/o Narayana	1510	Govt.	1.190	59	1000000	25000	1475000	002193
30	Thammali Ramchandram S/o Sattaiah	1510	Govt.	1.240	64	1000000	25000	1600000	002194
31	Badawath Vijaya W/o Jethiram	1510	Govt.	1.200	60	1000000	25000	1500000	002195
32	Badawath Hamsamma W/o Pool Singh	1510	Govt.	0.200	20	1000000	25000	500000	002196
33	Yatakari Pochaiah S/o Sattaiah	1510	Govt.	1.100	50	1000000	25000	1250000	002197
34	Panga Durgavva W/o Narsimlu	1510	Govt.	0.230	23	1000000	25000	575000	002198
35	Jejepally Yadagiri S/o Mallaiah	1510	Govt.	0.170	17	1000000	25000	425000	002199
36	Jejepally Chandar S/o Mallaiah	1510	Govt.	0.170	17	1000000	25000	425000	002200
37	Ayyagalla Narsamma W/o Gopal	1510	Govt.	0.3975	39.7 5	1000000	25000	993750	002201
38	Ayyagalla Narsaiah S/o Mallaiah	1510	Govt.	0.3975	39.7 5	1000000	25000	993750	002202
39	Ayyagalla Shekar S/o Narsaiah	1510	Govt.	0.3975	39.7 5	1000000	25000	993750	002203
40	Ayyagalla Mahesh S/o Balraiah	1510	Govt.	0.3975	39.7 5	1000000	25000	993750	002204
41	Jejepally Yadagiri S/o Mallaiah	1510	Govt.	0.010	1	1000000	25000	25000	002205
42	Jejepally Chandar S/o Mallaiah	1510	Govt.	0.010	1	1000000	25000	25000	002206
43	Kukkala Anja Goud S/o Naara Goud	1510	Govt.	0.310	31	1000000	25000	775000	002207
44	Cheerla Ilaiah S/o Yadagiri	1510	Govt.	0.170	17	1000000	25000	425000	002208
45	Cheerla Mallesh S/o Yadagiri	1510	Govt.	0.140	14	1000000	25000	350000	002209

46	Arkala Sathyanarayana S/o Narsimlu	1510	Govt.	0.070	7	1000000	25000	175000	002210
47	Arkala Malleah S/o Narsimlu	1510	Govt.	0.060	6	1000000	25000	150000	003899
48	Arkala Laxmi Narsajah S/o Narsimlu	1510	Govt.	0.160	16	1000000	25000	400000	003900
	Total			22.330	913			22825000	
49	Banoth Gundiya Nayak S/o Uma	845	Govt.	1.2800	68	1000000	25000	1700000	003998
50	Pasham Srinivas Reddy S/o Yadava Reddy	845	Govt.	0.2000	20	1000000	25000	500000	003999
51	Badawath Suguna W/o Saanya	845	Govt.	0.3900	39	1000000	25000	975000	004000
52	Bonagiri Chinna Narsimlu S/o Bhumaiah	845	Govt.	1.2600	66	1000000	25000	1650000	003760
	Total			4.330	193			4825000	
	Grand Total			51.08	2048			5,12,00,000/-	

The proposal submitted by the Revenue Divisional Officer, Gajwel has been examined and approved the resumption of said Govt. Land of **Ac. 51.08 gts** and to pay compensation at the rate of Rs.10,00,000/- (**Ten lakhs**) per acre. Therefore, the total amount of Rs. **5,12,00,000/- (Rupees Five Crores twelve lakhs only)** is released to pay the land value compensation to the Assignees/Legal heirs of assignees as compensation.

Therefore, (52) cheques for an amount of Rs. **5,12,00,000/- (Rupees Five Crores twelve lakhs only)** for payment of land compensation of the land to an extent of **Ac. 51.08 gts.**, to the assignees/legal heirs of assignees and possessors to each individual shown against their names in column No. (02) of the statement supra. The RDO, Gajwel shall distribute the cheques to the concerned Pattedars/Land losers under proper identification, and obtain the acquaintance in triplicate and submit the same along with Utilization Certificate.

Sd/-
District Collector,
Siddipet District.

To,
The Revenue Divisional Officer, Gajwel for necessary action.
The Tahsildar, Wargal for information.

// Attested //


E - Superintendent,
Collectorate, Siddipet.



ZONAL MANAGER
T.S.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
I P JEEOMETLA
MEDCHAL DISTRICT-500 055

U. 24

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE DISTRICT COLLECTOR, SIDDIPET
PRESENT: SRI. P.VENKATRAMA REDDY, I.A.S.,

Proc. No. E1/4105/2021

Dated:- 09.10.2021.

Sub: **TSIIC - Land Acquisition - Siddipet District - Gajwel Division - Wargal Mandal & Village - Sy.No. 845,1209,1266,1495 & 1510 total extent Ac.56.3450 gts - Land acquired for establishment of industrial park by TSIIC - Consents received - proposals for payment of Rs/- 5,68,62,500/- (Rupees Five Crores Sixty Eight Lakhs Sixty Two Thousand Five Hundred Only) @ 10.00 lakhs per acre to the assignees - Requested for sanction of compensation - Sanctioned - Orders - Issued.**

Ref:- Revenue Divisional Officer, Gajwel, Lr.No.F/660/2021, Dated:- 09.10.2021.

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ORDER :-

The Revenue Divisional Officer, Gajwel in his letter in reference cited above has informed that, the Tahsildar Wargal has submitted the compensation proposals for payment of land value amount @ Rs. 10.00(Ten lakh) lakhs per acre for an extent of Ac. 56.3450 Gts in Sy.No. 845,1209,1266,1495 & 1510 of Wargal village of Wargal Mandal for establishment of Industrial park by TSIIC.

Further reported that, after having elaborate discussions held with the farmers, the following assignees/possessors have agreed to receive the compensation @ Rs.10,00,000/- (Ten lakhs) per acre for the lands and consents have been received from the following assignees/ possessors. The details of assignees and possessors and their payment are as follows:

Sl. No	Name of the land looser	Sy.No	Class ification	Extent (In Acre)	Guntas	Rate per Acr (In Rs.)	Rate per Gunta (In Rs.)	Total Land Value	ICICI Bank Siddip et, Chequ e No. & Dt: 21.10. 2021.
1	2	3	4	5	6	7	8	9	10
1	Md. Abdul Nabhi S/o Hyder Sab	1495	Govt.	0.34	34	1000000	25000	850000	001991
2	Mohammad Khadeer S/o Ibrahim	1495	Govt.	0.16	16	1000000	25000	400000	001992
3	Thigulla Chandramma W/o Kishtaiah	1495	Govt.	0.1575	15.75	1000000	25000	393750	001993
4	Thigulla Ramaiah S/o Mallaiah	1495	Govt.	0.1575	15.75	1000000	25000	393750	001994
5	Thigulla Yadaiah S/o Mallaiah	1495	Govt.	0.155	15.5	1000000	25000	387500	001995
6	Thigulla Ramulu S/o Veeraiah	1495	Govt.	2.1275	92.75	1000000	25000	2318750	001996
7	Thigulla Kalemma W/o Narsaiah	1495	Govt.	2.1275	92.75	1000000	25000	2318750	001997
8	Thigulla Swamy S/o Veeraiah	1495	Govt.	2.125	92.5	1000000	25000	2312500	001998
9	Dyagala Narsimlu S/o Shivaiah	1495	Govt.	0.265	26.5	1000000	25000	662500	001999
10	Dyagala Malleah S/o Shivaiah	1495	Govt.	0.265	26.5	1000000	25000	662500	002000

11	Ragula Laxmi Narayana S/o Narsaiah	1495	Govt.	0.27	27	1000000	25000	675000	002001
12	Chakali Shambajah S/o Shivaiah	1495	Govt.	1	40	1000000	25000	1000000	002002
13	Chakali Vittal S/o Shivaiah	1495	Govt.	1	40	1000000	25000	1000000	002003
	Total			13.15	535		25000	13375000	
14	Shettamaina Muthyalu S/o Pochaiah	1510	Govt.	0.08	8	1000000	25000	200000	002004
15	Shettamaina Narsimlu S/o Pochaiah	1510	Govt.	0.08	8	1000000	25000	200000	002005
16	Shettamaina Sathyanarayana S/o Pochaiah	1510	Govt.	0.08	8	1000000	25000	200000	002006
17	Shettamaina Kanakaiah S/o Pochaiah	1510	Govt.	0.08	8	1000000	25000	200000	002007
18	Marwadi Narsimlu S/o Yadaiah	1510	Govt.	1.05	45	1000000	25000	1125000	002008
19	Shettimaina Narsimlu S/o Pochaiah	1510	Govt.	0.03	3	1000000	25000	75000	002009
20	Boppidi Jaipal Reddy S/o Papireddy	1510	Govt.	0.16	16	1000000	25000	400000	002010
21	Mothe Narsimlu S/o Balaiah	1510	Govt.	0.11	11	1000000	25000	275000	002011
22	Mothe Mallesh S/o Balaiah	1510	Govt.	0.11	11	1000000	25000	275000	002012
23	Mothe Narsimlu S/o Balaiah	1510	Govt.	0.185	18.5	1000000	25000	462500	002013
24	Mothe Mallesh S/o Balaiah	1510	Govt.	0.185	18.5	1000000	25000	462500	002014
25	Dyagala Bikshapathi S/o Bhagaiah	1510	Govt.	0.3	30	1000000	25000	750000	002015
26	Salendri Kishtamma W/o Narsaiah	1510	Govt.	0.21	21	1000000	25000	525000	002016
27	Dyagala Laxmi W/o Sudarshan	1510	Govt.	0.2	20	1000000	25000	500000	002017
28	Dyagala Kalyani W/o Srinivas	1510	Govt.	0.2	20	1000000	25000	500000	002018
29	Shabbir Mohammad S/o Mohammad Ali	1510	Govt.	0.37	37	1000000	25000	925000	002019
30	Mohammad Sajid S/o Mohammad Ali	1510	Govt.	0.37	37	1000000	25000	925000	002020
31	Dyagala Anitha W/o Srinivas	1510	Govt.	0.32	32	1000000	25000	800000	002021
32	Dyagala Sattamma W/o Laxmaiah	1510	Govt.	0.35	35	1000000	25000	875000	002022
33	Dyagala Sathamma W/o Laxmaiah	1510	Govt.	0.13	13	1000000	25000	325000	002023
34	Pathi Shivakala W/o Mallikharjun	1510	Govt.	1.04	44	1000000	25000	1100000	002024
35	Keesari Venkatesh S/o Yadaiah	1510	Govt.	1	40	1000000	25000	1000000	002025
36	Tekulapally Sathamma W/o Veera Reddy	1510	Govt.	1.23	63	1000000	25000	1575000	002026
37	Dyagala Pentamma W/o Narsaiah	1510	Govt.	0.29	29	1000000	25000	725000	002027

38	Chcerla Kondaiiah S/o Yadaiah	1510	Govt.	0.21	21	1000000	25000	525000	002028
39	Dyagala Sathyanarayana S/o Pochaiah	1510	Govt.	0.13	13	1000000	25000	325000	002029
40	Dyagala Ravinder S/o Pochaiah	1510	Govt.	0.13	13	1000000	25000	325000	002030
41	Dyagala Ravinder S/o Pochaiah	1510	Govt.	0.08	8	1000000	25000	200000	002031
42	Dyagala Sathyanarayana S/o Pochaiah	1510	Govt.	0.08	8	1000000	25000	200000	002032
43	Dasari Somaiah S/o Salaiah	1510	Govt.	0.285	28.5	1000000	25000	712500	002033
44	Dasari Srihailam S/o Salaiah	1510	Govt.	0.2825	28.25	1000000	25000	706250	002034
45	Dasari Kanakaiah S/o Salaiah	1510	Govt.	0.2825	28.25	1000000	25000	706250	002035
46	Dyagala Venkatesh S/o Karre Narsaiah	1510	Govt.	0.22	22	1000000	25000	550000	002036
	Total			18.26	746		25000	18650000	
47	Irri Malla Reddy S/o Kista Reddy	845	Govt.	1.29	69	1000000	25000	1725000	002037
48	Painuri Bhagyamma W/o Ramanuja Chari	845	Govt.	0.305	30.5	1000000	25000	762500	002038
49	Painuri Laxmana Chary S/o Purushothama Chary	845	Govt.	0.305	30.5	1000000	25000	762500	002039
50	Painuri Achyutha Chary S/o Purushothama Chary	845	Govt.	0.305	30.5	1000000	25000	762500	002041
51	Painuri Anantha Chary S/o Purushotham Chary	845	Govt.	0.305	30.5	1000000	25000	762500	002040
52	Lambadi Pandya S/o Hamu	845	Govt.	2.02	82	1000000	25000	2050000	002042
53	Shaik Yousuf Ali S/o Nadim Sab	845	Govt.	0.225	22.5	1000000	25000	562500	002043
54	Shaikh Ahmed Ali S/o Nadim Sab	845	Govt.	0.225	22.5	1000000	25000	562500	002044
	Total			7.38	318		25000	7950000	
55	Nunavath Thulasiram S/o Shathru	1209	Govt.	0.3	30	1000000	25000	750000	002045
56	Lavuri Lalitha W/o Devula	1209	Govt.	0.3	30	1000000	25000	750000	002046
57	Bukhya Peeru S/o Basha	1209	Govt.	0.32	32	1000000	25000	800000	002047
58	Lavuri Venkat S/o Balaiah	1209	Govt.	0.15	15	1000000	25000	375000	002048
59	Lahori Venkat S/o Balaiah	1209	Govt.	0.23	23	1000000	25000	575000	002049
60	Lavuri Raju S/o Balaiah	1209	Govt.	0.2	20	1000000	25000	500000	002050
61	Lahori Vittal S/o Balaiah	1209	Govt.	0.19	19	1000000	25000	475000	002051
62	Lahori Santhosh S/o Balaiah	1209	Govt.	0.22	22	1000000	25000	550000	002052
63	Lavuri Raju S/o Balaiah	1209	Govt.	0.19	19	1000000	25000	475000	002053
64	Darawath Salabai W/o Sathaiah	1209	Govt.	0.34	34	1000000	25000	850000	002054

65	Mohammad Hasan S/o Husman	1209	Govt.	0.235	23.5	1000000	25000	587500	002055
66	Mohammad Azmath S/o Usman	1209	Govt.	0.235	23.5	1000000	25000	587500	002056
67	Mohammad Ahmad S/o Usman	1209	Govt.	0.2325	23.25	1000000	25000	581250	002057
68	Mohammad Shaheed S/o Usman	1209	Govt.	0.2325	23.25	1000000	25000	581250	002058
69	Mohammad Navaz S/o Usman	1209	Govt.	0.235	23.5	1000000	25000	587500	002059
70	Lavuri Doli W/o Bikshapathi	1209	Govt.	1.35	75	1000000	25000	1875000	002060
71	Lavuri Srinu S/o Narsimlu	1209	Govt.	0.1	10	1000000	25000	250000	002061
72	Lavuri Anitha W/o Bhavya	1209	Govt.	0.1	10	1000000	25000	250000	002062
73	Shaik Yousuf Ali S/o Nadim Sab	1209	Govt.	0.275	27.5	1000000	25000	687500	002063
74	Shaikh Ahmed Ali S/o Nadim Sab	1209	Govt.	0.275	27.5	1000000	25000	687500	002064
	Total			12.31	511		25000	12775000	
75	Gangalaboina Papaiah S/o Mallaiah	1266	Govt.	1.22	62	1000000	25000	1550000	002065
76	Gangalaboina Narsimlu S/o Mallaiah	1266	Govt.	1.22	62	1000000	25000	1550000	002066
77	Gangalaboina Muthyalu S/o Papaiah	1266	Govt.	1.0050	40.5	1000000	25000	1012500	002067
	Total			4.0450	164.5		25000	4112500	
	Grand Total			56.3450	2274.5		25000	56862500	

The proposal submitted by the Revenue Divisional Officer, Gajwel has been examined and approved the resumption of said Govt. Land of **Ac. 56.3450 gts** and to pay compensation at the rate of Rs.10,00,000/- **(Ten lakhs)** per acre. Therefore, the total amount of Rs. **5,68,62,500/- (Rupees Five Crores Sixty Eight Lakhs Sixty Two Thousand Five Hundred Only)** is released to pay the land value compensation to the Assignees/Legal heirs of assignees as compensation.

Therefore, (77) cheques for an amount of Rs/- **5,68,62,500/- (Rupees Five Crores Sixty Eight Lakhs Sixty Two Thousand Five Hundred Only)** for payment of land compensation of the land to an extent of **Ac. 56.3450 gts.**, to the assignees/legal heirs of assignees and possessors to each individual shown against their names in column No. (02) of the statement supra. The RDO, Gajwel shall distribute the cheques to the concerned Pattedars/Land losers under proper identification, and obtain the acquaintance in triplicate and submit the same along with Utilization Certificate.

District Collector,
Siddipet District.

To,
The Revenue Divisional Officer, Gajwel for necessary action.
The Tahsildar, Wargal for information.

// Attested //


E - Superintendent,
Collectorate, Siddipet.


ZONAL MANAGER
T.S.I.C LTD.
MEDCHAL-SIDDIPET ZONE
I P JEEDIMETLA
MEDCHAL DISTRICT-500 055

6th

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE DISTRICT COLLECTOR, SIDDIPET
PRESENT: SRI. P.VENKATRAMA REDDY, I.A.S.,

Proc.No. E1/4105/2021

Date:18.10.2021.

Sub:- Land Acquisition - Siddipet District - Wargal Mandal - Wargal Village - Sy. No. 845, 1209, 1266, 1495 & 1510 - Procurement of Government land for allotment to the TSIIC for establishment of Industrial park - Payment proposals for an amount of Rs. 2,33,87,500/- (Rupees Two Crores Thirty Three Lakhs Eighty Seven Thousand and Five Hundred Only) @ 10.00 lakhs per acre to the assignees/Possessors received to an extent of Ac. 23-1550 gts - Compensation Sanctioned - Orders - Issued- Reg.

Read:-1.Requisition of Zonal Manager TSIIC Ltd., Lr.No. ZO/MDCL - SDPT/Land/Wargal/2020. Dated: 28.01.2021.

2. Instructions of the District Collector, Siddipet, Dt. .07.2021.
3. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.24.07.2021.
4. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt. .07.2021.
5. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.15.09.2021.
6. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.08.10.2021.
7. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.09.10.2021.
8. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.13.10.2021.
9. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.18.10.2021.

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ORDER:-

Vide reference 1st cited, the Zonal Manager, TSIIC Limited, Medchal-Siddipet Zone has submitted requeision under New L.A. Rules framed under G.O. Ms. No. 120 Revenue (JA&LA) Department, Dated: 30.06.2021 for acquisition of Government Assigned land to an extent of Ac. 972.05 gts in Sy. No. 845, 1209, 1266, 1495 & 1510 of Wargal Village & Mandal, which is feasible for establishment of Industrial Park and requested to process the acquisition of said land under the provision of Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum Payment towards Rehabilitation and Resettlement) Rules - 2017 (Amended Act. No. 21/2017).

Accordingly, vide reference 9th cited, the Revenue Divisional Officer, Gajwel has submitted the payment proposals that, in view of estalishment of Indutrial Park under TSIIC, after having elaborate discussions held with the assignees/possessors by the District Collector Siddipet, the following assignees/possessors have agreed to receive the compensation @ Rs.10,00,000/- per acre for the lands and consents have been received from the following assignees/ possessors to an extent of Ac. 23-1550 gts in Sy. No. 845, 1209, 1266, 1495 & 1510 situated at Wargal Village & Mandal. The details of assignees and possessors and their payment are as follows:

Sl. No	Name of the land looser	Sy. No	Classi ficatio n	Extent (in Acer)	Gunt as	Rate per Acr (In Rs.)	Rate per Gunta (in Rs.)	Total Land Value	ICICI Bank, Siddipt, Cheque.No.& Dt: .10.2021
1	2	3	4	5	6	7	8	9	10
1	Kamalla Kumar S/o Lasmaiah	845	Govt.	0.19	19	1000000	25000	475000	003636
2	Bomma Kumar S/o Chinna Ilaiah	845	Govt.	0.10	10	1000000	25000	250000	003637
3	Bomma Srishailam S/o Chinna Ilaiah	845	Govt.	0.08	8	1000000	25000	200000	003638
4	Chindam Anjaneyulu S/o Yellaiah	845	Govt.	0.07	7	1000000	25000	175000	003639
5	Chindam Anjaneyulu S/o Yellaiah	845	Govt.	0.105	10.5	1000000	25000	262500	003641

6	Chindam Chandramma W/o Mallaiah	845	Govt.	1.10	30	1000000	25000	1250000	003642
7	Chindam Kishtaiah S/o Narsaiah	845	Govt.	0.34	34	1000000	25000	850000	003643
8	Chindam Yellaiah S/o Narsaiah	845	Govt.	0.34	34	1000000	25000	850000	003644
9	Chindam Muthamma W/o Pichakuntla Narsaiah	845	Govt.	0.20	20	1000000	25000	500000	003645
10	Chindam Narsaiah S/o Jammaiah	845	Govt.	0.19	19	1000000	25000	475000	003646
	Total			5.1150	211.50		25000	5287500	
11	Bhukya Basha W/o Munya	1209	Govt.	0.32	32	1000000	25000	800000	003647
12	Lavuri Doli S/o Punya	1209	Govt.	1.03	43	1000000	25000	1075000	003648
13	Chekkala Jhonny S/o Narsaiah	1209	Govt.	0.08	8	1000000	25000	200000	003650
14	Chekkala Karnakar S/o Chinna Janagiri	1209	Govt.	0.18	18	1000000	25000	450000	003651
15	Chekkala Pochaiah S/o Lasmaiah	1209	Govt.	0.085	8.5	1000000	25000	212500	003652
16	Chekkala Krishna S/o Pochaiah	1209	Govt.	0.085	8.5	1000000	25000	212500	003653
17	Chekkala Mallesh S/o Narsaiah	1209	Govt.	0.22	22	1000000	25000	550000	003654
18	Chekkala Yadaiah S/o Kishtaiah	1209	Govt.	0.155	15.5	1000000	25000	387500	003658
19	Gurralla Shambulingam S/o Yadaiah	1209	Govt.	0.155	15.5	1000000	25000	387500	003660
20	Veluri Kishta Reddy S/o Bal Reddy	1209	Govt.	0.07	7	1000000	25000	175000	003661
21	Kontham Yadagiri S/o Ramaiah	1209	Govt.	0.215	21.5	1000000	25000	537500	003662
22	Kontham Ramaswamy S/o Ramaiah	1209	Govt.	0.215	21.5	1000000	25000	537500	003663
23	Kontham Pedda Narsaiah S/o Peddulu	1209	Govt.	0.115	11.5	1000000	25000	287500	003664
24	Kontham Chinna Narsaiah S/o Peddulu	1209	Govt.	0.115	11.5	1000000	25000	287500	003665
25	Kanaboina Laxmi W/o Narsimlu	1209	Govt.	0.09	9	1000000	25000	225000	003666
26	Mothe Swamy S/o Narsaiah	1209	Govt.	0.09	9	1000000	25000	225000	003667
27	Mothe Vittal S/o Dharmiah	1209	Govt.	0.08	8	1000000	25000	200000	003668
28	Mothe Padmalatha W/o Anjaneyulu	1209	Govt.	0.08	8	1000000	25000	200000	003669
29	Gunka Shivaraju S/o Shivaiah	1209	Govt.	0.25	25	1000000	25000	625000	003670
	Total			7.23	303		25000	7575000	
30	Yerranna Sathyalaxmi W/o Rajaiah	1266	Govt.	0.08	8	1000000	25000	200000	003671
31	Abdul Momin Bee W/o Majeed	1266	Govt.	0.36	36	1000000	25000	900000	003688
32	Ganganaboina Anjaneyulu S/o Narsaiah	1266	Govt.	0.17	17	1000000	25000	425000	003673
	Total			1.21	61		25000	1525000	
33	Myadari Padma W/o Ramulu	1495	Govt.	1.005	40.5	1000000	25000	1012500	003674
34	Myadari Balniah S/o Narsaiah	1495	Govt.	1.005	40.5	1000000	25000	1012500	003675
	Total			2.01	81		25000	2025000	
35	Kasula Saibaba Goud S/o Narsimha Goud	1510	Govt.	0.295	29.5	1000000	25000	737500	003676
36	Thumkunta Narsa Reddy S/o Uma Reddy	1510	Govt.	0.165	16.5	1000000	25000	412500	003677
37	Thumkunta Krishna Reddy S/o Umma Reddy	1510	Govt.	0.16	16	1000000	25000	400000	003678

38	Dyagala Shambaiah S/o Gandaiah	1510	Govt.	0.1775	17.75	1000000	25000	443750	003679
39	Dyagala Pochaiiah S/o Gandaiah	1510	Govt.	0.1775	17.75	1000000	25000	443750	003680
40	Dyagala Mahesh S/o Gandaiah	1510	Govt.	0.175	17.5	1000000	25000	437500	003681
41	Kummari Ramulamma W/o Gopaiah	1510	Govt.	2.11	91	1000000	25000	2275000	003685
42	Dyagala Krishna S/o Narsaiah	1510	Govt.	1.04	44	1000000	25000	1100000	003686
43	Dyagala Krishna S/o Narsaiah	1510	Govt.	0.29	29	1000000	25000	725000	003687
	Total			6.39	279		25000	6975000	
	Grand Total			23.155	935.5		25000	23387500	

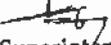
The proposal submitted by the Revenue Divisional Officer, Gajwel has been examined and approved the resumption of said Govt. Land of Ac. 23-1550 gts and to pay compensation at the rate of Rs.10,00,000/- (Rupees Ten lakhs) per acre. Therefore, the total amount of Rs. 2,33,87,500/- (Rupees Two Crores Thirty Three Lakhs Eighty Seven Thousand and Five Hundred Only) is released to pay the land value compensation to the Assignees/Possessors as ex-gratia.

Therefore, (43) cheques for an amount of Rs. 2,33,87,500/- (Rupees Two Crores Thirty Three Lakhs Eighty Seven Thousand and Five Hundred Only) for payment of land compensation of the land to an extent of Ac. 23-1550 gts., to the Assignees and Possessors to each individual shown against their names in column No. (02) of the statement supra. The RDO, Gajwel shall distribute the cheques to the concerned Pattedars/Land losers under proper identification and obtain the acquaintance in triplicate and submit the same along with Utilization Certificate.

Sd/-
District Collector,
Siddipet.

To,
The Revenue Divisional Officer, Gajwel.
The Tahsildar, Wargal Mandal for information.

// Attested //


E - Superintendent
Collectorate, Siddipet



ZONAL MANAGER
T.S.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
I P JEEDIMETLA
MEDCHAL DISTRICT-900 055

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE DISTRICT COLLECTOR, SIDDIPET
PRESENT: SRI. P.VENKATRAMA REDDY, I.A.S.,

Proc.No. E1/4105/2021

Date:25.10.2021.

Sub:- Land Acquisition - Siddipet District - Wargal Mandal - Wargal Village - Sy. No. 845, 1209, 1266, 1495 & 1510 - Procurement of Government land for allotment to the TSIC for establishment of Industrial park - Payment proposals for an amount of Rs. 4,48,75,000/- (Rupees Four crores forty eight lakhs seventy five thousand only) @ 10.00 lakhs per acre to the assignees/Possessors received to an extent of Ac. 44-35 gts - Compensation Sanctioned - Orders - Issued- Reg.

- Read:-1.Requisition of Zonal Manager TSIC Ltd., Lr.No. ZO/MDCL - SDPT/Land/Wargal/2020. Dated: 28.01.2021.
 2. Instructions of the District Collector, Siddipet, Dt. .07.2021.
 3. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.24.07.2021.
 4. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt. .07.2021.
 5. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.15.09.2021.
 6. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.08.10.2021.
 7. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.09.10.2021.
 8. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.13.10.2021.

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ORDER:-

Vide reference 1st cited, the Zonal Manager, TSIC Limited, Medchal-Siddipet Zone has submitted requisition under New L.A. Rules framed under G.O. Ms. No. 120 Revenue (JA&LA) Department, Dated: 30.06.2021 for acquisition of Government Assigned land to an extent of Ac. 972.05 gts in Sy. No. 845, 1209, 1266, 1495 & 1510 of Wargal Village & Mandal, which is feasible for establishment of Industrial Park and requested to process the acquisition of said land under the provision of Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum Payment towards Rehabilitation and Resettlement) Rules - 2017 (Amended Act. No. 21/2017).

Accordingly, vide reference 8th cited, the Revenue Divisional Officer, Gajwel has submitted the payment proposals that, in view of establishment of Industrial Park under TSIC, after having elaborate discussions held with the assignees/possessors by the District Collector Siddipet, the following assignees/possessors have agreed to receive the compensation @ Rs.10,00,000/- per acre for the lands and consents have been received from the following assignees/ possessors to an extent of Ac. 44.35 gts in Sy. No. 845, 1209, 1266, 1495 & 1510 situated at Wargal Village & Mandal. The details of assignees and possessors and their payment are as follows:

Sl. No	Name of the land looser	Sy. No	Clasif icatio n	Extent (in Acer)	Gunta s	Rate per Acr (In Rs.)	Rate per Gunta (In Rs.)	Total Land Value	ICICI Bank, Siddipt, Cheque.No.& Dt: .10.2021
1	2	3	4	5	6	7	8	9	10
1	Bomma Babu S/o Mallajiah	845	Govt.	0.1550	15.5	1000000	25000	387500	002072
2	Bomma Kumar S/o Mallajiah	845	Govt.	0.1550	15.5	1000000	25000	387500	002073

3	Bomma Ilaiiah S/o Mallaiah	845	Govt.	0.1550	15.5	1000000	25000	387500	002074
4	Devaganika Madhukar S/o Krishnamurthi	845	Govt.	1.3500	75	1000000	25000	1875000	002075
5	Devaganika Sai Praveen Kumar S/o Raj Kumar	845	Govt.	1.3500	75	1000000	25000	1875000	002076
6	Chindam Narsaiah S/o Yellaiah	845	Govt.	0.1200	12	1000000	25000	300000	002077
7	Vadla Rangaiiah S/o Rajaiiah	845	Govt.	0.2800	28	1000000	25000	700000	002078
8	Dudekula Jalal S/o Dasthagiri	845	Govt.	0.2150	21.5	1000000	25000	537500	002079
9	Dudekula Gouse S/o Dasthagiri	845	Govt.	0.2150	21.5	1000000	25000	537500	002080
	Total			6.3950	279.5			6987500	
10	Chekkala Kanakaiah S/o Ramakishaitaiah	1209	Govt.	0.1450	14.5	1000000	25000	362500	002115
11	Chekkala Narsimlu S/o Ramakishaitaiah	1209	Govt.	0.1425	14.25	1000000	25000	356250	002116
12	Chekkala Suresh S/o Ramakishaitaiah	1209	Govt.	0.1425	14.25	1000000	25000	356250	002117
13	Chekkala Kanakaiah S/o Ramakishaitaiah	1209	Govt.	0.2075	20.75	1000000	25000	518750	002118
14	Chekkala Narsimlu S/o Ramakishaitaiah	1209	Govt.	0.2075	20.75	1000000	25000	518750	002119
15	Chekkala Suresh S/o Ramakishaitaiah	1209	Govt.	0.2050	20.50	1000000	25000	512500	002120
16	Uppari Pochaiiah S/o Ramaiah	1209	Govt.	0.0175	1.75	1000000	25000	43750	002121
17	Uppari Yadaiah S/o Ramaiah	1209	Govt.	0.0175	1.75	1000000	25000	43750	002122
18	Uppari Madhari S/o Ramaiah	1209	Govt.	0.0150	1.50	1000000	25000	37500	002123
19	Uppari Pochaiiah S/o Ramaiah	1209	Govt.	0.0700	7	1000000	25000	175000	002124
20	Uppari Yadaiah S/o Ramaiah	1209	Govt.	0.0650	6.50	1000000	25000	162500	002125
21	Uppari Madhari S/o Ramaiah	1209	Govt.	0.0650	6.50	1000000	25000	162500	002126
22	Uppari Chithamma W/o Pochaiiah	1209	Govt.	0.0675	6.75	1000000	25000	168750	002127
23	Uppari Laxmi W/o Yadaiah	1209	Govt.	0.0675	6.75	1000000	25000	168750	002128
24	Uppari Yadamma W/o Madhari	1209	Govt.	0.0650	6.50	1000000	25000	162500	002129
25	Uppari Madhari S/o Ramaiah	1209	Govt.	0.1000	10	1000000	25000	250000	002130
26	Uppari Pochaiiah S/o Ramaiah	1209	Govt.	0.0175	1.75	1000000	25000	43750	002181
27	Uppari Yadaiah S/o Ramaiah	1209	Govt.	0.0175	1.75	1000000	25000	43750	002182
28	Uppari Madhari S/o Ramaiah	1209	Govt.	0.0150	1.50	1000000	25000	37500	002183
29	Uppari Yadaiah S/o Ramaiah	1209	Govt.	0.0900	9	1000000	25000	225000	002131
30	Uppari Pochaiiah S/o Ramaiah	1209	Govt.	0.0800	8	1000000	25000	200000	002132
31	Uppari Madhari S/o Ramaiah	1209	Govt.	0.0900	9	1000000	25000	225000	002133
32	Uppari Yadaiah S/o Ramaiah	1209	Govt.	0.1800	18	1000000	25000	450000	002134

33	Uppari Pochaiiah S/o Ramaiah	1209	Govt.	0.1700	17	1000000	25000	425000	002135
34	Uppari Madhari S/o Ramaiah	1209	Govt.	0.1400	14	1000000	25000	350000	002136
35	Gurrala Mallesham S/o Pedda Rajaiiah	1209	Govt.	0.0500	5	1000000	25000	125000	002137
36	Dudekula Jalal S/o Dasthagiri	1209	Govt.	0.3200	32	1000000	25000	800000	002138
37	Dudekula Gouse S/o Dasthagiri	1209	Govt.	0.3200	32	1000000	25000	800000	002139
38	Gunka Sathanama W/o Shivaiah	1209	Govt.	1.0400	44	1000000	25000	1100000	002140
39	Gunuka Sathamma W/o Shivaiah	1209	Govt.	0.2800	28	1000000	25000	700000	002141
40	Nunavath Sriramulu S/o Nanda	1209	Govt.	0.0400	4	1000000	25000	100000	002142
41	Parihar Mohan Lal S/o Bikaram	1209	Govt.	0.1800	18	1000000	25000	450000	002143
42	Kontham Yadagiri S/o Ramaiah	1209	Govt.	1.0450	44.5	1000000	25000	1112500	002144
43	Kontham Ramaswamy S/o Ramaiah	1209	Govt.	1.0450	44.5	1000000	25000	1112500	002145
44	Devaganika Raj Kumar S/o Agaiah	1209	Govt.	2.3300	113	1000000	25000	2825000	002146
45	Devaganika Sathyanarayana S/o Agaiah	1209	Govt.	0.2500	25	1000000	25000	625000	002147
46	Devaganika Srihari S/o Agaiah	1209	Govt.	1.0000	40	1000000	25000	1000000	002148
47	Chanda Chandramani W/o Yadaiah	1209	Govt.	0.2600	26	1000000	25000	650000	002149
48	Thigulla Chandragiri S/o Sathaiah	1209	Govt.	1.3500	75	1000000	25000	1875000	002150
49	Doli Ramana S/o Kishtaiah	1209	Govt.	1.2200	62	1000000	25000	1550000	002151
50	Thigulla Yellamma W/o Sathaiah	1209	Govt.	0.1400	14	1000000	25000	350000	002152
	Total			21.07	847.0			21175000	
51	Thothuri Shivaiah S/o Balaiah	1266	Govt.	0.05	5	1000000	25000	125000	002153
52	Thothuri Shivaiah S/o Balaiah	1266	Govt.	1.05	45	1000000	25000	1125000	002154
53	Thigulla Yadagiri S/o Sailu	1266	Govt.	0.31	31	1000000	25000	775000	002155
54	Burjukindhi Laxmi Narsimlu S/o Bhumaiah	1266	Govt.	0.31	31	1000000	25000	775000	002156
55	Burjukindhi Narsavva W/o Yadaiah	1266	Govt.	0.31	31	1000000	25000	775000	002157
56	Thigulla Sathaiah S/o Narsaiah	1266	Govt.	0.31	31	1000000	25000	775000	002158
57	Thigulla Yadagiri S/o Sailu	1266	Govt.	0.3575	35.75	1000000	25000	893750	002159
58	Burjukindhi Laxmi Narsimlu S/o Bhumaiah	1266	Govt.	0.3575	35.75	1000000	25000	893750	002160
59	Burjukindi Narsavva W/o Yadaiah	1266	Govt.	0.3575	35.75	1000000	25000	893750	002161
60	Thigulla Sathaiah S/o Narsaiah	1266	Govt.	0.3575	35.75	1000000	25000	893750	002162
61	Thigulla Balamani W/o Narsimlu	1266	Govt.	1.04	44	1000000	25000	1100000	002163
62	Kanneboina Ashok S/o Sathaiah	1266	Govt.	0.36	36	1000000	25000	900000	002164

63	Kanneboina Bikshapathi S/o Sathaiah	1266	Govt.	0.33	33	1000000	25000	825000	002165
64	Gurrula Karakiah S/o Sathaiah	1266	Govt.	1.035	43.5	1000000	25000	1087500	002166
65	Gurrula Ushaiah S/o Narsaiah	1266	Govt.	0.16	16	1000000	25000	400000	002167
66	Gurrula Bharathamma W/o Sathaiah	1266	Govt.	0.16	16	1000000	25000	400000	002168
67	Gurrula Bharathamma W/o Sathaiah	1266	Govt.	0.3050	30.5	1000000	25000	762500	002169
68	Gurrula Ushaiah S/o Narsaiah	1266	Govt.	0.3050	30.5	1000000	25000	762500	002170
69	Gurrula Bharathamma W/o Sathaiah	1266	Govt.	0.035	3.5	1000000	25000	87500	002188
70	Gurrula Ushaiah S/o Narsaiah	1266	Govt.	0.035	3.5	1000000	25000	87500	002189
71	Ganganaboina Yellaiah S/o Bala Sailu	1266	Govt.	0.04	4	1000000	25000	100000	002184
	Total			14.175	577.5			14437500	
72	Kummari Swamy S/o Yadaiah	1495	Govt.	0.3050	30.5	1000000	25000	762500	002185
73	Kummari Dasharatha S/o Yadaiah	1495	Govt.	0.3050	30.5	1000000	25000	762500	002186
	Total			1.21	61.0			1525000	
74	Dyagala Bikshapathi S/o Bhagaiah	1510	Govt.	0.300	30	1000000	25000	750000	002187
	Total			0.300	30.0			750000	
	Grand Total			44.35	1795			44875000	

The proposal submitted by the Revenue Divisional Officer, Gajwel has been examined and approved the resumption of said Govt. Land of Ac. 44.35 gts and to pay compensation at the rate of Rs.10,00,000/- (Rupees Ten lakhs) per acre. Therefore, the total amount of Rs. 4,48,75,000/- (Rupees Four crores forty eight lakhs seventy five thousand only) is released to pay the land value compensation to the Assignees/Possessors as ex-gratia.

Therefore, (74) cheques for an amount of Rs. 4,48,75,000/- (Rupees Four crores forty eight lakhs seventy five thousand only) for payment of land compensation of the land to an extent of Ac. 44.35 gts., to the Assignees and Possessors to each individual shown against their names in column No. (02) of the statement supra. The RDO, Gajwel shall distribute the cheques to the concerned Pattodars/Land losers under proper identification and obtain the acquaintance in triplicate and submit the same along with Utilization Certificate.

Sd/-
District Collector,
Siddipet.

To,
The Revenue Divisional Officer, Gajwel.
The Tahsildar, Mulugu Mandal for information.

// Attested //


E - Superintendent,
Collectorate, Siddipet.


ZONAL MANAGER
T.S.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
IP JEEDIMETLA
MEDCHAL DISTRICT-500 055

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE DISTRICT COLLECTOR, SIDDIPET
PRESENT: SRI. P.VENKATRAMA REDDY, J.A.S.,

Proc.No. E1/4105/2021

Date: 03.11.2021.

Sub:- Land Acquisition - Siddipet District - Wargal Mandal - Wargal Village - Sy. No. 845, 1209, 1266, 1495 & 1510 - Procurement of Government land for allotment to the TSIIC for establishment of Industrial park - Payment proposals for an amount of Rs. 5,01,75,000/- (Rupees Five Crores One Lakh Seventy Five Thousand only) @ 10.00 lakhs per acre to the assignees/Possessors received to an extent of Ac. 50-07 gts - Compensation Sanctioned - Orders - Issued- Reg.

Read:- 1.Requisition of Zonal Manager TSIIC Ltd., Lr.No. ZO/MDCL - SDPT/Land/Wargal/2020. Dated: 28.01.2021.

2. Instructions of the District Collector, Siddipet, Dt. .07.2021.
3. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.24.07.2021.
4. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt. .07.2021.
5. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.15.09.2021.
6. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.08.10.2021.
7. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.09.10.2021.
8. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.13.10.2021.
9. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.18.10.2021.
10. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.03.11.2021.

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ORDER:-

Vide reference 1st cited, the Zonal Manager, TSIIC Limited, Medchal-Siddipet Zone has submitted requisition under New L.A. Rules framed under G.O. Ms. No. 120 Revenue (JA&LA) Department, Dated: 30.06.2021 for acquisition of Government Assigned land to an extent of Ac. 972.05 gts in Sy. No. 845, 1209, 1266, 1495 & 1510 of Wargal Village & Mandal, which is feasible for establishment of Industrial Park and requested to process the acquisition of said land under the provision of Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum Payment towards Rehabilitation and Resettlement) Rules - 2017 (Amended Act. No. 21/2017).

Accordingly, vide reference 10th cited, the Revenue Divisional Officer, Gajwel has submitted the payment proposals that, in view of establishment of Industrial Park under TSIIC, after having elaborate discussions held with the assignees/possessors by the District Collector Siddipet, the following assignees/possessors have agreed to receive the compensation @ Rs.10,00,000/- per acre for the lands and consents have been received from the following assignees/ possessors to an extent of Ac. 50-07 gts in Sy. No. 845, 1209, 1266, 1495 & 1510 situated at Wargal Village & Mandal. The details of assignees and possessors and their payment are as follows:

Sl. No	Name of the land looser	Sy. No	Classification	Extent (in Acre)	Guntas	Rate per Acr (In Rs.)	Rate per Gunta (In Rs.)	Total Land Value	ICICI Bank, Siddipet, Cheque.No.& Dt: 03.11.2021
1	2	3	4	5	6	7	8	9	10
1	Puligari Ayyalam S/o Beemaiah	845	Govt.	0.1300	13	1000000	25000	325000	003689
2	Tekulapally Narayana Reddy S/o Ram Reddy	845	Govt.	0.1100	11	1000000	25000	275000	003690
	Total			0.240	24			600000	

3	Veluri Inipal Reddy S/o Bal Reddy	1209	Govt.	0.1400	14	1000000	25000	350000	003691
4	Veluri Janamma W/o Shamba Reddy	1209	Govt.	0.1400	14	1000000	25000	350000	003692
5	Linga Laxmaiah S/o Hanumaiah	1209	Govt.	0.1900	19	1000000	25000	475000	003693
6	Linga Chandraiah S/o Hanumaiah	1209	Govt.	0.1200	12	1000000	25000	300000	003694
7	Konlham Yadagiri S/o Ramaiah	1209	Govt.	0.1300	13	1000000	25000	325000	003695
8	Konlham Ramaswamy S/o Ramaiah	1209	Govt.	0.1300	13	1000000	25000	325000	003696
9	Chiliveri Narayana Reddy S/o Muthyam Reddy	1209	Govt.	1.0200	42	1000000	25000	1050000	003697
10	Mothie Dharnaiah S/o Narsaiah	1209	Govt.	0.3700	37	1000000	25000	925000	003698
11	S Sapna D/o Gansham Satyanarayanarana	1209	Govt.	1.210	61	1000000	25000	1525000	003699
12	Laxmi W/o Chandra Prakash	1209	Govt.	0.150	15	1000000	25000	375000	003700
13	RajRani W/o T Sunil Singh	1209	Govt.	0.150	15	1000000	25000	375000	003001
14	Vijay Soni W/o Roshan Lal Soni	1209	Govt.	0.150	15	1000000	25000	375000	003002
15	Sandya Rani W/o T Ramesh Singh	1209	Govt.	0.150	15	1000000	25000	375000	003003
16	T. Meera Singh W/o T. Uday Singh	1209	Govt.	0.150	15	1000000	25000	375000	003004
17	Mothe Padmalatha W/o Anjaneyulu	1209	Govt.	0.300	30	1000000	25000	750000	003005
18	Konyala Bal Reddy S/o Narayana Reddy	1209	Govt.	0.090	9	1000000	25000	225000	003006
19	Mothe Mallaiah S/o Narsaiah	1209	Govt.	0.120	12	1000000	25000	300000	003007
	Total			8.31	351			8775000	
20	Thalari Muthyalu S/o Narsaiah	1266	Govt.	0.2500	25	1000000	25000	625000	003008
21	Thalari Sujatha W/o Balesh	1266	Govt.	0.2500	25	1000000	25000	625000	003009
22	Thalari Muthyalu S/o Narsaiah	1266	Govt.	0.0500	5	1000000	25000	125000	003010
23	Thalari Sujatha W/o Balesh	1266	Govt.	0.0500	5	1000000	25000	125000	003011
24	Thalari Muthyalu S/o Narsaiah	1266	Govt.	0.2400	24	1000000	25000	600000	003014
25	Thalari Sujatha W/o Balesh	1266	Govt.	0.2400	24	1000000	25000	600000	003015
26	Thalari Muthyalu S/o Narsaiah	1266	Govt.	0.0600	6	1000000	25000	150000	003016
27	Thalari Sujatha W/o Balesh	1266	Govt.	0.0600	6	1000000	25000	150000	003017
	Total			3.00	120			3000000	
28	Boini Narsaiah S/o Shambaiah	1495	Govt.	2.120	92	1000000	25000	2300000	003018
29	Yerukala Pochaiiah S/o Thammaiah	1495	Govt.	0.1400	14	1000000	25000	350000	003019
30	Mohammad Jahangeer S/o Murthuja	1495	Govt.	2.150	95	1000000	25000	2375000	003022
31	Dyagala Narsaiah S/o Bagaiah	1495	Govt.	0.260	26	1000000	25000	650000	003023
32	Dyagala Bikshapathi S/o Bagaiah	1495	Govt.	0.240	24	1000000	25000	600000	003024
33	Mothe Venkatamma W/o Balaiah	1495	Govt.	1.380	78	1000000	25000	1950000	003025
	Total			8.09	329			8225000	
34	Dappu Narsamma W/o Narsaiah	1510	Govt.	0.3400	34	1000000	25000	850000	003026
35	Safai aliyas Devi Bal Narsaiah S/o Balaiah	1510	Govt.	0.3150	31.5	1000000	25000	787500	003027
36	Safai Aliyas Devi Budamma W/o Yadaiah	1510	Govt.	0.3150	31.5	1000000	25000	787500	003028
37	Devi Rama Swamy S/o Balaiah	1510	Govt.	0.3150	31.5	1000000	25000	787500	003029

38	Darshanam Aliyas Mashti Sayamma W/o Yadagiri	1510	Govt.	0.1350	13.5	1000000	25000	337500	003030
39	Mashti Narsimlu S/o Sailu	1510	Govt.	0.1350	13.5	1000000	25000	337500	003031
40	Mashti Chandraiah S/o Sailu	1510	Govt.	0.1325	13.25	1000000	25000	331250	003032
41	Mashti Santhosha W/o Sudhakar	1510	Govt.	0.1325	13.25	1000000	25000	331250	003033
42	Mashti Galaiah S/o Sailu	1510	Govt.	0.1325	13.25	1000000	25000	331250	003034
43	Mashti Sanjeevilu S/o Sailu	1510	Govt.	0.1325	13.25	1000000	25000	331250	003035
44	Gollipally Narender Reddy S/o Narayana Reddy	1510	Govt.	0.3250	32.5	1000000	25000	812500	003036
45	Dasari Komuramma W/o Yellaiah	1510	Govt.	0.2000	20	1000000	25000	500000	003037
46	Janupakatte Shambaiah S/o Muthaiah	1510	Govt.	0.3050	30.5	1000000	25000	762500	003038
47	Janupakatte Krishna S/o Muthaiah	1510	Govt.	0.3050	30.5	1000000	25000	762500	003039
48	Guduri Mahesh S/o Rajaiah	1510	Govt.	2.3800	118	1000000	25000	2950000	003040
49	Boini Yadaiah S/o Shambaiah	1510	Govt.	0.0600	6	1000000	25000	150000	003041
50	Boini Kishtaiah S/o Shambaiah	1510	Govt.	0.0800	8	1000000	25000	200000	003042
51	Boini Yadaiah S/o Shambaiah	1510	Govt.	0.2300	23	1000000	25000	575000	003043
52	Boini Yadaiah S/o Shambaiah	1510	Govt.	0.2800	28	1000000	25000	700000	003044
53	Boini Krishna S/o Shambaiah	1510	Govt.	3.2000	140	1000000	25000	3500000	003045
54	Ayyagalla Swamy S/o Sathaiah	1510	Govt.	0.1675	16.75	1000000	25000	418750	003046
55	Ayyagalla Bikshapathi S/o Chandraiah	1510	Govt.	0.1675	16.75	1000000	25000	418750	003047
56	Ayyagalla Durgaiah S/o Shambaiah	1510	Govt.	0.1650	16.5	1000000	25000	412500	003048
57	Ayyagalla Narsamma W/o Gopal	1510	Govt.	0.2950	29.5	1000000	25000	737500	003049
58	Ayyagalla Narsaiah S/o Mallaiah	1510	Govt.	0.2950	29.5	1000000	25000	737500	003050
59	Thigulla Mahesh S/o Ramulu	1510	Govt.	0.0950	9.5	1000000	25000	237500	003051
60	Thigulla Padma W/o Krishna	1510	Govt.	0.0950	9.5	1000000	25000	237500	003052
61	Thigulla Shyamala W/o Swamy	1510	Govt.	0.0950	9.5	1000000	25000	237500	003053
62	Thigulla Pochaiah S/o Narsimlu	1510	Govt.	0.0950	9.5	1000000	25000	237500	003054
63	Kshetanolla Chandramma W/o Narsaiah	1510	Govt.	0.2000	20	1000000	25000	500000	003055
64	Gundala Meghana W/o Rajasheker Goud	1510	Govt.	1.0850	48.5	1000000	25000	1212500	003056
65	Singam Gouramma W/o Mallesh	1510	Govt.	1.0850	48.5	1000000	25000	1212500	003057
66	Dyagala Shankaraiah S/o Narsaiah	1510	Govt.	0.2900	29	1000000	25000	725000	003058
67	Dyagala Shankaraiah S/o Narsaiah	1510	Govt.	0.2800	28	1000000	25000	700000	003059
68	Sanganaboina Konraiah S/o Yellaiah	1510	Govt.	0.1300	13	1000000	25000	325000	003062
69	Sanganaboina Pentaiah S/o Yellaiah	1510	Govt.	0.1300	13	1000000	25000	325000	003063
70	Thouti Rajamani W/o Narayana	1510	Govt.	4.0600	166	1000000	25000	4150000	003064
71	Thouti Madhavi W/o Bikshapathi	1510	Govt.	0.2500	25	1000000	25000	625000	003065
	Total			29.23	1183			29575000	
	Grand Total			50.07	2007			50175000	

The proposal submitted by the Revenue Divisional Officer, Gajwel has been examined and approved the resumption of said Govt. Land of Ac. 50-07 gts and to pay compensation at the rate of Rs.10,00,000/- (Rupees Ten lakhs) per acre. Therefore, the total amount of Rs. 5,01,75,000/- (Rupees Five Crores One Lakh Seventy Five Thousand only) is released to pay the land value compensation to the Assignees/Possessors as ex-gratia.

Therefore, (71) cheques for an amount of Rs. 5,01,75,000/- (Rupees Five Crores One Lakh Seventy Five Thousand only) for payment of land compensation of the land to an extent of Ac. 50-07 gts., to the Assignees and Possessors to each individual shown against their names in column No. (02) of the statement supra. The RDO, Gajwel shall distribute the cheques to the concerned Pattedars/Land losers under proper identification and obtain the acquaintance in triplicate and submit the same along with Utilization Certificate.

Sd/-
District Collector,
Siddipet.

To,
The Revenue Divisional Officer, Gajwel.
The Tahsildar, Wargal Mandal for information.

// Attested //


E - Superintendent
Collectorate, Siddipet




**ZONAL MANAGER
T.S.I.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
I P JEEDIMETLA
MEDCHAL DISTRICT-600 056**

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE DISTRICT COLLECTOR, SIDDIPET
PRESENT: SRI P.VENKATRAMA REDDY, I.A.S.,

Proc.No. E1/4105/2021

Date: 05.11.2021.

Sub:- Land Acquisition - Siddipet District - Wargal Mandal - Wargal Village -Sy. No. 845, 1209, 1266, 1495 & 1510- Procurement of Government land for allotment to the TSIC for establishment of Industrial park - Payment proposals for an amount of Rs. 9,97,12,500/- (Rupees Nine Crores Ninety Seven Lakhs Twelve Thousand Five Hundred only)@10.00 lakhs per acre to the assignees/Possessors received to an extent of Ac. 99-28½ gts- Compensation Sanctioned - Orders - Issued- Reg.

Read:- 1.Requisition of Zonal Manager TSIC Ltd., Lr.No.ZO/MDCL - SDPT/Land/Wargal/2020. Dated: 28.01.2021.
 2. Instructions of the District Collector, Siddipet, Dt. .07.2021.
 3. Revenue Divisional Officer, Gajwel Lr No F/660/2021, Dt.24.07.2021.
 4. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt. .07.2021.
 5. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.15.09.2021.
 6. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.08.10.2021.
 7. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.09.10.2021.
 8. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.13.10.2021.
 9. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.18.10.2021.
 10. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt.03.11.2021.
 11. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt. .11.2021.

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ORDER:-

Vide reference 1st cited, the Zonal Manager, TSIC Limited, Medchal-Siddipet Zone has submitted requisition under New L.A. Rules framed under G.O. Ms. No. 120 Revenue (JA&LA) Department, Dated: 30.06.2021 for acquisition of Government Assigned land to an extent of Ac. 972.05 gts in Sy. No. 845, 1209, 1266, 1495 & 1510 of Wargal Village & Mandal, which is feasible for establishment of Industrial Park and requested to process the acquisition of said land under the provision of Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum Payment towards Rehabilitation and Resettlement) Rules - 2017 (Amended Act. No. 21/2017).

Accordingly, vide reference 11th cited, the Revenue Divisional Officer, Gajwel has submitted the payment proposals that, in view of establishment of Industrial Park under TSIC, after having elaborate discussions held with the assignees/possessors by the District Collector Siddipet, the following assignees/possessors have agreed to receive the compensation @ Rs.10,00,000/- per acre for the lands and consents have been received from the following assignees/ possessors to an extent of Ac. 99-28½ gts in Sy. No. 845, 1209, 1266, 1495 & 1510 situated at Wargal Village & Mandal. The details of assignees and possessors and their payment are as follows:

Sl. No	Name of the land looser	Sy.No	Classification	Extent (in Acre)	Guntas	Rate per Acr (In Rs.)	Rate per Gunta (In Rs.)	Total Land Value	ICICI Bank, Siddipet, Cheque No. & Dt 05.11.2021
1	2	3	4	5	6	7	8	9	10
1	Pothagalla Mallamma W/o Laxmi Narsaiah	845	Govt.	1.2200	62	1000000	25000	1550000	002791
2	Kovvuri Bhavani W/o Anjaiah	845	Govt.	0.1450	14.5	1000000	25000	362500	002792
3	Kokki Shriisha W/o Venkateshwarlu	845	Govt.	0.1450	14.5	1000000	25000	362500	002793
4	Shyamala Rajamma W/o Kishtaiah	845	Govt.	1.0500	45	1000000	25000	1125000	002794
5	Pothagalla Shivarajamma W/o Narsaiah	845	Govt.	1.0350	43.5	1000000	25000	1087500	002795
6	Pothagalla Ravi Kumar S/o Sriramulu	845	Govt.	0.2300	23	1000000	25000	575000	002796
7	Pothagalla Balamani W/o Bal Narsaiah	845	Govt.	0.1900	19	1000000	25000	475000	002797

8	Kamalla Kumar S/o Lasmaiah	845	Govt.	0.1600	16	1000000	25000	400000	002798
9	Pothagalla Anjaiah S/o Chirna narsaiah	845	Govt.	0.2100	21	1000000	25000	525000	002799
10	Chindam Chandramma W/o Mallaiah	845	Govt.	1.0200	42	1000000	25000	1050000	002800
11	Pothagalla Upakar S/o Narsaiah	845	Govt.	0.2400	24	1000000	25000	600000	002801
12	Pothagalla Sandhya W/o Praveen	845	Govt.	0.2200	22	1000000	25000	550000	002802
13	Pothagalla Jithender S/o Narsaiah	845	Govt.	0.2900	29	1000000	25000	725000	002803
14	Chindani Gangamma W/o Mallaiah	845	Govt.	3.3200	152	1000000	25000	3800000	002804
15	Chindam Manga W/o Mallesham	845	Govt.	0.0700	7	1000000	25000	175000	002805
16	Chindam Manga W/o Malleshom	845	Govt.	0.1050	10.5	1000000	25000	262500	002806
17	Chindam Manga W/o Mallesham	845	Govt.	0.0500	5	1000000	25000	125000	002807
18	Chindam Mallesham S/o Yellaiah	845	Govt.	0.1000	10	1000000	25000	250000	002808
19	Chindam Pochamma W/o Anjaiah	845	Govt.	0.1200	12	1000000	25000	300000	002809
20	Chindam Pochamma W/o Anjaiah	845	Govt.	0.2200	22	1000000	25000	550000	002810
21	Artham Anuradha W/o Venkatesham	845	Govt.	4.0700	167	1000000	25000	4175000	002811
22	Makthala Saritha W/o Anjaneyulu	845	Govt.	0.2600	26	1000000	25000	650000	002812
23	Makthala Arjun S/o Sathaiah	845	Govt.	0.2550	25.5	1000000	25000	637500	002813
24	Makthala Prabhu S/o Sathaiah	845	Govt.	0.2550	25.5	1000000	25000	637500	002814
25	Bonagiri Mallesh S/o Laxmaiah	845	Govt.	0.2000	20	1000000	25000	500000	002815
26	Kothinti Pothagalla Suguna W/o Ramulu	845	Govt.	2.0600	86	1000000	25000	2150000	002816
27	Painuri Bagamma W/o Ramonuj Chary	845	Govt.	0.025	2.5	1000000	25000	62500	002817
28	Painuri Laxmana Chary S/o Purushothama Chary	845	Govt.	0.025	2.5	1000000	25000	62500	002818
29	Painuri Achyutha Chary S/o Purushothama Chary	845	Govt.	0.025	2.5	1000000	25000	62500	002819
30	Painuri Anantha Chary S/o Purushothama Chary	845	Govt.	0.025	2.5	1000000	25000	62500	002820
31	Dumbala Aruna W/o Bhoopal Reddy	845	Govt.	1.000	40	1000000	25000	1000000	002821
	Total			24.34	994			24850000	
32	Kovvuri Bhavani W/o Anjaiah	1209	Govt.	0.0950	9.5	1000000	25000	237500	002823
33	Kokki Shirisha W/o Venkateshwarlu	1209	Govt.	0.0950	9.5	1000000	25000	237500	002824
34	Bondla Lingamma W/o Mallaiah	1209	Govt.	2.0700	87	1000000	25000	2175000	002825
35	Gudla Andalu W/o Anjaneyulu	1209	Govt.	0.3400	34	1000000	25000	850000	002826
36	Goli Venkataram Reddy S/o Seetharam Reddy	1209	Govt.	1.3200	72	1000000	25000	1800000	002827
37	Veluri Divya W/o Kishla Reddy	1209	Govt.	1.1200	52	1000000	25000	1300000	002828
38	Md. Shafiyabegum W/o Damodara Pasha	1209	Govt.	0.1500	15	1000000	25000	375000	002829
39	Neerudi Sujatha W/o Pochalaiah	1209	Govt.	0.2400	24	1000000	25000	600000	002830
40	Marati Bhumaiah S/o Balaiiah	1209	Govt.	0.3800	38	1000000	25000	950000	002831
41	Kanaboina Narsamma W/o Venkataiah	1209	Govt.	0.3100	31	1000000	25000	775000	002832

42	Kontham Srinu S/o Komuraiah	1209	Govt.	0.2150	21.5	1000000	25000	537500	002833
43	Kontham Manjula W/o Sathyanarayana	1209	Govt.	0.2150	21.5	1000000	25000	537500	002834
44	Kontham Srinu S/o Komuraiah	1209	Govt.	0.1900	19	1000000	25000	475000	002835
45	Kontham Manjula W/o Sathyanarayana	1209	Govt.	0.1900	19	1000000	25000	475000	002836
46	Badawath Mangya W/o Heeralal	1209	Govt.	0.0100	1	1000000	25000	25000	002837
47	Maddigari Anjamma W/o Narayana	1209	Govt.	1.2100	61	1000000	25000	1525000	002838
48	Chindam Nagamani W/o Narsinju	1209	Govt.	0.0400	4	1000000	25000	100000	002840
49	Chindam Pedda Laxmi W/o Rajaiah	1209	Govt.	0.1100	11	1000000	25000	275000	002841
50	Chindam Chandamma W/o Mallaiiah	1209	Govt.	0.0600	6	1000000	25000	150000	002842
51	Chindam Muttamma W/o Narsaiah	1209	Govt.	0.0800	8	1000000	25000	200000	002843
52	C. Ramakrishna S/o Srinivasulu	1209	Govt.	2.2400	104	1000000	25000	2600000	003301
53	Chindam Anjaneyulu S/o Yellaiah	1209	Govt.	0.0450	4.5	1000000	25000	112500	002844
54	Chindam Mallaiiah S/o Rajaiah	1209	Govt.	0.0300	3	1000000	25000	75000	002845
55	Toom Devender S/o Mallaiiah	1209	Govt.	2.1600	96	1000000	25000	2400000	003302
56	Gurrala Raju S/o Yellaiah	1209	Govt.	0.1000	10	1000000	25000	250000	002846
57	Kanaboina Narsamma W/o Venkataiah	1209	Govt.	0.0850	8.5	1000000	25000	212500	002847
58	Mahadevuni Ravinder Goud S/o Narsinju Goud	1209	Govt.	0.0500	5	1000000	25000	125000	002848
59	Chindam Sailu S/o Yellaiah	1209	Govt.	0.0200	2	1000000	25000	50000	002849
60	Chindam Manga W/o Malleham	1209	Govt.	0.0450	4.5	1000000	25000	112500	002850
61	Anish Falhima W/o Ahmad abdul Hussain	1209	Govt.	1.0000	40	1000000	25000	1000000	002851
62	Gurrela Yedeiah S/o Yellaiah	1209	Govt.	0.1700	17	1000000	25000	425000	002852
63	Bondla Pentamma W/o Mallaiiah	1209	Govt.	0.2500	25	1000000	25000	625000	002853
64	Lavuri Bikshapathi S/o Manya	1209	Govt.	0.1200	12	1000000	25000	300000	002855
65	Lavuri Ramulu S/o Manya	1209	Govt.	0.0800	8	1000000	25000	200000	002856
66	Lavuri Chinna Lalu S/o Manya	1209	Govt.	0.1000	10	1000000	25000	250000	002857
67	Chekkala Sayamma W/o Ramakishthaiah	1209	Govt.	0.3250	32.5	1000000	25000	812500	002858
68	Chekkala Balakishthaiah S/o Mallaiiah	1209	Govt.	0.0650	6.5	1000000	25000	162500	002859
69	Chekkala Narsaiah S/o Laxmaiah	1209	Govt.	0.0650	6.5	1000000	25000	162500	002860
70	Chekkala Swamy S/o Yellaiah	1209	Govt.	0.0650	6.5	1000000	25000	162500	002862
71	Irri Parwathi Reddy S/o Maila Reddy	1029	Govt.	0.2300	23	1000000	25000	575000	002822
72	Md. Mohamudi W/o Isamuddin	1209	Govt.	0.3800	38	1000000	25000	950000	002862
73	Neerudi Sujatha W/o Pochaiiah	1209	Govt.	0.1700	17	1000000	25000	425000	002863
74	Yatakari Pochaiiah S/o Sathaiiah	1209	Govt.	0.1000	10	1000000	25000	250000	002864
	Total			25.335	1033.5			25837500	

75	Ganganaboina Narsimlu S/o Sathaiah	1266	Govt.	0.0650	6.5	1000000	25000	162500	002865
76	Mukka Srilatha W/o Venugopal	1266	Govt.	2.1800	98	1000000	25000	2450000	003312
77	Ganganaboina Ramesh S/o Chandraiah	1266	Govt.	0.0650	6.5	1000000	25000	162500	002868
78	Ganganaboina Prakash S/o Chandraiah	1266	Govt.	0.0650	6.5	1000000	25000	162500	002869
79	Mirdoddi Ravikanth S/o Laxmaiah	1266	Govt.	2.2200	102	1000000	25000	2550000	003313
80	Ganganaboina Srinivas S/o Sathaiah	1266	Govt.	0.0650	6.5	1000000	25000	162500	002882
81	Pitla Sathaiah S/o Narsaiah	1266	Govt.	0.3600	36	1000000	25000	900000	002883
82	Katherapaka Laxmi Bai W/o Narsinga Rao	1266	Govt.	0.1200	12	1000000	25000	300000	002884
	Total			6.3400	274			6850000	
83	Bondla Lingamma W/o Ramulu	1495	Govt.	0.1800	18	1000000	25000	450000	002885
84	Mothe Muthyalu S/o Narsaiah	1495	Govt.	0.0350	3.5	1000000	25000	87500	002886
85	Mothe Anjaiah S/o Narsaiah	1495	Govt.	0.0350	3.5	1000000	25000	87500	002887
86	Chinthala Anjali D/o Yadagiri	1495	Govt.	2.2000	100	1000000	25000	2500000	002866
87	Boddu Pochamma W/o Bala Krishna	1495	Govt.	1.0000	40	1000000	25000	1000000	002888
88	Devaganika Praveen S/o Raj Kumar	1495	Govt.	0.0700	7	1000000	25000	175000	002889
89	Kashamaina Bai Narsaiah S/o Mallaiah	1495	Govt.	0.0850	8.5	1000000	25000	212500	002890
90	Chikkudu Shilpa W/o Narsimlu	1266	Govt.	2.0000	80	1000000	25000	2000000	002536
91	Kashamaina Laxmi W/o Narsaiah	1495	Govt.	0.0825	8.25	1000000	25000	206250	002501
92	Theegulla Muthamma W/o Yedaiah	1495	Govt.	0.2000	20	1000000	25000	500000	002502
93	Rasool Bee W/o Yakub Ali	1495	Govt.	0.1900	19	1000000	25000	475000	002503
94	Kashamaina Andalu W/o Pochiah	1495	Govt.	0.0825	8.25	1000000	25000	206250	002504
95	Karima Begum W/o Goremiya	1495	Govt.	0.1200	12	1000000	25000	300000	002505
96	Tekulapally Padma W/o Srinivas Reddy	1495	Govt.	2.0000	80	1000000	25000	2000000	002537
97	Tekulapally Suguna W/o Raji Reddy	1495	Govt.	1.0300	43	1000000	25000	1075000	002538
98	Tekulapally Goverdhan Reddy S/o Raji Reddy	1495	Govt.	2.0000	80	1000000	25000	2000000	002539
99	Rasul bee W/o Yakub Ali	1495	Govt.	0.2200	22	1000000	25000	550000	002506
100	Bayikadi Balamani W/o Dhamoder	1495	Govt.	0.1200	12	1000000	25000	300000	002507
101	Md. Aziz Khareem W/o Ibrahim Khareem	1495	Govt.	1.0900	49	1000000	25000	1225000	002508
	Total			15.14	614			15350000	
102	Tamala Prabu S/o Sathyanarayana	1510	Govt.	0.2550	25.5	1000000	25000	637500	002509
103	Karima Begum W/o Goremiya	1510	Govt.	0.2800	28	1000000	25000	700000	002510
104	Goribi W/o Khaseem ali	1510	Govt.	1.0000	40	1000000	25000	1000000	002491
105	Purna Santhosh Reddy S/o Narasimha Reddy	1510	Govt.	2.290	109	1000000	25000	2725000	002871
106	Ryakala Murali S/o Ramulu	1510	Govt.	0.2600	26	1000000	25000	650000	002492
107	Ryakala Balaramu S/o Ramulu	1510	Govt.	0.2600	26	1000000	25000	650000	002493

108	Janupakatte Ishwaramma W/o Yadagiri	1510	Govt.	3.3600	156	1000000	25000	3900000	002494
109	Kummari Siddamma W/o Narsimlu	1510	Govt.	1.3900	79	1000000	25000	1975000	002495
110	Devakatha Meerabai W/o Ramakrishna Rao	1510	Govt.	2.110	91	1000000	25000	2275000	002872
111	Pagidipally Aliyas Varagallu Bharathamma W/o Chittary	1510	Govt.	1.2600	66	1000000	25000	1650000	002496
112	Pagidipally Kasthuri W/o Pandu	1510	Govt.	1.2600	66	1000000	25000	1650000	002497
113	Gadila Laxmi Narsavva W/o Nagalingam	1510	Govt.	0.2500	25	1000000	25000	625000	002498
114	Tekulapally Sathamma W/o Veera Reddy	1510	Govt.	0.3900	39	1000000	25000	975000	002499
115	Ayyagalla Narsamma W/o Balaiah	1510	Govt.	0.0800	8	1000000	25000	200000	002500
116	Ayyagalla Balnarsamma W/o Balaiah	1510	Govt.	0.3200	32	1000000	25000	800000	002511
117	Thanunna Shiva Teja S/o Krishna	1510	Govt.	0.255	25.5	1000000	25000	637500	002512
118	Mothe Narsalah S/o Mallaiah	1510	Govt.	0.0600	6	1000000	25000	150000	002513
119	Uppari Karnakar S/o Anjaneyulu	1510	Govt.	1.1100	51	1000000	25000	1275000	002514
120	Mende Yadaiah S/o Yellaiah	1510	Govt.	0.1700	17	1000000	25000	425000	002515
121	Mende Bixapathi S/o Yellaiah	1510	Govt.	0.1300	13	1000000	25000	325000	002516
122	Dasari Prasad S/o Narsimlu	1510	Govt.	0.2500	25	1000000	25000	625000	002517
123	Salendri Kyathamma W/o Narsalah	1510	Govt.	1.0000	40	1000000	25000	1000000	002518
124	Pagidipally Narsimlu S/o Chandraiah	1510	Govt.	1.0000	40	1000000	25000	1000000	002519
125	Ayyagalla Narsamma W/o Balaiah	1510	Govt.	0.3900	39	1000000	25000	975000	002520
	Total			26.3300	1073			26825000	
	Grand Total			99.2850	3983.50			99712500	

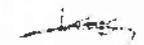
The proposal submitted by the Revenue Divisional Officer, Gajwel has been examined and approved the resumption of said Govt. Land of Ac. 99-28½ gts and to pay compensation at the rate of Rs.10,00,000/- (Rupees Ten lakhs) per acre. Therefore, the total amount of Rs. 9,97,12,500/- (Rupees Nine Crores Ninety Seven Lakhs Twelve Thousand Five Hundred only) is released to pay the land value compensation to the Assignees/Possessors as ex-gratia.

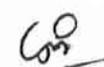
Therefore, (125) cheques for an amount of Rs. 9,97,12,500/- (Rupees Nine Crores Ninety Seven Lakhs Twelve Thousand Five Hundred only) for payment of land compensation of the land to an extent of Ac. 99-28½ gts, to the Assignees and Possessors to each individual shown against their names in column No. (02) of the statement supra. The RDO, Gajwel shall distribute the cheques to the concerned Pattedars/Land losers under proper identification and obtain the acquaintance in triplicate and submit the same along with Utilization Certificate.

Sd/-
District Collector,
Siddipet.

To,
The Revenue Divisional Officer, Gajwel,
The Tahsildar, WargalMandal for information.

// Attested //


E - Superintendent
Collectorate, Siddipet


ZONAL MANAGER
T.S.I.L.C. LTD.
MEDCHAL-SIDDIPET ZONE
1 P JEEDIMETLA
MEDCHAL DISTRICT-500 055

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE DISTRICT COLLECTOR, SIDDIPET
PRESENT: SRI. P.VENKATRAMA REDDY, I.A.S.,

Proc.No. E1/4105/2021

Date: 08.11.2021.

Sub:- Land Acquisition - Siddipet District - Wargal Mandal - Wargal Village -Sy. No. 845, 1209, 1266, 1495 & 1510- Procurement of Government land for allotment to the TSIIC for establishment of Industrial park - Payment proposals for an amount of Rs. 68,25,000/- (Rupees Sixty Eight Lakhs Twenty Fiveven Thousand Five Hundred only) @10.00 lakhs per acre to the assignees/Possessors received to an extent of Ac. 6-33gts- Compensation Sanctioned - Orders - Issued- Reg.

Read:-1.Requisition of Zonal Manager TSIIC Ltd., Lr.No.ZO/MDCL - SDPI/Land/Wargal/2020. Dated: 28.01.2021.

2. Instructions of the District Collector, Siddipet, Dt. .07.2021.

3. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt. .11.2021.

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ORDER:-

Vide reference 1st cited, the Zonal Manager, TSIIC Limited, Medchal-Siddipet Zonchas submitted requesition under New L.A. Rules framed under G.O. Ms. No. 120 Revenue (JA&LA) Department, Dated: 30.06.2021 for acquisition of Government Assigned land to an extent of Ac. 972.05 gts in Sy. No. 845, 1209, 1266, 1495 & 1510 of Wargal Village & Mandal, which is feasible for establishment of Industrial Park and requested to process the acquisition of said land under the provision of Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum Payment towards Rehabilitation and Resettlement) Rules - 2017 (Amended Act. No. 21/2017).

Accordingly, vide reference 3rd cited, the Revenue Divisional Officer, Gajwel has submitted the payment proposals that, in view of estalishment of Indutrial Park under TSIIC, after having elaborate discussions held with the assignees/possessors by the District Collector Siddipet, the following assignees/possessors have agreed to receive the compensation @ Rs.10,00,000/- per acre for the lands and consents have been received from the following assignees/ possessors to an extent of Ac. 6-33 gts in Sy. No. 845, 1209, 1266, 1495 & 1510 situated at Wargal Village & Mandal. The details of assignees and possessors and their payment are as follows:

Sl. No	Name of the land looser	Sy.No	Classific ation	Exient (in Acer)	Gunt as	Rate per Acr (In Rs.)	Rate per Guntas (In Rs.)	Total Land Value	ICICI Bank Cheque No. Dt:08.11.2021
1	2	3	4	5	6	7	8	9	10
1	Alwal Archana W/o Srinivas	1209	Govt.	0.2100	21	1000000	25000	525000	003311
	Total			0.210	21			525000	
2	Linga Srinivas Rao S/o Narsaiah	1266	Govt.	0.14	14	1000000	25000	350000	002535
	Total			0.14	14			350000	
3	K. Nararayana S/o Anjaiah	1495	Govt.	0.2000	20	1000000	25000	500000	003325
4	Adapali Safali W/o Sridhar	1495	Govt.	0.3800	38	1000000	25000	950000	003326
5	Adapali Safali W/o Sridhar	1495	Govt.	0.2400	24	1000000	25000	600000	003327
	Total			2.020	82			2050000	

6	Pandiri Brahma Reddy S/o Venkatanarayana	1510	Govt.	0.100	10	1000000	25000	250000	002528
7	Mundapuram Sandeep S/o Mallesh	1510	Govt.	0.030	3	1000000	25000	75000	002529
8	Mundapuram Dileep S/o Mallesh	1510	Govt.	0.030	3	1000000	25000	75000	002530
9	Mundapuram Pradeep S/o Mallesh	1510	Govt.	0.030	3	1000000	25000	75000	002531
10	Kallepu Chittibabu S/o Gopal Rao	1510	Govt.	0.210	21	1000000	25000	525000	002532
11	Dacha Vinay S/o Pentaiah	1510	Govt.	1.1800	58	1000000	25000	1450000	002533
12	Goshika Sumathi W/o Narsinga Rao	1510	Govt.	1.1800	58	1000000	25000	1450000	002534
	Total			3.36	156			3900000	
	Grand Total			6.330	273			6825000	

The proposal submitted by the Revenue Divisional Officer, Gajwel has been examined and approved the resumption of said Govt. Land of Ac. 6.33 gts and to pay compensation at the rate of Rs.10,00,000/- (Rupees Ten lakhs) per acre. Therefore, the total amount of Rs. 68,25,000/- (Rupees Sixty Eight Lakhs Twenty Fiveven Thousand Five Hundred only)is released to pay the land value compensation to the Assignees/Possessors asex-gratia.

Therefore, (12) cheques for an amount of Rs. 68,25,000/- (Rupees Sixty Eight Lakhs Twenty Fiveven Thousand Five Hundred only)for payment of land compensation of the land to an extent of Ac. 6.33 gts, to the Assignees and Possessors to each individual shown against their names in column No. (02) of the statement supra. The RDO, Gajwelshall distribute the cheques to the concerned Pattedars/Land losers under proper identification and obtain the acquaintance in triplicate and submit the same along with Utilization Certificate.

Sd/-
District Collector,
Siddipet.

To,
The Revenue Divisional Officer, Gajwel.
The Tahsildar, Wargal Mandal for information.

// Attested //


E - Superintendent
Collectorate, Siddipet


ZONAL MANAGER
T.S.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
I P JEEDIMETLA
MEDCHAL DISTRICT-500 058

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE DISTRICT COLLECTOR, SIDDIPET
 PRESENT: SRI. P.VENKATRAMA REDDY, I.A.S.,

Proc.No. E1/4105/2021

Date: 08.11.2021.

Sub:- Land Acquisition - Siddipet District - Wargal Mandal - Wargal Village -Sy. No. 845, 1209, 1266, 1495 & 1510- Procurement of Government land for allotment to the TSIC for establishment of Industrial park - Payment proposals for an amount of Rs. 1,86,50,000/- (Rupees One Crore Eighty Six Lakhs Fifty Thousand only)@10.00 lakhs per acre to the assignees/Possessors received to an extent of Ac. 18-26gts- Compensation Sanctioned - Orders - Issued- Reg.

Read:- 1.Requisition of Zonal Manager TSIC Ltd., Lr.No.ZO/MDCL - SDPT/Land/Wargal/2020. Dated: 28.01.2021.

2. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt. .11.2021.

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ORDER:-

Vide reference 1st cited, the Zonal Manager, TSIC Limited, Medchal-Siddipet Zone has submitted requisition under New L.A. Rules framed under G.O. Ms. No. 120 Revenue (JA&LA) Department, Dated: 30.06.2021 for acquisition of Government Assigned land to an extent of Ac. 972.05 gts in Sy. No. 845, 1209, 1266, 1495 & 1510 of Wargal Village & Mandal, which is feasible for establishment of Industrial Park and requested to process the acquisition of said land under the provision of Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum Payment towards Rehabilitation and Resettlement) Rules - 2017 (Amended Act. No. 21/2017).

Accordingly, vide reference 2nd cited, the Revenue Divisional Officer, Gajwel has submitted the payment proposals that, in view of establishment of Industrial Park under TSIC, after having elaborate discussions held with the assignees/possessors by the District Collector Siddipet, the following assignees/possessors have agreed to receive the compensation @ Rs.10,00,000/- per acre for the lands and consents have been received from the following assignees/ possessors to an extent of Ac. 18-26 gts in Sy. No. 845, 1209, 1266, 1495 & 1510 situated at Wargal Village & Mandal. The details of assignees and possessors and their payment are as follows:

Sl. No	Name of the land looser	Sy.No	Clasification	Extent (In Acer)	Guntas	Rate per Acr (In Rs.)	Rate per Gunta (In Rs.)	Total Land Value	ICICI Bank, Siddipt. Cheque No. Dt 08.11.2021
1	2	3	4	5	6	7	8	9	10
1	Chindam Anjaneyulu S/o Yellaiah	845	Govt.	0.050	5	1000000	25000	125000	002581
2	Bachu Venkatesham S/o Sriramulu	845	Govt.	5.0000	200	1000000	25000	5000000.00	002582
	Total			5.050	205			5125000	
3	Chekkala Anjaneyulu S/o Narsaiah	1209	Govt.	0.040	4	1000000	25000	100000	002853
4	Chekkala Anjaneyulu S/o Narsaiah	1209	Govt.	0.040	4	1000000	25000	100000	002584
5	Chekkala Jhonny S/o Narsaiah	1209	Govt.	0.020	2	1000000	25000	50000	002585
6	Chekkala Pochaiah S/o Kishtaiah	1209	Govt.	0.050	5	1000000	25000	125000	002586

7	Gurraia Shambulingam S/o Yadaiah	1209	Govt.	0.050	5	1000000	25000	125000	002587
8	K.S Raju S/o K.V.K Raju	1209	Govt.	6.3000	270	1000000	25000	6750000.00	002588
9	Sidambal Raghu S/o Chakravarthi	1209	Govt.	5.2100	221	1000000	25000	5525000.00	002589
	Total			12.310	511			12775000	
10	Thalari Muthyalu S/o Narsaiah	1266	Govt.	0.0100	1	1000000	25000	25000	002590
11	Thalari Sujatha W/o Ballesh	1266	Govt.	0.0100	1	1000000	25000	25000	002571
	Total			0.020	2			50000	
12	Gundala Meghana W/o Rajashekar Goud	1495	Govt.	0.0150	1.5	1000000	25000	37500	002572
13	Singam Gouramma W/o Mallesh	1495	Govt.	0.0150	1.5	1000000	25000	37500	002573
	Total			0.030	3			75000	
14	Dyagala Shambaiah S/o Gandaiah	1510	Govt.	0.050	5	1000000	25000	125000	002574
15	Dyagala Pochaiiah S/o Gandaiah	1510	Govt.	0.050	5	1000000	25000	125000	002575
16	Dyagala Mahesh S/o Gandaiah	1510	Govt.	0.050	5	1000000	25000	125000	002576
17	Sanganaboina Komrajah S/o Yellaiah	1510	Govt.	0.0500	5	1000000	25000	125000	002577
18	Sanganaboina Pentaiah S/o Yellaiah	1510	Govt.	0.0500	5	1000000	25000	125000	002578
	Total			0.250	25			625000	
	Grand Total			18.260	746			18650000	

The proposal submitted by the Revenue Divisional Officer, Gajwel has been examined and approved the resumption of said Govt. Land of Ac. 18-26 gts and to pay compensation at the rate of Rs.10,00,000/- (Rupees Ten lakhs) per acre. Therefore, the total amount of Rs. 1,86,50,000/- (Rupees One Crore Eighty Six Lakhs Fifty Thousand only) is released to pay the land value compensation to the Assignees/Possessors asex-gratia.

Therefore, (18) cheques for an amount of Rs. 1,86,50,000/- (Rupees One Crore Eighty Six Lakhs Fifty Thousand only) for payment of land compensation of the land to an extent of Ac. 18-26 gts, to the Assignees and Possessors to each individual shown against their names in column No. (02) of the statement supra. The RDO, Gajwel shall distribute the cheques to the concerned Pattedars/Land losers under proper identification and obtain the acquaintance in triplicate and submit the same along with Utilization Certificate.

Sd/-
District Collector,
Siddipet.

To,
The Revenue Divisional Officer, Gajwel.
The Tahsildar, WargalMandal for information.

// Attested //

E -Superintendent
Collectorate, Siddipet

ZONAL MANAGER
T.S.I.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
I P JEEDIMETLA
MEDCHAL DISTRICT-500 088

**GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE DISTRICT COLLECTOR, SIDDIPET
PRESENT: SRI P.VENKATRAMA REDDY, I.A.S.,**

Proc.No. E1/4105/2021

Date: 08.11.2021.

Sub:- Land Acquisition - Siddipet District - Wargal Mandal - Wargal Village - Sy. No. 845, 1209, 1266, 1495 & 1510- Procurement of Government land for allotment to the TSIIC for establishment of Industrial park - Payment proposals for an amount of Rs. 1,63,37,500/- (Rupees One Crore Sixty Three Lakhs Thirty Seven Thousand Five Hundred only)@10.00 lakhs per acre to the assignees/Possessors received to an extent of Ac. 16-13½ gts- Compensation Sanctioned - Orders - Issued- Reg.

Read:- 1.Requisition of Zonal Manager TSIIC Ltd., Lr.No.ZO/MDCL - SDPT/Land/Wargal/2020. Dated: 28.01.2021.

2. Instructions of the District Collector, Siddipet, Dt. .07.2021.

3. Revenue Divisional Officer, Gajwel Lr. No. F/660/2021, Dt. .11.2021.

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ORDER:-

Vide reference 1st cited, the Zonal Manager, TSIIC Limited, Medchal-Siddipet Zone has submitted requisition under New L.A. Rules framed under G.O. Ms. No. 120 Revenue (JA&LA) Department, Dated: 30.06.2021 for acquisition of Government Assigned land to an extent of Ac. 972.05 gts in Sy. No. 845, 1209, 1266, 1495 & 1510 of Wargal Village & Mandal, which is feasible for establishment of Industrial Park and requested to process the acquisition of said land under the provision of Telangana State Land Acquisition (Consent Award, Voluntary Acquisition and Lump-sum Payment towards Rehabilitation and Resettlement) Rules - 2017 (Amended Act. No. 21/2017).

Accordingly, vide reference 3rd cited, the Revenue Divisional Officer, Gajwel has submitted the payment proposals that, in view of establishment of Industrial Park under TSIIC, after having elaborate discussions held with the assignees/possessors by the District Collector Siddipet, the following assignees/possessors have agreed to receive the compensation @ Rs.10,00,000/- per acre for the lands and consents have been received from the following assignees/ possessors to an extent of Ac. 16-13½ gts in Sy. No. 845, 1209, 1266, 1495 & 1510 situated at Wargal Village & Mandal. The details of assignees and possessors and their payment are as follows:

Sl. No	Name of the land looser	Sy.No	Clasific ation	Extent (in Acer)	Gunta s	Rate per Acr (In Rs.)	Rate per Gunta (In Rs.)	Total Land Value	ICICI Bank Cheque No. Dt:08.11.2021
1	2	3	4	5	6	7	8	9	10
1	Lavuri Saroja W/o Ravi	1209	Govt.	0.1100	11	1000000	25000	275000	003329
2	Lavuri Lal S/o Pandu	1209	Govt.	0.2200	22	1000000	25000	550000	003303
3	Lavuri Mothi W/o Somla	1209	Govt.	0.2300	23	1000000	25000	575000	003304
4	Uppari Laxmaiah S/o Balaiah	1209	Govt.	0.3100	31	1000000	25000	775000	003305
5	Gunuka Mallesh S/o Peddulu	1209	Govt.	0.2500	25	1000000	25000	625000	003306
6	Marati Yadi Ramulu S/o Yadaiah	1209	Govt.	0.0850	8.5	1000000	25000	212500	003307

7	Marati Narsimlu S/o Yadaiah	1209	Govt.	0.0850	8.5	1000000	25000	212500	003308
8	Gunka Mallesh S/o Peddulu	1209	Govt.	0.0425	4.25	1000000	25000	106250	003309
9	Gunka Sathamma W/o Shivaiah	1209	Govt.	0.0425	4.25	1000000	25000	106250	003310
	Total			3.1750	137.5			3437500	
10	Gangaboina Narsimlu S/o Sathaiah	1266	Govt.	0.1500	15	1000000	25000	375000	003314
11	Gangaboina Srinivas S/o Sathaiah	1266	Govt.	0.1500	15	1000000	25000	375000	003315
12	Gangaboina Ramesh S/o Chandraiah	1266	Govt.	0.1500	15	1000000	25000	375000	003316
13	Gangaboina Prakash S/o Chandraiah	1266	Govt.	0.1500	15	1000000	25000	375000	003317
14	Gangaboina Narsimlu S/o Sathaiah	1266	Govt.	0.0375	3.75	1000000	25000	93750	003318
15	Ganganaboina Srinivas S/o Sathaiah	1266	Govt.	0.0375	3.75	1000000	25000	93750	003319
16	Gangaboina Ramesh S/o Chandraiah	1266	Govt.	0.0375	3.75	1000000	25000	93750	003320
17	Gangaboina Prakash S/o Chandraiah	1266	Govt.	0.0375	3.75	1000000	25000	93750	003321
18	Ramanolla Laxmi W/o Shanbaiah	1266	Govt.	1.2600	66	1000000	25000	1650000	003328
	Total			3.2100	141			3525000	
19	Beikadi Bikshapathi S/o Ramaiah	1495	Govt.	0.0700	7	1000000	25000	175000	002540
20	Baganolla Yadaiah S/o Saidaiah	1495	Govt.	1.2500	65	1000000	25000	1625000	003322
21	Dyagala Sathyanarayana S/o Narsaiah	1495	Govt.	0.1900	19	1000000	25000	475000	003323
22	Dyagala Janaki W/o Narsingarao	1495	Govt.	0.1900	19	1000000	25000	475000	003324
	Total			2.3000	110			2750000	
23	Mamindla Yadamma W/o Yellaiah	1510	Govt.	0.2200	22	1000000	25000	550000	002874
24	Sanda Pochamma W/o Ramulu	1510	Govt.	0.2800	28	1000000	25000	700000	002875
25	Cheerla Ilaiah S/o Balaiah	1510	Govt.	0.1600	16	1000000	25000	400000	002876
26	Sanganaboina Narsimlu S/o Balaiah	1510	Govt.	0.0800	8	1000000	25000	200000	002877
27	Sanganaboina Ilavva W/o Komuraiah	1510	Govt.	0.0300	3	1000000	25000	75000	002878
28	Vanam Pedda Yadaiah S/o Balaiah	1510	Govt.	0.3500	35	1000000	25000	875000	002879
29	Chirra Krishna S/o Balaiah	1510	Govt.	0.2700	27	1000000	25000	675000	002880
30	Dasari Kanakaiah S/o Ilaiah	1510	Govt.	0.2700	27	1000000	25000	675000	002521
31	Kokkonda Ilaiah S/o Somaiah	1510	Govt.	0.0950	9.5	1000000	25000	237500	002522

32	Vanam Kanakaiah S/o Kishtaiah	1510	Govt.	0.0950	9.5	1000000	25000	237500	002523
33	Pagidipally Manjula W/o Chandraiah	1510	Govt.	0.200	20	1000000	25000	500000	002524
34	Pagidipally Mariyamma W/o Sailu	1510	Govt.	0.200	20	1000000	25000	500000	002525
35	Pagidipally Sabitha W/o Muthyalu	1510	Govt.	0.200	20	1000000	25000	500000	002526
36	Pagidipally Narsamma W/o Mallalah	1510	Govt.	0.200	20	1000000	25000	500000	002527
	Total			6.25	265			6625000	
	Grand Total			16.135	653.5			16337500	

The proposal submitted by the Revenue Divisional Officer, Gajwel has been examined and approved the resumption of said Govt. Land of Ac. 16.13 ½ gts and to pay compensation at the rate of Rs.10,00,000/- (Rupees Ten lakhs) per acre. Therefore, the total amount of Rs. 1,63,37,500/- (Rupees One Crore Sixty Three Lakhs Thirty Seven Thousand Five Hundred only) is released to pay the land value compensation to the Assignees/Possessors asex-gratia.

Therefore, (36) cheques for an amount of Rs. 1,63,37,500/- (Rupees One Crore Sixty Three Lakhs Thirty Seven Thousand Five Hundred only) for payment of land compensation of the land to an extent of Ac. 16.13 ½ gts, to the Assignees and Possessors to each individual shown against their names in column No. (02) of the statement supra. The RDO, Gajwel shall distribute the cheques to the concerned Pattedars/Land Losers under proper identification and obtain the acquaintance in triplicate and submit the same along with Utilization Certificate.

Sd/-
District Collector,
Siddipet.

To,
The Revenue Divisional Officer, Gajwel.
The Tahsildar, WargalMandal for information.

// Attested //


E - Superintendent
Collectorate, Siddipet


ZONAL MANAGER
T.S.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
I P JEEDIMETLA
MEDCHAL DISTRICT-500 055

పంచనామా

పంచనామా బిల్ ముషాఫా గిర్దావర్, వర్గల్ మండలం గారి సమక్షమున

క్ర.సం	పంచు పేరు	తండ్రి పేరు	వయస్సు	కులము	వృత్తి	చిరునామా
1.	ఎన్నాల రాజశేఖర్ రెడ్డి	కరానెరెడ్డి	29	రెడ్డి	వ్యాపారం	వర్గల్
2.	మక్తాల వెంకటేశ్వర్ శాడు	మల్లెప్ప	26	శాడు	వ్యాపారం	వర్గల్
3.	మొహంజాద్ ఖదీర్	ఇబ్రహీం	26	మసీఖీ	వ్యాపారం	వర్గల్

తేది: 19.08.2021 రోజున మేము ముగ్గురము పంచులము గిర్దావర్-I, వర్గల్ మండలం గారి పేలుపు మేరకు గ్రామ పంచాయతి కార్యాలయము వర్గల్ వద్ద హాజరయినాము అక్కడి నుండి వర్గల్ గ్రామములో "తెలంగాణ స్టేట్ ఇండస్ట్రియల్ ఇన్ ఫ్రాస్ట్రక్చర్ కార్పొరేషన్ లిమిటెడ్" కోసం శ్రీయుత జిల్లా కలెక్టర్, సిద్దిపేట గారి లేఖ.నం. E1/4105/2021, తేది: 03.08.2021 ప్రకారం భూసేకరణ చేసిన ప్రభుత్వ భూమి సర్వే నెంబరు 1510 లో విస్తీర్ణం ౨.304.16 గుం.లు ఇట్టి మొత్తం విస్తీర్ణముకి గాను భూనిర్వాసితులకు పరిహారం చెల్లించిన సర్వే నెంబరు 1510 లో విస్తీర్ణం ౨.38.00 గుం.లు గల భూమి మోఖ పైకి వెళ్లి సర్వేయర్ గారు నిర్ణయించిన హద్దులను మోఖపై పరిశీలించి మా పంచుల సమక్షంలో ప్రభుత్వ ఆదేశం లోకి తీసుకోవడం జరిగింది. తర్వాత అట్టి భూమిని డిప్యూటీ జోనల్ మేనేజర్ (AM), TSIIC, సిద్దిపేట గారికి మా ఎదుట స్వాదీనపర్చడము జరిగింది.

ఇట్టి పంచనామా తెలుగులో వ్రాసినది చదివి వినిపించగా మనస్ఫూర్తిగా అర్థం చేసుకొని ఎవరి ఒత్తిడి లేకుండా భగవంతుని సాక్షిగా ఈ క్రింద సంతకము చేసినది నిజము.

సాక్షుల సంతకములు

1. T. [Signature]
2. [Signature]

పంచుల సంతకములు

1. P. Reddy
2. M. Venk
3. M. [Signature]

[Signature]
పంచనామా నాచే నిర్వహించబడినది.
గిర్దావర్-I, వర్గల్ మండలము.

[Signature]
నాచే స్వాదీనం పరచినది

Attested
[Signature]
తహశీల్దార్
వర్గల్ మండలం
సిద్దిపేట జిల్లా

[Signature]
నాచే స్వాదీనం లోకి తీసుకొన్నది.
DEPUTY ZONAL MANAGER (AM)
TSIIC
SIDDIPET ZONE
MEDCHAL-SIDDIPET ZONE
SIDDIPET, DISTRICT

[Signature]
**ZONAL MANAGER
T.S.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
I P JEEDIMETLA
MEDCHAL DISTRICT-500 055**

పంచనామా

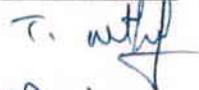
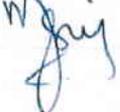
పంచనామా బిల్ ముపాసా గిర్జావర్, వర్గల్ మండలం గారి సమక్షమున

- | | | | | | | |
|--------|----------------------------|-------------|--------|----------|----------|----------|
| క్ర.సం | పంచు పేరు | తండ్రి పేరు | వయస్సు | కులము | వృత్తి | చిరునామా |
| 1. | మాన్వాల శాచివేశ్వర్ శిశ్టి | వల్లభశిష్టి | 25 | రెడ్డి | వాసావారి | వల్లభ |
| 2. | మక్తాల వెంకటేశ్వర్ శాడు | మల్లెంపే 36 | శాడు | వాసావారి | వల్లభ | |
| 3. | మైవడ ఇబ్రహీం | ఇబ్రహీం | 26 | ముస్లిం | వాసావారి | వల్లభ |

తేది: 19.08.2021 రోజున మేము ముగ్గురము పంచులము గిర్జావర్-1, వర్గల్ మండలం గారి పేలుపు మరకు గ్రామ పంచాయతి కార్యాలయము వర్గల్ వద్ద హాజరయినాము అక్కడి నుండి వర్గల్ గ్రామములో "తెలంగాణ స్టేట్ ఇండస్ట్రియల్ ఇన్వెస్ట్మెంట్ కార్పొరేషన్ లిమిటెడ్" కోసం శ్రీయుత జిల్లా కలెక్టర్, సిద్దిపేట గారి లేఖ.సం. E1/4105/2021, తేది 08.08.2021 ప్రకారం భూసేకరణ చేసిన ప్రభుత్వ భూమి సర్వే నెంబరు 1510 లో విస్తీర్ణం 2.304.16 గుం.లు ఇట్టి మొత్తం విస్తీర్ణముకి గాను భూనిర్వాసితులకు పరిహారం చెల్లించిన సర్వే నెంబరు 1510 లో విస్తీర్ణం 2.50.00 గుం.లు గల భూమి మోఖ పైకి వెళ్లి సర్వేయర్ గారు నిర్ణయించిన హద్దులను మోఖపై పరిశీలించి మా పంచుల సమక్షంలో ప్రభుత్వ ఆధీనం లోకి తీసుకోవడం జరిగింది. తర్వాత అట్టి భూమిని డిప్యూటీ జోనల్ మేనేజర్ (AM), TSIIC, సిద్దిపేట గారికి మా ఎదుట స్వాధీనపర్చడము జరిగింది.

ఇట్టి పంచనామా తెలుగులో వ్రాసినది చదివి వినిపించగా మనస్ఫూర్తిగా అర్థం చేసుకొని ఎవరి ఒత్తిడి లేకుండా భగవంతుని సాక్షిగా ఈ క్రింద సంతకము చేసినది నిజము.

సాక్షుల సంతకములు

1. 
2. 

పంచుల సంతకములు

1. 
2. 
3. 

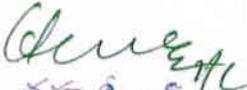

పంచనామా నాచే నిర్వహించబడినది.

గిర్జావర్-1, వర్గల్ మండలము.


నాచే స్వాధీనం పరచవైనది


నాచే స్వాధీనం లోకి తీసుకోవైనది.
DEPUTY ZONAL MANAGER (AM)
T.S.I.I.C. LTD.
SIDDIPET SBU ZONE
MEDCHAL-SIDDIPET ZONE
SIDDIPET, DISTRICT


ZONAL MANAGER
T.S.I.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
I P JEEDIMETLA
MEDCHAL DISTRICT-900 065



తహశీల్దార్
వర్గల్ మండలం
సిద్దిపేట జిల్లా

పంచనామా

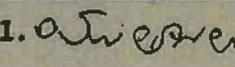
పంచనామా దిల్ ముసాఫా గిర్జావర్, వర్గల్ మండలం గారి సమక్షమున

క్ర.సం	పంచు పేరు	తండ్రి పేరు	వయస్సు	కులము	వృత్తి	విరునామా
1.	దేవగౌడ్ వాగరాట్	రాజ్ కుమార్	36	మందిరాజ్	వ్యవసాయం	వర్గల్
2.	కొల్లూరి అశోక్	కృష్ణయ్య	42	మందిరాజ్	వైద్యం	వర్గల్
3.	బాప్పిడి బియ్యపాల్	కె.వి.రాజ్	38	కె.రాజ్	వ్యవసాయం	మల్లారెడ్డిపల్లె

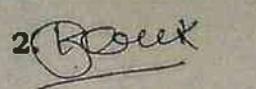
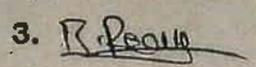
తేది: 19.08.2021 రోజున మేము ముగ్గురము పంచులము గిర్జావర్-1, వర్గల్ మండలం గారి పిలుపు మేరకు గ్రామ పంచాయతీ కార్యాలయము వర్గల్ వద్ద హాజరయినాము అక్కడి నుండి వర్గల్ గ్రామములో "తెలంగాణ స్టేట్ ఇండస్ట్రీయల్ ఇన్వెస్ట్మెంట్ కార్పొరేషన్ లిమిటెడ్" కోసం శ్రీయుత జిల్లా కలెక్టర్, సిద్దిపేట గారి లేఖ.నెం. E1/4105/2021, తేది: .08.2021 ప్రకారం భూసేకరణ చేసిన ప్రభుత్వ భూమి సర్వే నెంబరు 1510 లో విస్తీర్ణం ౨.304.16 గుం.బు మరియు సర్వే నెంబరు 1495 లో విస్తీర్ణం ౨.304.10 గుం.బు ఇట్టి మొత్తం విస్తీర్ణముకి గాను భూనిర్వాసితులకు పరిహారం చెల్లించిన సర్వే నెంబరు 1510 లో విస్తీర్ణం ౨.2.26% గుం.బు గల భూమి, సర్వే నెంబరు 1495 లో విస్తీర్ణం ౨.58.22 గుం.బు గల మొత్తం విస్తీర్ణం ౨. 61.08% గుం.బు భూమి మోఖ పైకి వెళ్లి సర్వేయర్ గారు నిర్ణయించిన హద్దులను మోఖపై పరిశీలించి మా పంచుల సమక్షంలో ప్రభుత్వ ఆధీనం లోకి తీసుకోవడం జరిగింది. తర్వాత అట్టి భూమిని డిప్యూటీ జేసల్ మేనేజర్ (AM), TSIIC, సిద్దిపేట గారికి మా ఎదుట స్వాధీనపర్చడము జరిగింది.

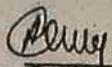
ఇట్టి పంచనామా తెలుగులో వ్రాసినది చదివి వినిపించగా మనస్ఫూర్తిగా అర్థం చేసుకొని ఎవరి ఒత్తిడి లేకుండా భగవంతుని సాక్షిగా ఈ క్రింద సంతకము చేసినది నిజము.

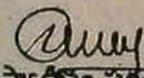
సాక్షుల సంతకములు

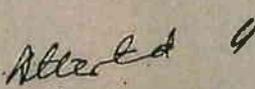
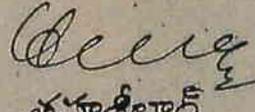
1. 
2. P. JAGAN

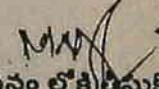
పంచుల సంతకములు

1. 
2. 
3. 


పంచనామా నాచే విధిపాఠం చేయబడినది.
గిర్జావర్-1, వర్గల్ మండలము.


నాచే స్వాధీనం పరచినది
**ZONAL MANAGER
T.S.I.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
I.P. JEEDIMETLA
MEDCHAL DISTRICT-500 055**

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తహశీల్దార్
వర్గల్ మండలం
సిద్దిపేట జిల్లా


నాచే స్వాధీనం లోకి తీసుకోవడం.
**DEPUTY ZONAL MANAGER (AM)
T.S.I.I.C. LTD.
SIDDIPET SUB-ZONE
MEDCHAL-SIDDIPET ZONE
SIDDIPET, DISTRICT**

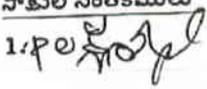
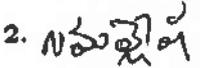
పంచనామా

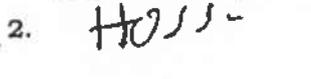
పంచనామా చిల్ ముషాసా గిర్దావర్, వర్గల్ మండలం గారి సమక్షమున

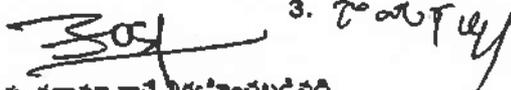
క్ర.సం	పంచు పేరు	తండ్రి పేరు	వయస్సు	కులము	వృత్తి	విరునామా
1.	వెలూరి కృష్ణారెడ్డి	హుజుర రెడ్డి	59 సం॥	రెడ్డి	ద్యురసాయం	చేళ్ళకోట
2.	MD. అబ్దుల్ హుస్సేన్	అబ్దుల్ ఖాదూర్	49 సం॥	మసీద్	వ్యవసాయం	చేళ్ళకోట
3.	గుణ్యల యాదయ్య	వృద్ధయ్య	59 సం॥	మసీద్	వ్యవసాయం	చేళ్ళకోట

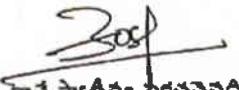
తేది: 05.10.2021 రోజున మేము ముగ్గురము పంచులము గిర్దావర్, వర్గల్ మండలం గారి పలువు మేరకు గ్రామ పంచాయతీ కార్యాలయము వర్గల్ వద్ద హాజరయినాము అక్కడి నుండి వర్గల్ గ్రామములో "తెలంగాణ స్టేట్ ఇండస్ట్రియల్ ఇన్వెస్ట్మెంట్ కార్పొరేషన్ లిమిటెడ్" కేసం క్రియుర జిల్లా కలెక్టర్, సిద్దిపేట గారి లేఖ.నం. E1/4105/2021, తేది: 08.2021 ప్రకారం భూసేకరణ చేసిన ప్రభుత్వ భూమి సర్వే నెంబరు 845 లో విస్తీర్ణం ఎ.109.16 సుం.లు, సర్వే నెంబరు 1209 లో విస్తీర్ణం ఎ.176.08 సుం.లు మరియు సర్వే నెంబరు 1266 లో విస్తీర్ణం ఎ.85.37 సుం.లు ఇట్టి మొత్తం విస్తీర్ణము ఎ.371.21 సుం.లకి గాను భూనిర్మాణములకు పరిహారం చెల్లించిన సర్వే నెంబరు 845 లో విస్తీర్ణం ఎ.43-29/2 సుం.లు గల భూమి, సర్వే నెంబరు 1209 లో విస్తీర్ణం ఎ.75-35/2 సుం.లు గల భూమి మరియు సర్వే నెంబరు 1266 లో విస్తీర్ణం ఎ.44-19 సుం.లు గల మొత్తం విస్తీర్ణం ఎ.163-04/2 సుం.లు భూమి మోబైలైజేషన్ పైకి పర్చే సర్వేయర్ గారు నిర్ణయించిన హద్దులను మోబైలైజేషన్ పరిశీలించి మా పంచుల సమక్షంలో ప్రభుత్వ ఆదేశం లోకి తీసుకోవడం జరిగింది. తర్వాత అట్టి భూమిని డిప్యూటీ కేసర్ మేనేజర్ (AM), TSIIC, సిద్దిపేట గారికి మా ఎదుట స్వాధీనపర్చడము జరిగింది.

ఇట్టి పంచనామా తెలుగులో వ్రాసినది చదివి వినిపించగా మనస్ఫూర్తిగా అర్థం చేసుకొని ఎవరి ఒత్తిడి లేకుండా భగవంతుని సాక్షిగా ఈ క్రింద సంతకము చేసినది నిజము.

సాక్షుల సంతకములు
1. 
2. 

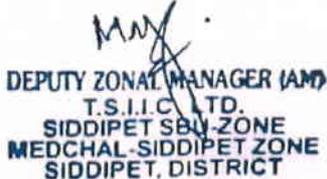
పంచుల సంతకములు
1. 
2. 

3. 
పంచనామా నాచే నిర్వహించబడినది.
గిర్దావర్-1, వర్గల్ మండలము.


నాచే స్వాధీనం పరచవలెనది

నాచే స్వాధీనం లోకి తీసుకోవలెనది.


**ZONAL MANAGER
T.S.I.I.C. LTD.
MEDCHAL-SIDDIPET ZONE
I P JEEDIMETLA
MEDCHAL DISTRICT-500 055**


**DEPUTY ZONAL MANAGER (AM)
T.S.I.I.C. LTD.
SIDDIPET SBU-ZONE
MEDCHAL-SIDDIPET ZONE
SIDDIPET, DISTRICT**

పంచనామా

పంచనామా దిల్ ముషాఫా గిర్గావర్, వర్గల్ మండలం గారి సమక్షమున

క్ర.సం	పంచ పేరు	తండ్రి పేరు	వయస్సు	కులము	వృత్తి	చిరునామా
1.	మహ్మద్ జూనియర్	మోహిన్ నోబ్లాన్	22 సం॥	మసన్	వ్యవసాయం	చర్లల్
2.	అయ్యప్ప కృష్ణ	అబ్దుల్	32 సం॥	మూరగి	వ్యవసాయం	చర్లల్
3.	జె.ఎ.సి. సాయిపల్లి	చాతౌపూర్	32 సం॥	మసన్	వ్యవసాయం	చర్లల్

తేది: 30.10.2021 రోజున మేము ముగ్గురము పంచులము గిర్గావర్, వర్గల్ మండలం గారి పలువు మరకు గ్రామ పంచాయతీ కార్యాలయము వర్గల్ వద్ద హాజరయినాము అక్కడి నుండి వర్గల్ గ్రామములో "తెలంగాణ స్టేట్ ఇండస్ట్రియల్ ఇన్ ఫ్రాస్ట్రక్చర్ కార్పొరేషన్ లిమిటెడ్" కోసం శ్రీయుత జిల్లా కలెక్టర్, సిద్దిపేట గారి లేఖ.నం. E1/4105/2021, తేది: 08.2021 ప్రకారం భూసేకరణ చేసిన ప్రభుత్వ భూమి సర్వే నెంబరు 1510 లో విస్తీర్ణం ౨.273.20 గుం.లు, సర్వే నెంబరు 1495 లో విస్తీర్ణం ౨.162.23 గుం.లు, సర్వే నెంబరు 845 లో విస్తీర్ణం ౨.111.36 గుం.లు, సర్వే నెంబరు 1209 లో విస్తీర్ణం ౨.193.35 గుం.లు మరియు సర్వే నెంబరు 1266 లో విస్తీర్ణం ౨.103.24 గుం.లు ఇట్టి మొత్తం విస్తీర్ణముకే గాను భూనిర్వాసితులకు పరిహారం చెల్లించిన సర్వే నెంబరు 1510 లో విస్తీర్ణం ౨.201.01 గుం.లు గల భూమి, సర్వే నెంబరు 1495 లో విస్తీర్ణం ౨.134.19 గుం.లు, సర్వే నెంబరు 845 లో విస్తీర్ణం ౨.73.025 గుం.లు గల భూమి, సర్వే నెంబరు 1209 లో విస్తీర్ణం ౨.115.16 గుం.లు గల భూమి మరియు సర్వే నెంబరు 1266 లో విస్తీర్ణం ౨.63.265 గుం.లు గల భూమి మొత్తం విస్తీర్ణం ౨. 587.25 గుం.లు భూమికే గాను గతములో పంచనామాల ద్వారా స్వాధీనపరచిన భూమి సర్వే నెంబరు. 1510 లో విస్తీర్ణం ౨.130.3675 గుం.లు గల భూమి, సర్వే నెంబరు. 1495 లో విస్తీర్ణం ౨.76.38 గుం.లు, సర్వే నెంబరు. 845 లో విస్తీర్ణం ౨.43.295 గుం.లు గల భూమి, సర్వే నెంబరు. 1209 లో విస్తీర్ణం ౨.75.3575 గుం.లు గల భూమి మరియు సర్వే నెంబరు. 1266 లో విస్తీర్ణం ౨.44.19 గుం.లు గల భూమి మొత్తం విస్తీర్ణం ౨. 371.29 గుం. భూమి కాకుండా మిగిలిన భూమి సర్వే నెంబరు. 1510 లో విస్తీర్ణం ౨.70.0425 గుం.లు గల భూమి, సర్వే నెంబరు. 1495 లో విస్తీర్ణం ౨.57.21 గుం.లు, సర్వే నెంబరు. 845 లో విస్తీర్ణం ౨. 29.13 గుం.లు గల భూమి, సర్వే నెంబరు. 1209 లో విస్తీర్ణం

ఎ.39 2025 గుం.లు గల టూమి మరియు సర్వే నెంబరు 1266 లో విస్తీర్ణం ఎ.19 075 గుం.లు గల టూమి మొత్తం విస్తీర్ణం ఎ. 215.36 మూల పైకి వర్గ సర్వేయర గారు నిర్ణయించిన వాడుకలు మాజీ పరిశీలించి మా పంచుల సమక్షంలో ప్రభుత్వ ఆదేశం లోకి తీసుకోవడం జరిగింది. తర్వాత అట్టి టూమిని డిప్యూటీ జోనల్ మేనేజర్ (AM), TSIIC, సిద్దిపేట గారికి మా ఎదుట స్వాధీనపర్చడము జరిగింది.

ఇట్టి పంచనామా తెలుగులో వ్రాసినది చదివి వినిపించగా మనస్ఫూర్తిగా అర్థం చేసుకోని ఎవరి ఒకటి లేకుండా భగవంతుని సాక్షిగా ఈ క్రింద సంతకము చేసినది నిజము.

సాక్షుల సంతకములు

1. శంకర్ (అంజ్జ, చాంబు & ప వాణియూ)
2. S. Mahesh (సం.మ.కై.కం. & టెక్నాలజీస్)

పంచుల సంతకములు

1. [Signature]
2. Mahesh
3. [Signature]

[Signature]
 పంచనామా వాచే నిర్వహించబడినది.
 గిద్దావర, వర్గల్ మండలము.

నాచే స్వాధీనం పరచినది

[Signature]

నాచే స్వాధీనం లోకి తీసుకోనైనది.

[Signature]
 తహశీల్దార్
 చరణ్ మండేలం
 సిద్దిపేట జిల్లా

[Signature]
 DEPUTY ZONAL MANAGER (AM)
 T.S.I.I.C. LTD.
 SIDDIPET SBU ZONE
 MEDCHAL-SIDDIPET ZONE
 SIDDIPET, DISTRICT

[Signature]
 ZONAL MANAGER
 T.S.I.I.C. LTD.
 MEDCHAL-SIDDIPET ZONE
 I P JEEDIMETLA
 MEDCHAL DISTRICT-590 055

పంచనామా

పంచనామా చిర ముషాఫా గిర్జావర్, వర్గల్ మండలం గారి సమక్షమున

- | | | | | | | |
|--------|-----------|-------------|--------|----------|----------|----------|
| క్ర.సం | పంచు పేరు | తండ్రి పేరు | వయస్సు | కులము | వృత్తి | వీరునామా |
| 1. | యం. పాండు | యం. పాండు | 48 | చుక్క | వ్యవసాయ | వర్గల్ |
| 2. | అమల | అమల | 61 | పద్మావతి | వ్యవసాయ | వర్గల్ |
| 3. | యం. కేశవ | యం. కేశవ | 32 | మావేలు | చిరునామా | వర్గల్ |

తేదీ: 15.11.2021 రోజున మేము ముగ్గురము పంచులము గిర్జావర్, వర్గల్ మండలం గారి పేలుపు మేరకు గ్రామ పంచాయతీ కార్యాలయము వర్గల్ వద్ద హాజరయినాము అక్కడి నుండి వర్గల్ గ్రామములో "తెలంగాణ స్టేట్ ఇండస్ట్రీయల్ ఇన్ ఫ్రాస్ట్రక్చర్ కార్పొరేషన్ లిమిటెడ్" కోసం శ్రీయుత జిల్లా కలెక్టర్, సిద్దిపేట గారి లేఖ.నెం. E1/4105/2021, తేదీ: 08.2021 ప్రకారం భూసేకరణ చేసిన ప్రభుత్వ భూమి సర్వే నెంబరు 1510 లో విస్తీర్ణం ఎ.273.20 గుం.లు, సర్వే నెంబరు 1495 లో విస్తీర్ణం ఎ.162.23 గుం.లు, సర్వే నెంబరు 845 లో విస్తీర్ణం ఎ.111.36 గుం.లు, సర్వే నెంబరు 1209 లో విస్తీర్ణం ఎ.193.35 గుం.లు మరియు సర్వే నెంబరు 1266 లో విస్తీర్ణం ఎ.103.24 గుం.లు ఇట్టి మొత్తం విస్తీర్ణముకి గాను భూనిర్వాసితులకు పరిహారం చెల్లించిన సర్వే నెంబరు 1510 లో విస్తీర్ణం ఎ.268.38 గుం.లు, సర్వే నెంబరు 1495 లో విస్తీర్ణం ఎ.164.18 గుం.లు, సర్వే నెంబరు 845 లో విస్తీర్ణం ఎ.110.20 గుం.లు, సర్వే నెంబరు 1209 లో విస్తీర్ణం ఎ.187.17 గుం.లు మరియు సర్వే నెంబరు 1266 లో విస్తీర్ణం ఎ.91.35 గుం.లు, మొత్తం విస్తీర్ణం ఎ. 823.08 గుం.లు భూమికి గాను గతములో పంచనామాల ద్వారా స్వాధీనపరచిన భూమి సర్వే నెంబరు. 1510 లో విస్తీర్ణం, ఎ.200.21 గుం.లు, సర్వే నెంబరు. 1495 లో విస్తీర్ణం ఎ.134.19 గుం.లు, సర్వే నెంబరు. 845 లో విస్తీర్ణం ఎ.73.02½ గుం.లు, సర్వే నెంబరు. 1209 లో విస్తీర్ణం ఎ.115.16 గుం.లు మరియు సర్వే నెంబరు. 1266 లో విస్తీర్ణం ఎ.63.26½ గుం.లు మొత్తం విస్తీర్ణం ఎ. 587.05 గుం. భూమి కాకుండా మిగిలిన భూమి సర్వే నెంబరు. 1510 లో విస్తీర్ణం ఎ.59.01 గుం.లు, సర్వే నెంబరు. 1495 లో విస్తీర్ణం ఎ.22.17 గుం.లు, సర్వే నెంబరు. 845 లో విస్తీర్ణం ఎ. 26.22½ గుం.లు, సర్వే నెంబరు. 1209 లో విస్తీర్ణం ఎ.59.30 గుం.లు మరియు సర్వే నెంబరు. 1266 లో విస్తీర్ణం ఎ.28.08½ గుం.లు మొత్తం విస్తీర్ణం ఎ. 195.39 మోఖ పైకి వెళ్లి సర్వేయర్ గారు నిర్ణయించిన హద్దులను మోఖపై పరిశీలించి మా పంచుల సమక్షంలో ప్రభుత్వ ఆదేశం లోకి తీసుకోవడం జరిగింది. తర్వాత అట్టి భూమిని డిప్యూటీ జేసల్ మేనేజర్ (AM), TSIIC, సిద్దిపేట గారికి మా ఎదుట స్వాధీనపర్చడము జరిగింది.

ఇట్టి పంచనామా తెలుగులో లాసినది దదవి వినిపించగా మనస్ఫూర్తిగా అర్థం చేసుకొని ఎవరి ఒక్కడి లేకుండా భగవంతుని సాక్షిగా ఈ క్రింద సంతకము చేసినది నిజము.

- | | |
|---|----------------------|
| సాక్షుల సంతకములు | పంచుల సంతకములు |
| 1. K. Suresh (కుమార్తె కృష్ణారాజు అమ్మ - చిన్న వ్యవసాయ) | 1. M. G. Gouda Ali |
| 2. పాండు శేషారెడ్డి అమ్మ పాండు శేషారెడ్డి | 2. T. V. Lakshmi |
| | 3. M. G. Gouse phasa |

పంచనామా నాచే నిర్వహించబడినది.
 గిర్జావర్, వర్గల్ మండలము.
 నాచే స్వాధీనం వరదైనది
 తహశీల్దార్
 వర్గల్ మండలం
 సిద్దిపేట జిల్లా

నాచే స్వాధీనం లోకి తీసుకోవడం.
 DEPUTY ZONAL MANAGER (AM)
 T.S.I.I.C. LTD.
 SIDDIPET SUB-ZONE
 MEDCHAL-SIDDIPET ZONE
 SIDDIPET DISTRICT.

Building Code as the case may be, unless the context otherwise requires.

3. RESTRICTION OF BUILDING ACTIVITY IN THE VICINITY OF CERTAIN AREAS:

(a) Water Bodies

- (i) No building / development activity shall be allowed in the bed of water bodies like river or nala and in the Full Tank Level (FTL) of any lake, pond, cheruvu or kunta / shikam lands.

Unless and otherwise stated, the area and the Full Tank Level (FTL) of a Lake / Kunta shall be reckoned as measured and as certified by the Irrigation Department and Revenue Department.

- (ii) The above water bodies and courses shall be maintained as Recreational/Green Buffer Zone and no building activity shall be carried out within:

(1) 100m from the boundary of the River outside the Municipal Corporation / Municipality / Nagara Panchayat limits and 50m within the Municipal Corporation / Municipality / Nagara Panchayat limits. The boundary of the river shall be as fixed and certified by the Irrigation Department and Revenue Department.

(2) 30m from the FTL boundary of Lakes / Tanks / Kuntas of area 10Ha and above.

(3) 9m from the FTL boundary of Lakes / Tanks / Kuntas of area less than 10Ha / shikam lands;

(4) 9m from the defined boundary of Canal, Vagu, Nala, Storm Water Drain of width more than 10m.

(5) 2m from the defined boundary of Canal, Vagu, Nala, Storm Water Drain of width up to 10m.

- (iii) Unless and otherwise specified in the Master Plan / Zonal Development Plan.

(1) In case of (ii) (1) & (2) above, the buffer zone may be utilised for road of minimum 12m width, wherever feasible.

(2) In case of (ii) (2) above, in addition to development of recreational / green belt along the foreshores, a ring road or promenade of minimum 12m may be developed, wherever feasible.

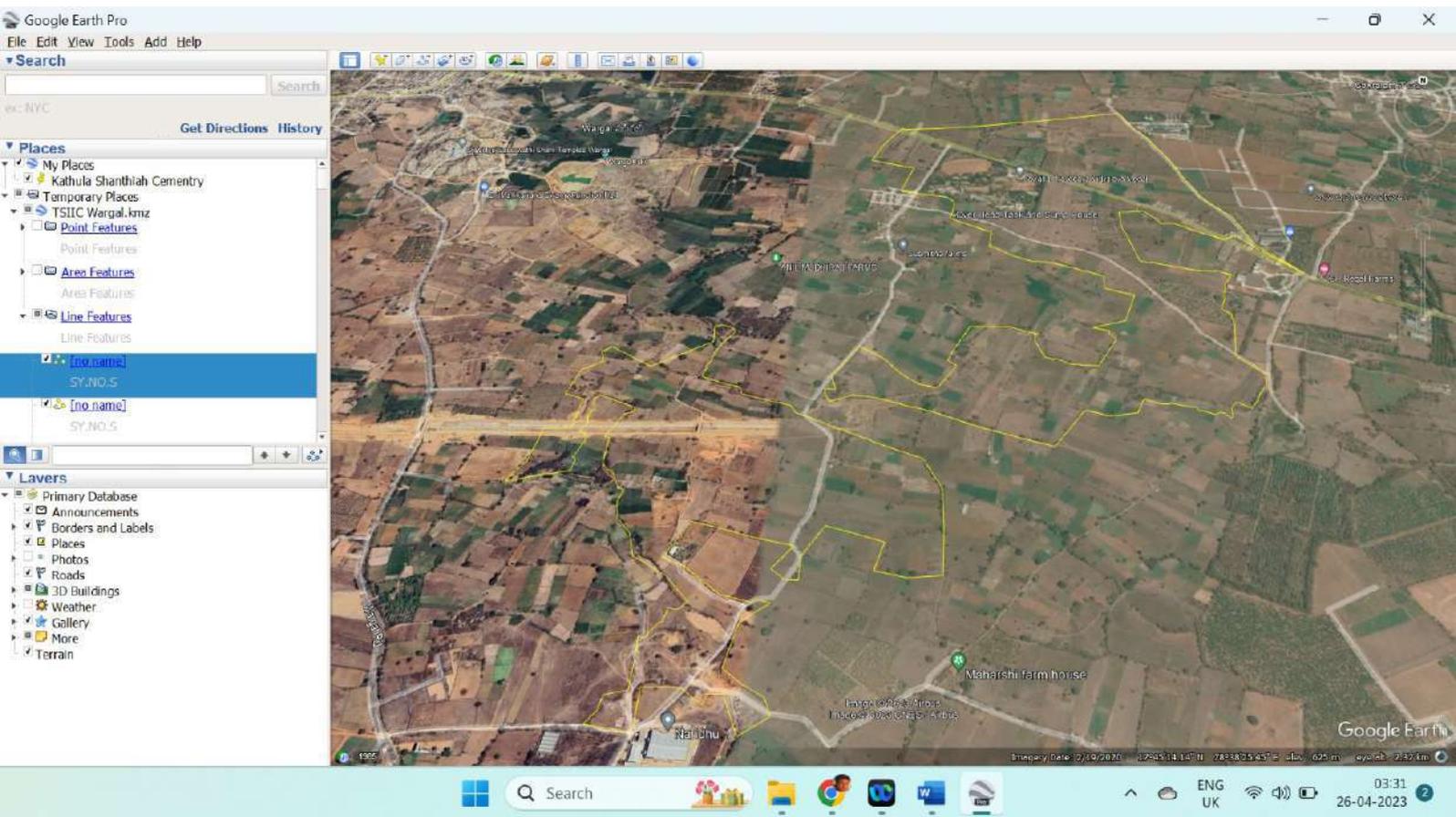
(3) The above buffer zone to be left may be reckoned as part of tot lot or organized open space and not for setback requirements.

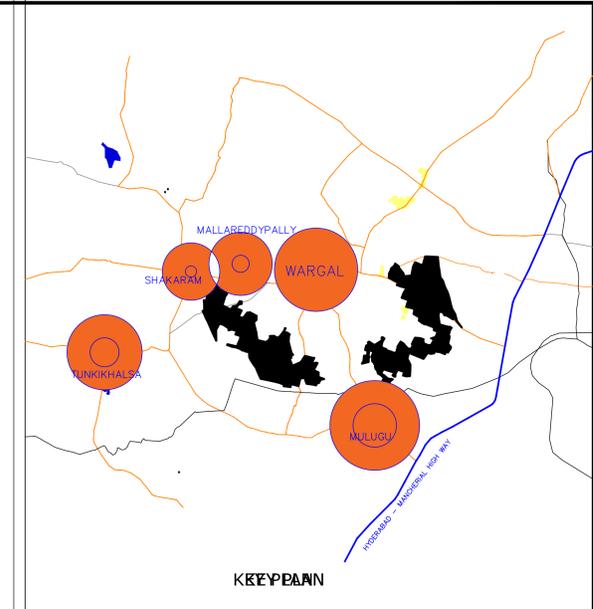
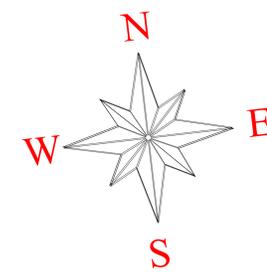
- (iv) In case of Protection of Catchment area of Osmansagar and Himayatsagar lakes covered under the G.O.Ms.No.111 MA dated 08.03.1996, the restrictions on building and development activity imposed there in shall be applicable in Hyderabad Metropolitan Development Authority (HMDA) area.

- (v) In case of areas along the Sea Coast, the Coastal Regulation Zone (CRZ) regulations shall be followed.

(b) Railways

The distance between the Railway Property Boundary and the edge of the building shall be 30m as per Indian Railways Works Manual or as





PROJECT TITLE

**SPECIAL FOOD PROCESSING ZONE
IN SY NO :-1495 & 1510 AT
WARGAL(V),
WARGAL(M)
SIDDIPET DIST.**

LAYOUT OF SPECIAL FOOD PROCESSING ZONE,

Area Statement IP			
Total Plot Area	466.17 Acres	100.00%	
Plotted Area : (Including MSME Area)	225.58Acres	48.39%	
Road Area	54.27 Acres	11.64%	
Green Area	46.62 Acres	10.00%	
Green Buffer Allong Boundary	4.15Acres	0.89%	34.73%
Green Area within Plots	111.10 Ares	23.84%	
Social infra	13.93 Acres	2.99%	
Utilities :	6.82 Acres	1.46%	
Truck Parking:	3.70 Acres	0.79%	



**TELANGANA STATE
INDUSTRIAL INFRASTRUCTURE
CORPORATION LTD**
(A GOVT. OF TELANGANA STATE UNDERTAKING)

PHOTOGRAPHS OF SITE VISIT



At Sy No. 1495



At Sy. No. 1510



At Sanga Reddy Canal with buffer zone of 9 meters



Meeting at TSIC Officials at Site